Vol. 265
No. 12

Tuesday,
06 August, 2024
15 Sravana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (page 1)

Papers Laid on the Table (pages 1 - 22)

Message from Lok Sabha - *Reported*
Appropriation No. (2) Bill, 2024- Laid on the Table (page 22)

Statements by Ministers-
Status of implementation of recommendations contained in the 31st Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj- Laid on the table (page 23)
Status of implementation of recommendations contained in the 20th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution- Laid on the Table (page 23)

Announcement by the Chair (pages 23 - 24)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Matters raised with Permission -

- Concern over misuse of social media in spreading disharmony in the society (pages 24 - 25)
- Concern over lack of basic medical facilities in private hospitals in Bihar (pages 26)
- Concern over frequent attacks and arrests of Indian Fishermen by the Sri Lankan Navy (pages 27 - 29)
- Concern over vulgar contents available on Instagram Reels (pages 30 - 31)
- Demand for sanction of Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST), Thiruvananthapuram, Kerala (pages 32 - 33)
- Need for reforms for Food Processing Industries under PM Formalisation of Micro food processing Enterprises (PMFME) Scheme (pages 33 - 34)
- Concern over safety and security of people's investment made in various Multi States Cooperative Units in Maharashtra (pages 34 - 36)
- Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical seats examinations (pages 36- 37)
- Demand to increase constitutional benches of the Supreme Court and the regional benches of the High Courts for efficacious legal remedy (pages 37 - 38)
- Demand for the inclusion of the Mizo language as an option in the online application form for newspaper title verification (pages 38 - 39)
- Demand to open a Passport Seva Kendra in Ramanathapuram, Tamil Nadu (pages 39)
- Demand to change the timing of currently operating Train No. 12529 from Patliputra to Lucknow (pages 40)
- Demand to amend IT Act pertaining to Social Media (pages 40 - 41)
- Demand to remove criteria of Creamy Layer from the quota of OBC (pages 41 - 42)
- Concern over exposure of Children to the violent contents of Video Games (pages 42 - 44)
- Demand to establish heavy industries and provide employment opportunities in Bagalkote district, Karnataka (pages 44 - 45)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail : rsedit-e@sansad.nic.in

Content Page

Demand for upgradation of Poultry Disease Diagnosis and Surveillance Laboratory (PDDSL) in Namakkal, Tamil Nadu, under Central Financial Assistance Scheme (pages 45 - 46)
Demand to provide adequate financial and medical assistance to the families of victims of Hathras stampede in Uttar Pradesh (pages 46 - 47)
Demand for train from Lakhimpur to Delhi, Mumbai, Amritsar and include Dudhwa tiger reserve park in national tourist list (pages 47 - 48)

Oral Answers to Questions (pages 48 - 83)
[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Discussion on the Working of the Ministry of New and Renewable Energy - *Concluded* (page 83 and pages 110 - 143)

Suo-Moto Statement by Minister
The situation in Bangladesh (pages 108- 109)

Special Mentions-
Demand for de-notification of 3070 acres of land of Kedla-Dania area of Central Coal Field Ltd., a subsidiary of Coal India Ltd. (pages 143 - 144)
Demand to develop sports infrastructure especially in backward areas of Nagaland (page 144)
Concern over the Human-Animal Conflict (page 144 - 145)
Demand for harnessing AI in primary education focusing on government school readiness for integrating new technology effectively (pages 145 - 146)
Concern over students committing suicide due to pressure of studies (pages 146 - 147)
Demand to address issues related to Postnatal Maternal Mental Health for holistic care of new mothers (pages 147 -148)
Demand to expedite construction and upgradation of new Airport infrastructure at Shimla (page 148)
Concern over closure of District Agro-Meteorological Units (page 149)
Demand for changes in Ayushman Bharat Scheme (page 150)
Demand for a comprehensive program to create awareness about food adulteration (pages 150 - 151)

Content Page

Demand to establish Sports Injury Centre and Urology Department and augment facilities of Meerut Medical College, Meerut at par with other national level hospitals (pages 151 - 152)
Demand to increase frequency of trains and reduce crowd in Mumbai suburban local trains (page 152)
Demand to connect Hisar directly to Chandigarh (page 153)
Demand for assistance to families of TB Patient (pages 153 - 154)
Demand to maintain the safety and security of the National Highways of Manipur (pages 154)
Demand for setting up of potato processing units in Uttar Pradesh (pages 154 - 155)
Demand for construction of elevated road on a section of National Highway passing through Chandauli town, Uttar Pradesh (pages 155- 156)
Demand for construction of Tintoi-Modasa railway line (pages 156)
Urgent need to restore the glorious position of the Cooch Behar National Library located in the Cooch Behar Palace in West Bengal (pages 157)
Concern over cases of tax dispute on GST (pages 157 - 158)
Demand to include protection and conservation of monuments of historical and religious importance under MPLAD Scheme (pages 158 - 159)
Demand for establishment of Shivshakti Corridor in the States of Bihar and Jharkhand (pages 159 -1 60)
Demand for returning the money deposited in Sahara India back to the affected people of the country (pages 160)
Demand to allocate Rs. 2000 crores for planting and restoring Mangrove covers in the coastal areas of Tamil Nadu (page 161)
Demand to release of pending scholarship arrears in Punjab (page 162)
Need for adequate facilities to Paramilitary Force Personnel and their families (page 162)

Content Page

RAJYA SABHA

Tuesday, the 6th August, 2024/15, Sravana 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend birthday greetings to the hon. Member of Parliament, Shri Imran Pratapgarhi, on his birthday today.

Shri Imran Pratapgarhi, a distinguished Member of this House since July 2022, also serves as the Chairman of Minority Department of Indian National Congress. Shri Imran Pratapgarhi is renowned for his impactful and emotive verses both in Urdu and Hindi. The promising young parliamentarian has also received, in his capacity as poet, prestigious Yash Bharati Award by the Government of Uttar Pradesh in 2016. His poetry resonates extensively with the people, particularly the youth. This unique ability has enabled him to focus on pressing political and social issues through his poetry and *shayary*.

Hon. Members, on behalf of this House and on my own, I wish him a long, healthy and happy life and extend greetings to his friends, family and admirers.

श्री शक्तिसिंह गोहिल: सर, इसकी शादी न हो, इसे शुभकामनाएं दे दीजिए। यह अकेला है।

MR. CHAIRMAN: Shri Shaktisinh Gohil has no experience of the institution. I will be guided by those who have it. But today he is very well dressed. Normally black बायकॉट समझा जाता है, but today it is designer black.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on Table.

Content Page

Report and Accounts (2022-23) **of CCRAS, New Delhi and related papers**

आयुष मंत्रालय के राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(a) Annual Report of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, the year 2022-23.
(b) Annual Accounts of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, for the year 2022-23, and the Audit Report thereon.
(c) Review by Government on the working of the above Council.
(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 399/18/24]

I. Notifications of the Ministry of Finance
II. Report and Accounts (2023-24) **of EXIM Bank, Mumbai and related papers**
III. Reports and Accounts (2023-24) **of various Banks and related papers**
IV. Report (2023-24) **of SEBI, Mumbai and related papers**
V. Accounts (2022-23) **of IFSCA, Gandhinagar, Gujarat and related papers**
VI.Statement (2023-24) **on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget**
VII. Statement (2023-24) **of Market Borrowings by the Central Government**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I lay on the Table:-

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

(1) FEMA. 10R(3)/2024-RB., dated the 23rd April, 2024, publishing the Foreign Exchange Management (Foreign Currency Accounts by a

Content Page

person resident in India) (Amendment) Regulations, 2024.

(2) FEMA. 395(2)/2024-RB., dated the 23rd April, 2024, publishing the Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2024.

(3) FEMA 5(R)/(4)/2024-RB., dated the 6th May, 2024, publishing the Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2024.

[Placed in Library. For (1) to (3) *See* No. L. T. 568/18/24]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(1) SEBI/LAD/NRO/GN/2024/188., dated the 2nd July, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2024.

(2) SEBI/LAD-NRO/GN/2024/190, dated the 10th July, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2024.

(3) SEBI/LAD-NRO/GN/2024/191, dated the 11th July, 2024, publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2024.

(4) SEBI/LAD-NRO/GN/2024/192., dated the 11th July, 2024, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2024.

(5) SEBI/LAD-NRO/GN/2024/193., dated the 12th July, 2024, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2024.

(6) SEBI/LAD-NRO/GN/2024/194., dated the 18th July, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2024.

[Placed in Library. For (1) to (6) *See* No. L. T. 460/18/24]

(C) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/189, dated the 10th July, 2024,

Content Page

publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. *See* No. L. T. 460/18/24]

(D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

(1) G.S.R. 428(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2024.

(2) G.S.R. 429(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2024.

(3) G.S.R. 430(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2024.

[Placed in Library. For (1) to (3) *See* No. L. T. 459/18/24]

(E) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

(1) Ad-hoc Exemption Order No. 4 of 2024, dated the 27th June, 2024, requesting for Ad hoc exemption from payment of customs duty on import of reading eye glasses by M/s Supreme Task India donated by Restoring Vision, USA.

(2) S.O. 2507(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

(3) S.O. 2778(E)., dated the 15th July, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (1) to (3) *See* No. L. T. 652A/18/24]

Content Page

(4) G.S.R. 432(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 583(E), dated the 13th July, 1994.

(5) G.S.R. 433(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.

(6) G.S.R. 434(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022.

(7) G.S.R. 435(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 69(E), dated the 1st February, 2021.

(8) G.S.R. 436(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 413(E), dated the 8th May, 2000.

(9) G.S.R. 437(E)., dated the 23rd July, 2024, amending the Principal Notifications No. G.S.R. 161(E), dated the 28th February, 1999, G.S.R. 122(E), dated the 1st March, 2002 and G.S.R. 798(E), dated the 30th June, 2017.

(10) G.S.R. 438(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 68(E), dated the 2nd February, 2020.

(11) G.S.R. 439(E)., dated the 23rd July, 2024, seeking to provide exemption/concessional rate of BCD and SWS to critical minerals, as mentioned therein.

(12) G.S.R. 440(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.

(13) G.S.R. 441(E)., dated the 23rd July, 2024, amending the various Principal Notifications, as mentioned therein.

(14) G.S.R. 442(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 780(E), dated the 30th June, 2017.

[Placed in Library. For (4) to (14) *See* No. L. T. 456/18/24]

(15) Ad-hoc Exemption Order No. 5 of 2024, dated the 23rd July, 2024, requesting for Ad hoc exemption from payment of customs duty on re-importation of one unit of Liebherr Heavy Lift Crawler Crane (Model: LR 1350/1, Sl. No.074113) by Bharat Heavy Electricals Limited (BHEL).

[Placed in Library. *See* No. L. T. 570/18/24]

(16) G.S.R. 456(E)., dated the 29th July, 2024, amending the Principal

Content Page

Notification No. G.S.R. 328(E), dated the 30th April, 2022

(17) S.O. 3058(E)., dated the 31st July, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (16) and (17) *See* No. L. T. 569/18/24]

(F) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 351(E)., dated the 27th June, 2024, imposing provisional anti-dumping duty on imports of "Telescope Channel Drawer Slider" originating in or exported from the countries mentioned therein, for a period of 6 months in pursuance of preliminary findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. *See* No. L. T. 653/18/24]

(G) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 443(E)., dated the 23rd July, 2024, publishing the Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Amendment Rules, 2024, under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. *See* No. L. T. 457/18/24]

(H) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 427(E)., dated the 19th July, 2024, imposing Countervailing Duty on "New/Unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres), having nominal rim diameter above 16" used in buses and lorries/trucks" originating in or exported from the countries, as mentioned therein, for a period of 5 years, on recommendation of Directorate General of Trade Remedies (DGTR), under sub-section (8) of Section 9 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. *See* No. L. T. 455/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 19 and sub-section (5) of Section 24 of the Export-Import Bank of India Act, 1981:-

(a) Annual Report and Accounts of the Export-Import Bank of India (EXIM Bank), Mumbai, for the year 2023-24, together with the Auditor's Report on the

Content Page

Accounts.

(b) Report on the Performance of the above Bank, for the year 2023-24.

[Placed in Library. *See* No. L. T. 448/18/24]

III. (A) A copy each (in English and Hindi) of the following papers, under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(a) Annual Report and Accounts of the following Banks, for the year 2023-24 (FY 01.04.2023 to 31.03.2024), together with the Auditor's Report on the Accounts:-

(i) Bank of Baroda, Vadodara, Gujarat
(ii) Bank of India, Mumbai, Maharashtra
(iii) Bank of Maharashtra, Pune, Maharashtra
(iv) Canara Bank, Bengaluru, Karnataka
(v) Central Bank of India, Mumbai, Maharashtra
(vi) Indian Bank, Chennai, Tamil Nadu
(vii) Indian Overseas Bank, Chennai, Tamil Nadu
(viii) Punjab National Bank, New Delhi
(ix) Punjab and Sind Bank, New Delhi
(x) UCO Bank, Kolkata, West Bengal
(xi) Union Bank of India, Mumbai, Maharashtra

(b) Review by Government on the working of the above Banks.

[Placed in Library. For (a) and (b) *See* No. L. T. 451/18/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 40 of the State Bank of India Act, 1955, as amended by the Banking Laws (Amendment) Act, 1985:-

(a) Annual Report and Accounts of the State Bank of India, Mumbai, for the year 2023-24 (FY 01.04.2023 to 31.03.2024), together with the Auditor's Report on the Accounts.

Content Page

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L. T. 654/18/24]

(C) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:-

(a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L. T. 655/18/24]

IV. A copy (in English and Hindi) of the Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, Maharashtra, for the year 2023-24, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. *See* No. L. T. 656/18/24]

V. A copy (in English and Hindi) of the Annual Accounts of the International Financial Services Centres Authority (IFSCA), Gandhinagar, Gujarat, for the year 2022-23, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019, and the Audit Report thereon.

[Placed in Library. *See* No. L. T. 657/18/24]

VI. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the half of the financial year 2023-24, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. *See* No. L. T. 453/18/24]

VII. A statement (in English and Hindi) of Market Borrowings by the Central Government, during the year 2023-24.

[Placed in Library. *See* No. L. T. 657A/18/24]

Content Page

I. **Notifications of the Ministry of Health and Family Welfare**

II. **Reports and Accounts of various organisations for various years and related papers**

III. **Report and Accounts** (2022-23) **of NIPER, S.A.S. Nagar, Punjab and related papers**

IV. **Reports and Accounts** (2021-22 **and** 2022-23) **of AIIMS, Madurai, Tamil Nadu; AIIMS, Deoghar, Jharkhand and RIMS, Imphal, Manipur and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table:—

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 55 of the National Dental Commission Act, 2023:-

(1) S.O. 990(E)., dated the 1st March, 2024, notifying the commencement of the provisions related to Sections 4, 5, 6, 8, 10, 11, 17, 19, 40, 41, 53 and 58(5) of the National Dental Commission Act, 2023 with effect from 29.02.2024.

(2) G.S.R. 186(E)., dated the 13th March, 2024, publishing the National Dental Commission (Annual Statement of Accounts, Annual report and Other Reports and Statements) Rules, 2024.

(3) G.S.R. 189(E)., dated the 13th March, 2024, publishing the National Dental Commission Rules, 2024.

[Placed in Library. For (1) to (3) *See* No. L. T. 409/18/24]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 54 of the National Nursing and Midwifery Commission Act, 2023:-

(1) G.S.R. 187(E)., dated the 13th March, 2024, publishing the National Nursing and Midwifery Commission Rules, 2024.

(2) G.S.R. 188(E)., dated the 13th March, 2024, publishing the National Nursing and Midwifery Commission (Annual Statement of Accounts,

Content Page

Submission of Annual Report and Other Reports and Statements) Rules, 2024.

[Placed in Library. For (1) and (2) *See* No. L. T. 408/18/24]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:-

(1) G.S.R 95(E)., dated the 5th February, 2024, publishing the Drugs (Amendment) Rules, 2024.

(2) G.S.R 216(E)., dated the 18th March, 2024, publishing the Drugs (Second Amendment) Rules, 2024.

(3) G.S.R 293(E)., dated the 28th May, 2024, publishing the Drugs (Third Amendment) Rules, 2024.

[Placed in Library. For (1) to (3) *See* No. L. T. 658/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Eighteenth Annual Report and Accounts of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(ii) (a) Nineteenth Annual Report and Accounts of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(iii) (a) Twentieth Annual Report and Accounts of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(iv) (a) Twenty-First Annual Report and Accounts of the Brahmaputra Valley

Content Page

Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(v) Statement giving reasons for the delay in laying the papers mentioned at (i) (a), (ii) (a), (iii) (a) & (iv) (a) above.

[Placed in Library. For (i) to (v) *See* No. L. T. 587/18/24]

(vi) (a) Seventy-sixth Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(vii) (a) Seventy-seventh Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. For (vi) and (vii) *See* No. L. T. 659/18/24]

(viii) (a) Seventy-eighth Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(ix) (a) Seventy-ninth Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(x) Statementgiving reasons for the delay in laying the papers mentioned at (vi) (a), (vii) (a), (viii) (a) & (ix) (a) above.

[Placed in Library. For (viii) to (x) *See* No. L. T. 585/18/24]

Content Page

(xi) (a) Sixty-fourth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xii) (a) Sixty-fifth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xiii) (a) Sixty-sixth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xiv) (a) Sixty-seventh Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xv) Statementgiving reasons for the delay in laying the papers mentioned at (xi) (a), (xii) (a), (xiii) (a) & (xiv) (a) above.

[Placed in Library. For (xi) to (xv) *See* No. L. T. 589/18/24]

(xvi) (a) Forty-second Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xvii) (a) Forty-third Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of

Content Page

India thereon.

(b) Statement by Government accepting the above Report.

(xviii) (a) Forty-fourth Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xix) (a) Forty-fifth Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xx) Statement giving reasons for the delay in laying the papers mentioned at (xvi) (a), (xvii) (a), (xviii) (a) & (xix) (a) above.

[Placed in Library. For (xvi) to (xx) *See* No. L. T. 588/18/24]

(xxi) (a) Forty-second Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxii) (a) Forty-third Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. For (xxi) and (xxii) *See* No. L. T. 660/18/24]

(xxiii) (a) Forty-fourth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

Content Page

(xxiv) (a) Forty-fifth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxv) Statement giving reasons for the delay in laying the papers mentioned at (xxi) (a), (xxii) (a), (xxiii) (a) & (xxiv) (a) above.

[Placed in Library. For (xxiii) to (xxv) *See* No. L. T. 584/18/24]

(xxvi) (a) Forty-first Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxvii) (a) Forty-second Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxviii) (a) Forty-third Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. For (xxvi) to (xxviii) *See* No. L. T. 661/18/24]

(xxix) (a) Forty-fourth Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxx) (a) Forty-fifth Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the

Content Page

Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxxi) Statementgiving reasons for the delay in laying the papers mentioned at (xxvi) (a), (xxvii) (a), (xxviii) (a), (xxix) (a) & (xxx) (a) above.

[Placed in Library. For (xxix) to (xxxi) *See* No. L. T. 583/18/24]

(xxxii) (a) Forty-sixth Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L. T. 662/18/24]

(xxxiii) (a) Forty-seventh Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxxiv) (a) Forty-eighth Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxxv) (a) Forty-ninth Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxxvi) Statement giving reasons for the delay in laying the papers mentioned at (xxxii) (a), (xxxiii) (a), (xxxiv) (a) & (xxxv) (a) above.

[Placed in Library. For (xxxiii) to (xxxvi) *See* No. L. T. 582/18/24]

(xxxvii) (a) Fifty-fourth Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller

Content Page

and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xxxviii) (a) Fifty-fifth Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. For (xxxvii) and (xxxviii) *See* No. L. T. 663/18/24]

(xxxix) (a) Fifty-sixth Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xl) (a) Fifty-seventh Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xli) Statement giving reasons for the delay in laying the papers mentioned at (xxxvii) (a), (xxxviii) (a), (xxxix) (a) & (xl) (a) above.

[Placed in Library. For (xxix) to (xli) *See* No. L. T. 581/18/24]

(xlii) (a) Seventeenth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xliii) (a) Eighteenth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

Content Page

(xliv) (a) Nineteenth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xlv) (a) Twentieth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(xlvi) Statement giving reasons for the delay in laying the papers mentioned at (xlii) (a), (xliii) (a), (xliv) (a) & (xlv) (a) above.

[Placed in Library. For (xlii) to (xlvi) *See* No. L. T. 586/18/24]

(xlvii) (a) Annual Report and Accounts of the HIL (India) Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 664/18/24]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:-

(a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), S.A.S. Nagar, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 665/18/24]

Content Page

IV. (A) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institutes of Medical Sciences Act, 1956 (as amended in 2012):-

(i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Madurai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Madurai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L. T. 407/18/24]

(iii) (a) Fourth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Deoghar, Jharkhand, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 405/18/24]

(B) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Regional Institute of Medical Sciences (RIMS), Imphal, Manipur, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 406/18/24]

Content Page

I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

II. Report and Accounts (2022-23) **of BIS, New Delhi and related papers**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(1) S.O. 2403(E)., dated the 21st June, 2024, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (First Amendment) Order, 2024.

[Placed in Library. *See* No. L. T. 542/18/24]

(2) S.O. 2718(E)., dated the 11th July, 2024, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2024.

[Placed in Library. *See* No. L. T. 541/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 23 and sub-section (4) of Section 24 of the Bureau of Indian Standards Act, 2016:-

(a) Annual Report and Accounts of the Bureau of Indian Standards (BIS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bureau.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 370/18/24]

I. Notifications of the Ministry of Ports, Shipping and Waterways

II. Report and Accounts (2022-23) **of IWAI, Noida, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

Content Page

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under Section 73 of the Major Port Authorities Act, 2021:-

(1) GAD/G/REG/502., dated the 7th March, 2024, publishing the Board of Major Port Authority for Mumbai Port (Meetings of Board and Transaction of Business) Regulations, 2024.

(2) CHPA/RRC/001/2024., dated the 10th May, 2024, publishing the Board of Major Port Authority for Chennai Port (Meetings of Board and Transaction of Business) Regulations, 2024.

(3) SMPK/01/2024-25, dated the 15th June, 2024, publishing the Board of Major Port Authority for Syama Prasad Mookerjee Port, Kolkata (Meetings and Transaction of Business) Regulations, 2024.

[Placed in Library. For (1) to (3) *See* No. L. T. 414/18/24]

(B) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. IMU/HQ/ADM/Notification/2024/01., dated the 28th March, 2024, notifying the Membership, Constitution, Quorum and Tenure of the Planning Board and Regulation for the conduct of Planning Board Meeting for general information, under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library. *See* No. L. T. 415/18/24]

(C) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 295(E)., dated the 28th May, 2024, publishing the Inland Vessels (Design and Construction) Rules, 2024, under Section 113 of the Inland Vessels Act, 2021.

[Placed in Library. *See* No. L. T. 413/18/24]

II. A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:-

(a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

Content Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 412/18/24]

Notifications of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(A) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 255(E)., dated the 29th April, 2024, amending the Principal Notification No. G.S.R. 835(E), dated the 3rd November, 2015, under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. *See* No. L. T. 493/18/24]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

(1) G.S.R. 281(E)., dated the 17th May, 2024, amending the Principal Notification No. G.S.R. 490(E), dated the 13th July, 2007.

(2) ICSI/01/L/2024., dated the 28th May, 2024, designating Ms. Sonia Baijal, Joint Secretary as the Director (Discipline) of the Institute of Company Secretaries of India with effect from 27th May, 2024, in place of Shri Ashok Kumar Dixit.

[Placed in Library. For (1) and (2) *See* No. L. T. 494/18/24]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

(1) G.S.R. 414(E)., dated the 16th July, 2024, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2024.

(2) G.S.R. 431(E)., dated the 22nd July, 2024, publishing the Investor Education and Protection Fund Authority (Manner of Recruitment and

Content Page

Terms and Conditions of Service of Public Relation Officer and Assistant Manager) Rules, 2024.

[Placed in Library. For (1) and (2) *See* No. L. T. 492/18/24]

(D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016, along with delay statements:-

(1) IBBI/2019-20/GN/REG050., dated the 20th November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

(2) IBBI/2019-20/GN/REG051., dated the 20th November, 2019, publishing the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

(3) IBBI/2019-20/GN/REG052., dated the 28th November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2019.

[Placed in Library. For (1) to (3) *See* No. L. T. 491/18/24]

MESSAGE FROM LOK SABHA

Appropriation No. (2) Bill, 2024

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 5th August 2024 passed the Appropriation No.(2) Bill, 2024. The Speaker has certified that the Bill is a Money Bill.

I lay a copy of the said Bill on the Table.

Content Page

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the 31st Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय मे राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल): महोदय, मैं पंचायती राज मंत्रालय से संबंधित अनुदान मांगों 2023-24 के संबंध में विभाग-संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के 31वें प्रतिवेदन में अंतर्विष्य सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूं।

Status of implementation of recommendations contained in the 20th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA): Sir, I lay a statement regarding Status of implementation of recommendations contained in the 20th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on 'Quality Control Cells (QCCs)'.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, if the House so agrees, the lunch hour may be dispensed with today to continue further Discussion on the Working of the Ministry of New and Renewable Energy Sources at 1 p.m. Do I have the leave of the House? Thank you. I am grateful. ...*(Interruptions)*... Now, Matters raised with permission. Shri Vikramjit Singh Sahney; Concern over misuse of social media in spreading disharmony in the society. ...*(Interruptions)*...

श्री प्रमोद तिवारी: सर, ...(**व्यवधान**)...

Content Page

MR. CHAIRMAN: I have taken note of it. ...*(Interruptions)*... You have discussed it with me in the Chamber.

MATTERS RAISED WITH PERMISSION

Concern over misuse of social media in spreading disharmony in the society

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Mr. Chairman, Sir, first of all, I pay my homage to बहन सुषमा स्वराज जी, जिन्होंने भारतीय राजनीति पर एक अमिट छाप छोड़ी, आज उनकी death anniversary है, हम श्रद्धांजलि पेश करते हैं।

Sir, today, I stand before you with a heavy heart compelled to address a growing menace that threatens the social fabric of our society and disrupts the communal harmony. There is a handful amount of fringe elements who misuse the social media platforms to spread hate on the basis of caste, creed and religion. चेयरमैन सर, सोशल मीडिया पर कोई discipline नहीं है, ईवन आदरणीय प्रधान मंत्री जी के लिए, लीडर ऑफ अपोज़िशन के लिए किसी कम्युनिटी के बारे में, किसी के भी बारे में अनरगल बोलते हैं। किसी की कोई जिम्मेदारी नहीं, कोई रोक-टोक नहीं है। हम अकसर देखते हैं कि सोशल मीडिया पर छोटी-सी घटना है, जैसे किसी खिलाड़ी से कैच छूट गया, उसको 'के' बना दिया। अभी पिछले हफ्ते इंडियन आर्मी के टॉप ऑफिशियल आत्मनिर्भरता पर स्पीच दे रहे थे, उनसे 'के' वर्ड बोला नहीं जा सका, तो इतना दुरुपयोग सोशल मीडिया का हो रहा है। I am also submitting a dossier of 38 pages, laying it on the Table of the House, of various hate accounts which we feel is just spreading hatred quite irresponsibly. सुबह उठिए, तो कोई कुछ लिख रहा है, कोई कुछ लिख रहा है। पहले तो उसमें फेक अकाउंट्स बने हुए हैं। यह मैंने चेक किया Ministry of Electronics and Information Technology and State Policy Department अब कहती है कि ये हेट स्पीच के दायरे में नहीं आते हैं। यह पंजाब में भी बहुत चल रहा है और भी कई जगहों पर चल रहा है। वर्ष 2000 में Information Technology Act एक कानून बना था। वह अब obsolete हो गया, तब सोशल मीडिया नहीं था। हम प्राइवेट मेम्बर बिल भी लेकर आए हैं। मैंने फ्राइडे को सबमिट भी किया है कि इस पर कानून बनना चाहिए।

(**उपसभापति महोदय** *पीठासीन हुए।*)

सर, मुझे उम्मीद है कि सदन में इस पर चर्चा होगी, पर जब तक वह कानून नहीं बनता, तब तक ये हेट स्पीच के लिए हमारी सोसायटी में ज़ीरो टॉलरेंस है और एमओआईटी को सारे अकाउंट्स

Content Page

बिना किसी भेदभाव के, कोई ए, बी, सी,डी, एफ बंद कराएं, क्योंकि सोसायटी में टेंशन हो रही है। हमारा Fundamental Right to Freedom of Expression है, but liberty has to be used with some discipline. कोई सेंसर नहीं है, कोई आधार कार्ड नहीं है। जो मर्जी सुबह twitter का अकाउंट बना लो और किसी के भी खिलाफ लिखते जाओ, जिससे बहुत टेंशन हो रही है।

सर, मैं आखिर में यही कहूंगा -

बेखौफ हुए श्मा मेरे यार बांटिए
नफरत नहीं जहां में, फख्त प्यार बांटिए
फूल देकर उनको दीजिए नसीहत,
*जो लोग कहते हैं राहों में खार बांटिए।...(***समय की घंटी***)...*

श्री उपसभापतिः विक्रमजीत जी, आपका समय खत्म हो गया है। It is not going on record now. Thank you.

The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Vikramjit Singh Sahney: Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shri Ramji (Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Ravi Chandra Vaddiraju (Telangana), Shri P. Wilson (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Dr. Ashok Kumar Mittal (Punjab), Shri Niranjan Bishi (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shri Sanjeev Arora (Punjab), Shri Sanjay Yadav (Bihar), Shri Sant Balbir Singh (Punjab), Shri Sujeet Kumar (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Sulata Deo (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Shri Shambhu Sharan Patel, "Concern over lack of basic medical facilities in private hospitals in Bihar."

Content Page

Concern over lack of basic medical facilities in private hospitals in Bihar

श्री शंभू शरण पटेल (बिहार): धन्यवाद उपसभापति महोदय। आपने पूरे देश सहित बिहार के पटना में प्राइवेट अस्पताल में बेसिक मेडिकल सुविधाओं की कमी के संबंध में बोलने का मौका दिया है, इसके लिए मैं आपको हृदय से धन्यवाद देता हूं।

महोदय, स्वास्थ्य हमारे मानव जीवन का बहुत ही महत्वपूर्ण विषय है। स्वास्थ्य ही धन है, ऐसा कहा जाता है। महोदय, 2005 के पहले बिहार में स्वास्थ्य व्यवस्था, अस्पतालों की व्यवस्था बहुत ही लचर थी। बिहार में 2005 के बाद से एनडीए की सरकार बनी है, तो वहां के अस्पतालों का, वहां के ग्रामीण क्षेत्र में जो स्वास्थ्य सुविधाएं हैं, उनमें बहुत ही सुधार हुआ है।

महोदय, पटना जैसे शहरों में जगह-जगह पर जैसे किराना की दुकान खुलती हैं, वैसी ही पटना और अन्य जगहों पर निजी अस्पताल खोल दिए गए हैं। वहां पर भ्रामक तरीके से लिखा जाता है मल्टी सुपर स्पेशलिटी अस्पताल, आसीसीयू, सीसीयू, लेकिन जब आप वहां पर जाएंगे, तो वहां पर किसी भी तरह की सुविधा लोगों को नहीं मिलती है। आए दिन अस्पताल के मरीजों और परिजनों का अस्पताल के मैनेजमेंट के साथ झगड़ा होता रहता है।

हमारी सरकार ने आयुष्मान जैसी योजनाओं को लागू किया, जिससे लाखों-करोड़ों गरीब लोगों को इसका लाभ भी हुआ है। मैं सदन के माध्यम से माननीय मंत्री जी से आग्रह करना चाहूंगा कि जितने भी प्राइवेट अस्पताल हमारे प्रांत के हैं, खासकर के हमारे पटना के हैं, उनका केन्द्रीय स्वास्थ्य एजेंसी के सुपरवीजन में जांच की जाए, और यह पता करवाया जाए कि जिन सुविधाओं के बारे में वे बोल रहे हैं, उन सुविधाओं को वे लोगों को दे पाते हैं या नहीं दे पाते हैं। अगर वे दे पाते हैं, तो इसका मानक क्या है? बेवजह से जो लोगों को लूटा जाता है, एम्बुलेंस और अस्पतालों के बीच जो नेक्सस है, उसको समाप्त करने कि दिशा में सरकार पहल करे। यही आग्रह करने के लिए मैंने आज यह विषय उठाया है, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Shambhu Sharan Patel: Dr. Bhim Singh (Bihar), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Mahua Maji (Jharkhand), Shri Imran Pratapgarhi (Maharashtra) and Shri Niranjan Bishi (Odisha).

धन्यवाद, माननीय शंभू शरण पटेल जी। Now, Shri Vaiko, "Concern over frequent attacks and arrest of Indian fishermen by Sri Lankan Navy."

Content Page

Concern over frequent attacks and arrests of Indian Fishermen by the Sri Lankan Navy

SHRI VAIKO (Tamil Nadu): Hon. Deputy Chairman, Sir, and my beloved colleagues of this House, I want to raise an important issue in which fishermen of Tamil Nadu are continuously attacked by the Sri Lankan Navy, some of whom get killed and the remaining fishermen are taken to Colombo and put in the prison. Even today, 83 Tamil Nadu fishermen are inside the prison.

In 2014, there was a cricket match between Sri Lanka and India. Before the match took place, the Sri Lankan Navy personnel entered our territorial waters. They hastened the fishermen saying: "If Sri Lanka loses this time in the cricket, we will kill you." That was reported in the press, and Sri Lanka was defeated. The same night, four fishermen were attacked. Their heads were chopped off and the bodies and heads were floating in the sea shore. Likewise, now, more than 875 fishermen over these forty years have been attacked and killed by the Sri Lankan Navy. The Union Government is not taking up any issues to prevent such killings in the high sea. Last week, the Sri Lankan Navy attacked fishermen from Rameshwaram. In the attack, one fisherman drowned in the sea and the other fisherman could not be traced. They have taken two fishermen into custody. Three days back, Sri Lankan Navy handed over the mortal remains of a fisherman who died in the attack and of two other fishermen. While this act was going on, another group of Sri Lankan Navy has taken into custody another four fishermen from Pudukottai district who were fishing on high sea. A pall of gloom descended on fishermen colonies in the coastal habitation. Fishermen Associations in Rameshwaram had announced indefinite strike for last three days, since 85 fishermen are still languishing in the Sri Lankan prisons; their livelihood is being taken away. I met the Prime Minister. I represented the matter. Then, I met the External Affairs Minister twice, and he has also told me: "We are really worried. We are trying to improve the situation." Sir, I said that when they come to our territorial waters, they attack and kill and the bodies are floating in the seas. I want to know whether these Tamil Nadu fishermen are citizens of India or not. If they are citizens of India, what are you doing? What is your neighbour... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you. (*Time-bell rings.*) Thank you, hon. Vaiko*ji*. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... You have raised the issue. ...*(Interruptions)*...

Content Page

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Vaiko: Shrimati Jebi Mather Hisham (Kerala), Shrimati Mahua Maji (Jharkhand), Dr. V. Sivadasan (Kerala), Shri Jose K. Mani (Kerala), Shri P. Wilson (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shri K.R.N. Rajeshkumar (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Saket Gokhale (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri S. Selvaganabathy (Puducherry).

SHRI VAIKO: Sir,... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... Time is over. ...*(Interruptions)*... Yes, you have already raised the issue. ...*(Interruptions)*... You have put your points. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... *Mananiya* Prof. Ram Gopal Yadav; 'Concern over vulgar contents available on Instagram Reels.' ...*(Interruptions)*... Prof. Ram Gopal Yadav*ji*. ...*(Interruptions)*... Vaiko*ji*, your time is over. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*...

SHRI VAIKO: *

MR. DEPUTY CHAIRMAN: Time is over. ...*(Interruptions)*... Prof. Ram Gopal Yadav*ji*. ...*(Interruptions)*... प्रो. राम गोपाल यादव जी, आप बोलिए। ...(**व्यवधान**)...

प्रो. राम गोपाल यादव: सर, क्या मैं बैठ जाऊँ?

श्री उपसभापति: नहीं, आप बोलिए, आपका माइक ऑन है। Please. ...*(Interruptions)*...यह जीरो ऑवर तीन मिनट का होता है, इसके बाद दूसरे माननीय सदस्य बोलेंगे। ...(**व्यवधान**)... रिकॉर्ड पर नहीं जाता है। ...(**व्यवधान**)... Please. ...*(Interruptions)*...

प्रो. राम गोपाल यादव: महोदय, टाइम रिसैट कराइए।

* Not recorded.

श्री उपसभापतिः हम आपको पूरे तीन मिनट देंगे, आप बोलिए। ...(**व्यवधान**)... Please. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Please. ...*(Interruptions)*... प्रो. राम गोपाल यादव जी, आप बोलिए। Please. ...*(Interruptions)*... Prof. Ram Gopal Yadav*ji*, please. ...*(Interruptions)*...

SHRI VAIKO: *

MR. DEPUTY CHAIRMAN: Prof. Ram Gopal Yadav*ji*, please. ...*(Interruptions)*... प्रो. राम गोपाल यादव जी, आप बोलिए। आपकी आवाज़ आ रही है, यह रिकॉर्ड पर है।

प्रो. राम गोपाल यादवः महोदय, जब तक वे बोलना बंद नहीं करेंगे, तब तक मैं कैसे बोल सकता हूं? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: It is not going on record, Mr. Vaiko.

प्रो. राम गोपाल यादवः इतने शोर में बोलना कैसे संभव है?

MR. DEPUTY CHAIRMAN: It is not going on record. ...*(Interruptions)*... प्रो. राम गोपाल यादव जी, आप बोलिए। ...(**व्यवधान**)... प्रो. राम गोपाल यादव जी, क्या मैं आपको बाद में बुलाऊँ?

प्रो. राम गोपाल यादवः महोदय, जब वे पीछे से बोल रहे हैं, तो मैं कैसे बोलूँ?

श्री उपसभापतिः मैं किसी और को बुला लेता हूँ, जो आपकी जगह पर बोल लेंगे।

प्रो. राम गोपाल यादवः महोदय, आवाज ओवरलैप कर रही है।

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please take your seat, hon. Vaiko. ...*(Interruptions)*... You are a very senior member. ...*(Interruptions)*... Your time is already over. ...*(Interruptions)*... Please. ...*(Interruptions)*...

प्रो. राम गोपाल यादवः महोदय, इस टाइम को शुरू से, जीरो से आरंभ करवा दीजिए।

श्री उपसभापतिः आप बोलिए, हम टाइम देख लेंगे।

* Not recorded.

Content Page

Concern over vulgar contents available on Instagram Reels

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, हमारे जमाने में जब प्रारंभिक शिक्षा शुरू हुई थी, तो अंग्रेजी छठवीं क्लास से पढ़ाई जाती थी। जब छात्र थोड़ी-सी अंग्रेजी सीख लेता था, तो टीचर उन्हें एक वाक्य रटवाता था कि, If wealth is lost, nothing is lost. If health is lost, something is lost. If character is lost, everything is lost. मुझे बहुत चिंता भी है और अफसोस भी है कि हम धीरे-धीरे ऐसी स्थिति में पहुँच गए हैं कि कुछ चैनल्स भी और उसमें चलने वाले कुछ प्रोग्राम्स भी समाज में निरंतर वल्गैरिटी और वॉयलेंस को बढ़ावा दे रहे हैं। महोदय, मैं इंस्ट्राग्राम रील प्ले का स्पेशियली नाम लेना चाहूंगा। बड़े पैमाने पर देश के युवा और नई पीढ़ी एक अनुमान के अनुसार लगभग तीन घंटे उन सीरियल्स और बहुत ही भद्दे व अश्लील किस्म के प्रचार को देखने के लिए बर्बाद करते हैं। इससे समाज में बहुत सारी विकृतियाँ पैदा हो रही हैं। हम अखबारों में आए दिन पढ़ते हैं कि इंस्ट्राग्राम पर मित्रता हुई, शादी हुई, लड़के ने लड़की का मर्डर कर दिया, कहीं लड़की लड़के का सारा सामान चुराकर चली गई, आदि-आदि। ऐसी घटनाएँ रोज होती हैं।

महोदय, हम लोगों के परिवार ऐसे रहे हैं, जहाँ दिन में एक बार सारे परिवार के लोग, माँ, बाप, बेटे, बहिन, भाई, बच्चे सब साथ में बैठते थे, लेकिन अब सभी फोन में उलझे रहते हैं। रिलेशन्स के, मित्रता के जो संबंध हैं, जो एफिनिटी है, जो बॉंड है, अब उनमें भी धीरे-धीरे कमी आने लगी है। हम लोगों को निरंतर समाचार-पत्रों के माध्यम से सूचनाएँ मिलती रहती है, हमारे आस-पड़ोस में भी घटनाएँ घटती रहती हैं कि कहाँ पर बेटे ने बाप को मार दिया। महोदय, जो प्रेम होना चाहिए, वह धीरे-धीरे खत्म हो रहा है जो आपस में बैठकर रोज अपनी बातें करते थे, साथ खाना खाते थे, वह नहीं है। जिस वक्त यह होता है, तब फोन में लगे होते हैं। यह ऑनलाइन एजुकेशन और शुरू हो गई है। इन स्मार्टफोंस ने बच्चों तक ये सारी चीज़ें, सारी गंदगी पहुंचाने का काम किया है। ...(**समय की घंटी**)... एक मिनट हमारा पहले ही चला गया था।

श्री उपसभापति: वह टाइम हमने दिया था। 70 सेकंड्स थे।

प्रो. राम गोपाल यादव: मैंने एक बार बहुत पहले हाउस में कहा था, तब आप ही चेयर पर थे कि जब भी किसी समाज में न्यूडिटी और एल्कोहॉलिज्म बढ़ जाता है, तो कई सभ्यताएं इससे नष्ट हो गई हैं और हम देख रहे हैं कि वह स्थिति बढ़ती चली जा रही है। ...(**समय की घंटी**)...

श्री उपसभापति: प्रोफेसर साहब, समय हो गया है।

प्रो. राम गोपाल यादव: मैंने Arnold Toynbee को क्वोट किया था। ऐसे-ऐसे वस्त्र लोग पहनते हैं कि उस तरफ चेहरा करने से नज़र झुक जाती है। ...(**समय की घंटी**)...

Content Page

श्री उपसभापतिः थैंक यू, थैंक यू। यह महत्वपूर्ण मुद्दा है।

प्रो. राम गोपाल यादवः गवर्नमेंट से मैं कहना चाहूँगा कि जनसंघ के जमाने से मैं सुनता आया हुआ हूँ कि भारतीय संस्कृति को सुरक्षित रखने के लिए...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Prof. Ram Gopal Yadav: Shri P. Wilson (Tamil Nadu), Shri Javed Ali Khan (Uttar Pradesh), Shri Pramod Tiwari (Rajasthan), Shri Sandosh Kumar P (Kerala), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Sanjeev Arora (Punjab), Shri M. Shanmugam (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. V. Sivadasan (Kerala), Shri Sanjay Yadav (Bihar), Dr. John Brittas (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shrimati Mahua Maji (Jharkhand), Shrimati Priyanka Chaturvedi (Maharashtra), Ms. Dola Sen (West Bengal), Shri Ravi Chandra Vaddiraju (Telangana), Shri Prakash Chik Baraik (West Bengal), Shri Jose K. Mani (Kerala), Dr. Sarfraz Ahmad (Jharkhand), Shri Anil Kumar Yadav Mandadi (Telangana), Shrimati Sulata Deo (Odisha), Shri Sujeet Kumar (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Saket Gokhale (West Bengal), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Niranjan Bishi (Odisha).

Please. ...*(Interruptions)*... Now Dr. John Brittas. ...*(Interruptions)*...

SHRI VAIKO: *...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Now, Dr. John Brittas ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

Mr. John Brittas. ...*(Interruptions)*...

SHRI VAIKO: *...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is only for three minutes. You have spoken more than that. Please...*(Interruptions)*...

---

* Not recorded.

Demand for sanction of Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST),Thiruvananthapuram, Kerala

DR. JOHN BRITTAS (Kerala): Sir, as this House knows, Kerala is a model State with respect to advancement it has made in the field of health. The State has consistently ranked number one as per the NITI Aayog index. The index, related to health and well-being in the Kerala model, is being often cited globally. It was in this context that Kerala had proposed a Life Science Park ushering in research, development and production in connection with all the verticals attached to this sector. Underlying the importance of cooperative federalism, which the hon. Prime Minister always harp, the Government of Kerala proposed a joint-venture between Sree Chitra Tirunal Institute for Medical Sciences and Technology and KSIDC to set up a medical devices park at the Life Science Park in Thonnakkal. The purpose was to develop state-of-the-art facilities for medical devices including medical implants and extracorporeal devices. It used to be noted that Sree Chitra Tirunal Institute for Medical Sciences holds significant expertise, experience and synergy with KSIDC would have paid there for establishment of state-of-the-art facilities that would have helped the whole nation. Just to briefly elaborate, the objective of the park was to offer comprehensive infrastructure for the designing, prototyping, testing and validation of medical devices. It also intended to encourage dissemination of knowledge and setting up of modular manufacturing units. The project would have created 1,200 direct jobs and more than 5,000 additional jobs. The unfortunate part, Sir, is that despite the cooperative federalism dictum and mantra being told out, this project has been pending with the Government of India for the last several years, and the Sree Chitra Institute which comes under the Prime Minister had sent this proposal with a favourable noting that this may be assented to. I, hereby, crave the indulgence of the hon. Prime Minister that this institute which would go a long way in having innovation, research and development in the field of health, should be approved by the Government of India. It is to be noted that, Kerala which is a model State in the arena of health, has been denied an All India Institute of Medical Sciences for the last several years despite granting one or two All India Institute of Medical Sciences in various States. I strongly protest the discrimination shown to Kerala by the Government of India and would request earnestly, the Government of India to sanction this joint-venture. Thank you.

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. John Brittas: Shrimati Mahua Maji (Jharkhand), Shri Prakash Chik Baraik (West Bengal), Shri Jose K. Mani (Kerala), Shri Saket Gokhale (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Prof. Manoj Kumar Jha (Bihar), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Niranjan Bishi (Odisha).

Now, Shri Iranna Kadadi on 'Need for reforms for Food Processing Industries under PM Formalisation of Micro food processing Enterprises (PMFME) Scheme'.

Need for reforms for Food Processing Industries under PM Formalisation of Micro food processing Enterprises (PMFME) Scheme

SHRI IRANNA KADADI (Karnataka): * "Sir, with the noble intent of doubling the farmer's income, our hon. Prime Minister, Shri Narendra Modi, has brought Pradhanmantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme and Agricultural Interest Fund (AIF) Scheme. Under the PMFME scheme, the farmers can increase the value of their crop by processing the food grains in the processing centers. This scheme with an objective of increasing the farmer's income, allows them to store the food grains in the godowns/warehouses until the farmers get a good price of their produce in the market.

Sir, the objectives of this scheme also include construction of these godowns, sorting and classification of food grains and providing technical support to the farmers for related agricultural activities. Such schemes have been started to provide various facilities to the farmers and to double their income.

However, the banks, while financing these Micro Processing units and the related basic infrastructure, consider these units as Micro Industries. Sir, the banks insist on the conversion of these lands from agricultural category to non agricultural category as the precondition for sanctioning the loans. The farmers convert their land into the non agricultural category only to fulfill the requirements of the bank, to get this loan. In such a situation, conversion is carried out in the local Panchayat records.

* English translation of the original speech delivered in Kannada.

When the agricultural land gets converted into non agricultural land, the local Panchayat assesses the land revenue under industry category, which increases the tax liability of the farmer. This also increases the tax burden on the farmer. Even if the farmer does not get any profit from the processing unit, the land which has been converted would continue to be taxed as non agricultural land. The farmer is thus, again compelled to convert the land into agricultural land by frequenting the government offices.

Sir, I request to kindly consider the Micro processing units under the category of agricultural activities, and allow such activities to be carried out on the agricultural land. Sir, I also request that the farmer should be given an opportunity to construct a cattle shed on 10% of his land, a warehouse to manufacture jaggery, small processing units, small godown/warehouse to store the food grains, to have small units for sorting, classifying and packing the grains. Since these are the agriculture related activities which should be allowed on the agricultural land, that will encourage many more farmers to avail these facilities. I request to take up this issue on priority by giving the requisite direction to the banks. I hereby humbly request the Central Government, through you, Sir, to take the required steps in this regard. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Iranna Kadadi: Shri Niranjan Bishi (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra) and Shri R. Girirajan (Tamil Nadu).

Now, Shrimati Rajani Ashokrao Patil on 'Concern over safety and security of people's investment made in various Multi State Cooperative Units in Maharashtra'.

Concern over safety and security of people's investment made in various Multi States Cooperative Units in Maharashtra

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): उपसभापति महोदय, आपने मुझे ज़ीरो ऑवर में बोलने का मौका दिया, इसके लिए आपका धन्यवाद। महाराष्ट्र में खासतौर पर मराठवाड़ा में मल्टी स्टेट क्रेडिट कोऑपरेटिव संस्थाओं द्वारा जो घोटाला, जो स्कैम हो रहा है, मैं उसके बारे में बोलना चाहती हूं। इस घोटाले में हमारे किसान, मजदूर, देहाड़ी करने वाले गरीब लोग शामिल हैं, क्योंकि उनको ही पीड़ित किया जाता है। With your permission, I would like to speak in Marathi for my people.

Content Page

*"धन्यवाद। आपने बोलने का अवसर दिया। हमारे मराठवाड़ा में बीड, जालना, धाराशिव, छत्रपति संभाजी नगर तथा लातूर में अनेक बहु-राज्य सहकारी बैंक काम करते हैं। इनमें शुभ-कल्याण, राजस्थानी, साईराम, ज्ञानराधा, वीर जिजाऊ माँ साहेब जैसे सहकारी बैंक पिछले एक साल से बंद पड़े हैं। इस वजह से खाताधारक तथा निवेशक कठिनाई का सामना कर रहे हैं। इन बैंकों के कार्यालय तथा शाखाएं बंद पड़ी हैं। खाताधारकों तथा निवेशकों ने इसका विरोध करते हुए रास्ता रोका तथा जिलाधिकारी कार्यालय पर जुलूस निकाला। इन बहु-राज्य बैंकों में मज़दूर, किसान, पेन्शनभोगी तथा नौकरी करने वाले नागरिकों ने अपने जीवन की सारी पूँजी जमा की हुई है। वृद्ध लोगों ने दो तथा पाँच लाख रुपये सावधि जमा के रूप में जमा किए हैं। उन्हें उम्मीद थी कि दो हजार से पाँच हजार रुपए का ब्याज मिलेगा। लेकिन ऐसा नहीं हुआ। बैंक के कर्मचारी, मैनेजर तथा संचालकों ने ज्यादा ब्याज दर देने का वादा किया और धन जमा करवाया। आज निवेशकों का घर-संसार उजड़ गया है। उनकी बेटियों का विवाह नहीं हो पा रहा है। विवाह के लिए उन्होंने पैसा जमा किया था। उनके बच्चों की शिक्षा प्रभावित हो रही है। बच्चों की पढ़ाई के लिए पैसे बैंक में जमा किए थे। मराठवाड़ा के पाँच-छह जिलों में बहुत दयनीय स्थिति बनी हुई है। खून-पसीने की कमाई वापस न मिलने से तथा बहु-राज्य सहकारी बैंक बंद होने से बहुत कठिन स्थिति बनी हुई है। जब यह मुद्दा महाराष्ट्र विधान सभा में उठाया गया था तब विधान सभा ने हाथ खड़े कर दिए और कहा कि बहु-राज्य सहकारी बैंक का मुद्दा होने के कारण वह कुछ नहीं कर सकते और यह विषय केंद्र सरकार से संबंधित है। केंद्र सरकार इस पर ध्यान दे। यह स्थिति कुछ इस प्रकार की है जैसे माँ खाना नहीं दे रही है और पिता भीख माँगने नहीं दे रहे हैं। बैंकों ने सरकार को भी † किया है और सरकार ने भी हाथ खड़े कर दिए हैं। मेरा कहना है कि जिन्होंने इन्हें मंजूरी दी है, यह उनकी जिम्मेदारी है कि जनता का पैसा सुरक्षित रहे। नागरिकों के धन की सुरक्षा की जिम्मेदारी सरकार को लेनी चाहिए। आजकल बहु-राज्य सहकारी बैंक अंधा-धुंध तरीके से स्थापित किए जा रहे हैं। इन बैंकों में 18% से 20% ब्याज दर दिए जाते हैं। इसी कारण नागरिक इनकी तरफ आकर्षित हो जाते हैं। इस स्थिति के लिए जिम्मेदार सारे लोगों के खिलाफ कार्रवाई होनी चाहिए। मराठवाड़ा में करीब 5000 करोड़ रुपये का घोटाला हुआ है। आप के माध्यम से मैं निवेदन करना चाहती हूँ कि केंद्र सरकार को मराठवाड़ा क्षेत्र के बहु-राज्य सहकारी बैंकों के विषय में हस्तक्षेप करना चाहिए।

धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Rajani Ashokrao Patil: Shri Prakash Chik Baraik (West Bengal), Shri Jawhar Sircar (West Bengal), Shrimati Mahua Maji (Jharkhand), Shri Imran Pratapgarhi (Maharashtra), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shrimati Priyanka Chaturvedi

* Hindi translation of the original speech delivered in Marathi.

† Expunged as ordered by the Chair.

Content Page

(Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

The next speaker is Shri Beedha Masthan Rao Yadav; Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical Seats examinations.

Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical seats examinations

SHRI BEEDHA MASTHAN RAO YADAV (Andhra Pradesh): Hon. Deputy Chairman, Sir, as a member of OBC Welfare Committee of Parliament from Rajya Sabha, I would like to bring it to your kind attention about the injustice caused to the students belonging to Other Backward Classes, that is OBCs, by the Medical Counselling Committee of DGHS while filling up the All-India quota of undergraduate and AIIMS medical seats for OBC reserved candidates. It is to state that the seats secured by the meritorious reserved category MRC candidates belonging to OBC category are being counted under reserved quota seats during the UG counselling process for medical seats. As per the counselling procedure, the open competition seats are filled according to merit. Thereafter, the reserved category seats are to be filled by the SC, ST, OBC candidates as per the rules of reservation. In the event of a sliding MRC, such open competition seat vacated by them has to be filled by a candidate belonging to the same reserved category in the order of merit. The above injustice is caused to the OBC students for years together. So, I request that correct counselling procedure as laid down in the Ritesh Shah (supra) with respect to the meritorious reservation category candidates should be implemented. Further, provide the mandatory benefit of the reservation of 27 per cent to the students of the OBC community at least from the academic year 2024 onwards in all India quota medical seats, both at UG and PG level, for medical and dental courses and ensure that the entire seats allotted to the OBC students are fully made available and open. I thank you, Sir, for giving me this opportunity to raise an issue of public interest.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Beedha Masthan Rao Yadav: Shri Ryaga

Content Page

Krishnaiah (Andhra Pradesh), Shri Golla Baburao (Andhra Pradesh), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Niranjan Bishi (Odisha), Shri Sanjay Yadav (Bihar), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

The next speaker is Ms. Sushmita Dev; demand to increase constitution benches of the Supreme Court and the regional benches of the High Courts for efficacious legal remedy.

Demand to increase constitutional benches of the Supreme Court and the regional benches of the High Courts for efficacious legal remedy

MS. SUSHMITA DEV (West Bengal): Sir, justice delayed is justice denied. I believe that the primary reason why justice is delayed in this country is because of the large number of cases that are pending in our Supreme Court and the High Court. And the second reason is that we do not have access to justice, one, because of lack of resources, since litigation is a luxury, and secondly, because of the distances we have to cover to reach Supreme Court and High Court. I remember there was a a starred question, Q. No. 32, in this Session, where the Law Ministry said that the Supreme Court judges, in a full court meeting, decided that there was no need for regional benches. But, what I am demanding is a permanent Constitution Bench, and the reason for it is this. In our country, in Article 124 of the Constitution, we started with seven judges, but today we are at thirty four, which means that the Parliament can legislate to add to the number of judges in Supreme Court. The reason that the Chief Justice of India may not want regional benches and more benches across the country is because of the paucity of the number of judges. But, if we give them that human resource, if we increase the number of 34 judges to more, I am sure and I have no doubt that the Chief Justice of India will consider having a permanent Constitution Bench. The present Chief Justice of India and the former Chief Justice of India have given their opinion at different forums that they are keen to do so. But, it needs support of the Parliament.

Content Page

Sir, if one Constitution Bench decides and lays down law, actually, experts say that 50 lakh cases across the country – vertically, right till the bottom – can be solved because the law is settled. So, that is the impact of a Constitution Bench.

I am raising this issue for a particular reason. With CAA and NRC, there are a plethora of cases in Assam. One simple example is: Biometrics of 26 lakh people, whose names are under NRC, doesn't have an Aadhaar Card. It is because their biometrics is blocked and the decision of the Supreme Court is yet to be interpreted. This Bench has been unable to hear this matter, because these Judges get pooled into the Constitution Benches. This is my personal experience from my State and my people are suffering. That is why I thought of raising this issue in this august House that if we set up a permanent Constitution Bench, then, the ordinary people who suffer, because of delay, may be able to alleviate from that grievance. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Ms. Sushmita Dev: Shri P. Wilson (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu).

Demand for the inclusion of the Mizo language as an option in the online application form for newspaper title verification

SHRI K. VANLALVENA (Mizoram): Mr. Deputy Chairman, Sir. Our journalists, among the people of Mizoram, are facing serious problems while applying registration for newspaper title in Mizo language. I wish to bring to your kind attention an issue regarding online application process for newspaper title verification. While attempting to register newspaper title, I noticed that the Mizo language is not listed as an option in the online application form. This shows that we could not get new registration if we want to publish newspaper in Mizo language to cater to the Mizo-speaking community. The absence of Mizo language in the online application form hinders the ability to complete the registration process.

Therefore, I, respectfully, request the Union Government for inclusion of Mizo language as an option in the online application form to facilitate the registration process for Mizo language application. Thank you.

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Shri K. Vanlalvena: Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Shri Niranjan Bishi (Odisha).

Demand to open a Passport Seva Kendra in Ramanathapuram, Tamil Nadu

SHRI R. DHARMAR (Tamil Nadu): Mr. Deputy Chairman, Sir, the Ministry of External Affairs and the Department of Posts have decided to utilize the Head Post Offices in various States as Post Office Seva Kendra for delivering Passport-related services to the citizens of the country. The Government intends to open POPSK in the HPO in the country in such a manner that there is a Passport Seva Kendra available within a radius of 50 kms of every HPO.

In recent years, the Ministry has made many quantitative and qualitative improvements in the delivery of Passport services in the country. With implementation of the Passport Seva Project in partnership with its service provider M/s TCS, the Ministry has been providing quality service to the people from the Passport Seva Kendra established with the best in class amenities across the country on PPP mode.

The people of Ramanathapuram district, Tamil Nadu, have to travel Madurai or Tiruchy or Coimbatore for Passport services as there is no Passport Seva Kendra in Ramanathapuram, Tamil Nadu. Hence, I request the hon. Minister of External Affairs to open a Passport Seva Kendra in Ramanathapuram, Tamil Nadu. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Shri R. Dharmar: Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri S. Selvaganabathy (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

श्री उपसभापति: धन्यवाद, माननीय धरमार जी। माननीय डा. भीम सिंह जी- Demand to change the timings of currently operating Train No. 12529 from Patliputra to Lucknow.

Content Page

Demand to change the timing of currently operating Train No. 12529 from Patliputra to Lucknow

डा. भीम सिंह (बिहार): माननीय उपसभापति महोदय, बिहार की राजधानी पटना के पाटलिपुत्र स्टेशन से उत्तर प्रदेश की राजधानी लखनऊ को जाने वाली एक ट्रेन है, जिसका नंबर 12529 है। यह ट्रेन छपरा, सिवान, गोरखपुर होते हुए जाती है। पाटलिपुत्र से इसके खुलने का समय साढ़े चार बजे शाम में है। अब यह जो साढ़े चार बजे का समय है, यह बहुत लोगों के लिए उपयोगी नहीं है। अगर कार्यालय में काम करने वाले लोग तथा बिजनेस, व्यापार करने वाले लोग मार्केटिंग वगैरह करके लौटना चाहते हैं, तो उन्हें साढ़े चार बजे की ट्रेन बहुत हड़बड़ी में पकड़नी पड़ती है। उनको अपने कार्यालय के काम को अधूरा ही छोड़ कर बीच में ही जाना पड़ता है। अगर वे इस ट्रेन को नहीं पकड़ पाते हैं, तो पटना से 20-25 किलोमीटर की दूरी पर हाजीपुर है, वहाँ जाकर रात में ट्रेन पकड़नी पड़ती है।

महोदय, आपके माध्यम से सरकार से मेरा यह अनुरोध है कि इस ट्रेन की उपयोगिता बढ़ाने के लिए यह आवश्यक है कि इस ट्रेन की टाइमिंग को बदला जाए। यह जो ट्रेन नंबर 12529 है पाटलिपुत्र-लखनऊ सुपर फास्ट एक्सप्रेस, इसका टाइम रात के 9 या 10 बजे किया जाए। अगर इस ट्रेन की टाइमिंग बदलने में कोई दिक्कत है, तो रात के 8 बजे या 9 बजे या 10 बजे के करीब एक नई ट्रेन चलाई जाए। यह जनता से जुड़ा हुआ सवाल है, इसलिए मैं आपके माध्यम से सदन और सरकार का ध्यान इस विषय पर आकृष्ट करना चाहता हूँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: The hon. Member, Shri Ramji (Uttar Pradesh), associated himself with the matter raised by the hon. Member, Dr. Bhim Singh.

धन्यवाद, डा. भीम सिंह जी। Now, Shri Subhas Chandra Bose Pilli - Demand to amend IT Act pertaining to social media.

Demand to amend IT Act pertaining to Social Media

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Deputy Chairman, Sir, thank you for giving me an opportunity to speak. I submit that usages of the Internet like giving messages or passing information with unbearable languages or photos, damaging the character of men and women through WhatsApp or social media or YouTube consequently leads to their suicides. I submit to punish them. There was the section 66A of the IT Act 2000, but in the light of the Apex Court judgment in Shreya *Versus* Union of India case, the Government or the police was unable to file criminal cases against such

Content Page

culprits. After the perusal of the above judgment, as per my understanding, I would like to bring one important point to the notice of the House, through you, Sir. Since the said judgment is very elaborative and sufficient time is not there to read the entire judgment, in brief, I would like to bring one important observation of our Apex Court before you. It is clear that Section 66A is intended to punish any person who uses the Internet to disseminate any information that falls within the sub-clauses of the Section 66A. So, to the best of my knowledge and belief, I felt that since the language of the Section 66A of the IT Act, 2000, is very vague and not even attracting the sections mentioned in the Indian Penal Code; therefore, the Section needs to be re-framed by correcting the same or introducing some other section without affecting the Article 19 (1) (a) of the Indian Constitution. Also, the newly framed section shall stand the scrutiny of the IPC, that the Apex Court may not object or question the same. I, therefore, submit that the matter may be referred to the Law Commission to frame a new section or insert the same or amend the IT Act to safeguard the public interests and their privacy. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Subhas Chandra Bose Pilli: Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra) and Shri Ravi Chandra Vaddiraju (Telangana).

Thank you, Subhas Chandraji. Now, Shri Ryaga Krishnaiah — Demand to remove criterion of creamy layer from the quota of OBC.

Demand to remove criteria of Creamy Layer from the quota of OBC

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Respected Deputy Chairman, the Central Government has provided 27 per cent reservations to OBCs. But they have restricted it with creamy layer income ceiling. It is against the basic principles of Reservation Policy. Dr. Babasaheb Ambedkar had written the Indian Constitution. There is no creamy layer anywhere in the Constitution. Particularly, the Reservation Policy is not for SC/ST/BC's economic improvement. It has two objectives; its spirit has two objectives. One is, to remove social inequalities and untouchability. Second is, proportionate representation for these communities.

In a democracy, every caste, every community has to get its share, power and wealth as per its population. But, here, deliberately, it is not done. Recently, the Supreme Court s*uo moto* has also touched it, restricted it with SCs/STs creamy layer. Nobody asked the Supreme Court for it. It is a panacea for all ills. So, we request, through you, to the Central Government to amend the Constitution and restriction of creamy layer should be removed. At the same time, it should not restrict itself to the creamy layer for SC/STs. Sir, I would quote a small example.

In Indian society, the casteism, caste discrimination, social inequalities are not supposed to be viewed in the economic angle. Social discrimination and economic backwardness are not interlinked. People belonging to BC or SC castes are not socially respected in spite of their richness. Reservations are provided to wipe off social discrimination, social inequalities, but not for financial improvement. Moreover, in our society, economic status is not permanent. Caste is permanent. There is a possibility that a rich becomes poorer and a poor becomes richer. But it is impossible that rich becomes a forward caste and a forward caste community cannot become vice versa. So this is the stark reality. This is the real philosophical implication behind the social system. The Reservation Policy is not to eradicate poverty. It is to eradicate social inequalities, social untouchability. It is not for richness. So, I request, through you, to the Government to understand it and conduct a meeting with intellectuals, social philosophers and discuss it thoroughly to review the issue. ...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: Thank you.

The following Members associated themselves with the matter raised by the hon. Member, Shri Ryaga Krishnaiah: Shri Sanjay Yadav (Bihar), Prof. Manoj Kumar Jha (Bihar), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Haris Beeran (Kerala), Shri Sant Balbir Singh, (Punjab), Shri Prakash Chik Baraik, (West Bengal), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra) Dr. Kalpana Saini (Uttarakhand) and Dr. Sarfraz Ahmad (Jharkhand).

Concern over exposure of Children to the violent contents of Video Games

DR. FAUZIA KHAN (Maharashtra): Sir, in the digital age, children are increasingly exposed to online video games. Many of these games contain themes unsuitable to small

Content Page

children, such as wanton violence, foul language, substance abuse, sexual content, gender stereotypes, disregard for law, etc.

Online games like PUBG, Call of Duty, GTA, Blue Whale Challenge have become immensely popular among the children. This leads to development of aggressive behaviour in them as they grow up. Excessive exposure can also cause anxiety and phobias, especially, in case of gore content. Sir, in July 24, a 15-year-old boy in Pune, influenced by the Blue Whale Game, tragically committed suicide by jumping from a 14th floor building, leaving a note with 'logout' written on it. There have been many such instances.

Neuro-imaging research shows that exposure to violent media can impair cognitive development, reduce prefrontal control over emotions, and delaying the development of the brain's frontal regions. This addiction negatively impacts academic performance, social skills and mental health. There is an increased risk of exposing children and adolescents to gaming and discussions with unknown adults and peers. This can lead to unexpected encounters with inappropriate sexual, violent or sensitive content as well as cyber-bullying and cyber-crimes.

India, currently, lacks specific legislation for regulating video games and has limited judicial focus on the subject. Sir, existing laws like the
2023 Cinematograph Act and the DPDPA, 2023 offer some indirect regulation via parents but do not address video games explicitly. The Cinematograph Act introduces content categories for films, such as 'A' for restricted access and 'U/A' with age markers like seven-plus, 13-plus and 16-plus. The DPDPA, 2023 requires parental consent for children's online activities, but does not cover video games. While parents' role is undeniable in regulating children's access to online media, the Government must also directly regulate content for children, especially video games. A dedicated division should be established to oversee and categorize this content, involving relevant stakeholders.

Sir, accessible counselling and support services must also be provided for teens at risk from such games. To address these challenges, national online scrutiny services, parental education on behavioural addiction and effective parenting are essential. ...(*Time-bell rings.*)...

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Fauzia Khan: Shri P. Wilson (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Ms. Dola Sen (West Bengal), Shri Samirul Islam (West Bengal), Shri Ramji (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Imran Pratapgarhi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Dr. Sarfraz Ahmad (Jharkhand), Shrimati Mahua Maji (Jharkhand), Shri Sanjay Yadav (Bihar), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala) and Shri Haris Beeran (Kerala).

Demand to establish heavy industries and provide employment opportunities in Bagalkote district, Karnataka

श्री नारायणसा के. भांडगे (कर्नाटक): आदरणीय उपसभापति जी, आपने मुझे बोलने के लिए अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देता हूं। महोदय, मैं हिन्दी समझ सकता हूं, लेकिन हिन्दी में अच्छी तरह से बात नहीं कर सकता हूं, इसलिए मैं कन्नड़ में बात करना चाहूंगा। * "Hon. Deputy Chairman Sir, I want to draw the attention of this House towards the countless problems faced by the people of Bagalkote city and its nearby rural areas due to the construction of Lal Bahadur Shastri dam in the basin of Krishna river. Sir, due to the Upper Krishna Project, the farmers of 160 villages have lost more than 4 lakh acres of the fertile land and hence, they have become landless. The families of about 2500 farmers from the district have lost their shelters, employment and vocations. In the Bhagalkote city, 22,000 houses, several other buildings and shops have been submerged, and more than a lakh people have become unemployed.

Sir, Bhagalkote District has rich minerals and resources like limestone, dolomite and pink Granite.The district has excellent connectivity due to the broad gauge double track railway lines and national highways constructed by the BJP Government under the leadership of Shri Narendra Modi. We must utilize these facilities and create employment opportunities for the families of the displaced people and encourage them to earn a decent livelihood. There is a necessity of developing industrial corridors in the district and there should be rebates also in taxation for them. The Government should declare a special scheme for Bhagalkote district, thereby reducing the income tax and commercial

* English translation of the original speech delivered in Kannada.

Content Page

taxes. Reservation must be given to the displaced people and the farmers of Bagalkote in the employment opportunities created by the Central Government. There should be comprehensive development of Bhagalkote City under Smart City Mission and there should be establishment of more industries in the district. Through this House, I want to request the Union Finance Minister, the Industry Minister and the Commerce Minister to kindly do the needful. Thank You. Namaskar."

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Narayanasa K. Bhandage: Prof. Manoj Kumar Jha (Bihar) and Shri Niranjan Bishi (Odisha).

(MR. CHAIRMAN *in the Chair.*)

Demand for upgradation of Poultry Disease Diagnosis and Surveillance Laboratory (PDDSL) in Namakkal, Tamil Nadu, under Central Financial Assistance Scheme

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Respected Chairman, Sir, I wish to bring to your kind attention the urgent need to upgrade the Poultry Disease Diagnosis and Surveillance Laboratory at the Veterinary College and Research Institute campus in Namakkal, Tamil Nadu, to a global standard reference laboratory. This laboratory functions under the Tamil Nadu Veterinary and Animal Sciences University in my constituency of Namakkal, Tamil Nadu.

Sir, India's poultry industry is a significant contributor to our agricultural economy in which Tamil Nadu is a major hub where Namakkal is the country's largest poultry producing region accounting for 90 per cent of India's eggs export. The PDDSL plays a crucial role in addressing poultry diseases/challenges by providing diagnosis, technical advice and export certification. However, with the increase in the demand for the poultry products, there is a risk of emerging and re-emerging diseases which could result in significant economic losses. To meet the international/State standard to prevent such losses, I propose to upgrade the PDDSL with high-tech facilities, including a separate laboratory building with BSL facilities, biosafety, cabinets and advanced equipment like real-time PCR. Hence I request the hon. Minister of Fisheries and Animal Husbandry and Dairy to consider this proposal under the Central Financial Assistance Scheme and

Content Page

allocate the necessary funds to upgrade the PDDSL at Namakkal, Tamil Nadu. Tamil Nadu Veterinary University has sent the proposal to the Ministry for the estimated amount of Rs.10 crore. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri K.R.N. Rajeshkumar: Shri P. Wilson (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala) and Shrimati Mahua Maji (Jharkhand).

Shri Ramji Lal Suman, demand to provide adequate financial and medical assistance to the families of victims of Hathras stampede in Uttar Pradesh.

Demand to provide adequate financial and medical assistance to the families of victims of Hathras stampede in Uttar Pradesh

श्री रामजी लाल सुमन (उत्तर प्रदेश): सभापति जी, मैं आपका आभारी हूं। 2 जुलाई को उत्तर प्रदेश के हाथरस जनपद के सिकंदराराऊ क्षेत्र के दो गांव फुलरई और मुगलगढ़ी में सत्संग के दौरान यकायक हादसे में 123 लोग मारे गए और न जाने कितने लोग घायल हुए, उसका तो कोई हिसाब ही नहीं है। जो सबसे महत्वपूर्ण बात यह है कि वहां जो भोले बाबा का सत्संग हुआ, उसमें आयोजकों ने अनुमति मांगी और प्रशासन ने 80 हजार लोगों की अनुमति दी, लेकिन संख्या इससे ज्यादा बढ़ गई थी। केवल अनुमति देना ही काफी नहीं था, यह भी देखना प्रशासन का फर्ज था कि जो संख्या बढ़ी है, उसी अनुपात में पुलिस बल तैनात किया जाना चाहिए था, सुविधाएं बढ़ानी चाहिए थीं। वहां एक एम्बुलेंस थी, एक फायर ब्रिगेड थी, कोई खास सेवाओं का इंतजाम नहीं था, लोग मारे गए और मरने वालों की संख्या इससे कहीं ज्यादा है। तमाम लोगों का पोस्टमार्टम नहीं हुआ और तमाम परिवार के लोगों ने पोस्टमार्टम नहीं कराया, तमाम लोग, जो घायल थे, उनका पंजीकरण नहीं हुआ। वे अपने निजी पैसे से अपने घर पर अपना इलाज करवा रहे हैं।

महोदय, यह बहुत गंभीर मामला है। उस घटना की न तो सेवादारों की जिम्मेदारी थी और न ही भोले बाबा की जिम्मेदारी। इसकी पूरी प्रशासन की जिम्मेदारी थी। उत्तर प्रदेश सरकार ने जांच के लिए एक एसआईटी गठित की। उस एसआईटी ने प्रशासन को जिम्मेदार माना और एसडीएम तथा क्षेत्राधिकारी को सस्पेंड किया गया।

सभापति महोदय, यह बहुत गंभीर मामला है और मैं आपके मार्फत सरकार से निवेदन करना चाहूंगा कि जो मरने वालों की संख्या है, इसके अलावा जिनका पोस्टमार्टम नहीं हुआ है और जो लोग अपने घरों पर इलाज करा रहे हैं, उन्हें राज्य सरकार ने मात्र दो लाख रुपये की मदद दी है। प्रधान

Content Page

मंत्री जी ने भी घोषणा की थी कि हम लोगों की मदद करेंगे। महोदय, आपके नेतृत्व में इस सदन में और लोक सभा में मृतकों को शोक श्रृद्धांजलि दी गई, लेकिन न तो लोगों का उपचार सही हो पा रहा है, न मृतकों की मदद हो पा रही है। सर, यह बहुत आवश्यक है कि जो लोग गरीब हैं, अगर कहीं कृषि योग्य गांव पंचायत की जमीन है,...(**समय की घंटी**)... उनको पट्टा दिया जाए और आवासीय जमीन है, तो उनको आवास का पट्टा दिया जाए। जो लोग गिरफ्तार हैं, वे बेगुनाह लोग गिरफ्तार हैं। ...(**व्यवधान**)...

श्री सभापतिः थैंक यू, थैंक यू।

श्री रामजी लाल सुमनः समीक्षा करके उनको छोड़ा जाए। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ramji Lal Suman: Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Prof. Manoj Kumar Jha (Bihar), Shri P. Wilson (Tamil Nadu) and Shri Pramod Tiwari (Rajasthan).

Shri Ramji, demand for train from Lakhimpur to Delhi-Mumbai-Amritsar and include Dudhwa Tiger Reserve Park in National Tourist List.

Demand for train from Lakhimpur to Delhi, Mumbai, Amritsar and include Dudhwa tiger reserve park in national tourist list

श्री रामजी (उत्तर प्रदेश): मान्यवर, मैं लखीमपुर खीरी की तरफ से दो मांगें लेकर आपके बीच खड़ा हुआ हूं। सर, लखीमपुर उत्तर प्रदेश का एक सबसे बड़ा क्षेत्रफल वाला जिला है और जहां पर 50 लाख की आबादी है। वहां पर लोगों का मुख्य व्यवसाय कृषि है और लगभग दस नदियों वाला जिला लखीमपुर खीरी है। वहां दस नदियों की वजह से तराई क्षेत्र एक बायोडायवर्सिटी का एरिया है और काफी एरिया में किशनपुर सेन्चुरी भी है, दुधवा नेशनल पार्क भी है, जहां पर टाइगर, लेपर्ड, भालू, हिरण तमाम तरह के जीव-जन्तु और बड़र्स दिखाई पड़ते हैं।

12.00 **Noon**

मान्यवर, मेरा आपके माध्यम से सरकार से निवेदन है कि इस पिछड़े हुए क्षेत्र को विकसित करने का काम करें। मैं इसके साथ ही आपसे यह भी कहना चाहता हूं कि लखीमपुर से कोई भी ट्रेन दिल्ली,

Content Page

मुंबई, चेन्नई के लिए नहीं जाती है, लोगों को लखनऊ आकर ट्रेन पकड़नी पड़ती है, इसलिए वहां से ट्रेन चलाने का भी काम करें। मान्यवर, मैं आपसे यही बात कहना चाहता हूं।

महोदय, मुझे यहाँ पर अपनी बात रखने का मौका देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Ramji: Shri Niranjan Bishi (Odisha) and Dr. V. Sivadasan (Kerala).

MR. CHAIRMAN: Now, Question Hour.

Oral Answers to Questions

New Government medical colleges in West Bengal

*151. SHRI SAMIK BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government intends to set up one medical college in every district of West Bengal;

(b) whether Government is aware that there is no medical college in Dakshin Dinajpur, Alipurduar, Kalimpong and Paschim Burdwan districts of West Bengal;

(c) whether the Central Government has received any proposal from the State Government for establishing medical colleges in these districts; and

(d) the current ratio of aspiring medical students to available seats in existing medical colleges in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) to (d) A Statement is laid on the Table of the House.

Content Page

Statement

(a) to (d)The Ministry of Health and Family Welfare administers a Centrally Sponsored Scheme (CSS) for 'Establishment of new medical colleges attached with existing district/referral hospitals' with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college. The fund sharing mechanism between the Centre and State Governments is in the ratio of 90:10 for North Eastern and Special Category States, and 60:40 for others. Under the Scheme, all the envisaged 157 Government medical colleges have already been approved in three phases including 11 medical colleges in West Bengal at Birbhum (Rampur Hat), Cooch Behar, Diamond Harbour, Purulia, Raiganj (North Dinajpur), Barasat, Uluberia, Arambagh, Jhargram, Tamluk, Jalpaiguri. However, no proposal for setting up of Medical College at Dakshin Dinajpur, Alipurduar, Kalimpong and Paschim Burdwan were received from the State of West Bengal.

Under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY), an AIIMS has also been established at Kalyani.

There are 5,375 UG seats available in West Bengal for the academic year 2024-25. As informed by National Testing Agency, 1,16,110 candidates appeared in NEET(UG) 2024 from West Bengal.

SHRI SAMIK BHATTACHARYA: Sir, my question is regarding setting up of the new medical colleges in the different districts of West Bengal. It has been mentioned in the reply that no proposal has been received from the State Government of West Bengal for setting up of new medical colleges in Dakshin Dinajpur, Alipurduar, Kalimpong and Paschim Burdwan. So, if such proposals are submitted by the State Government of West Bengal, will the Central Government consider approving them within this financial year?

SHRIMATI ANUPRIYA PATEL: Mr. Chairman, Sir, through you, I would first like to submit that under the Central sector scheme of establishment of new medical colleges attached with the district hospitals, under three phases, in 10 years of our Government, we have established 157 colleges across the country. Out of these 157 colleges, 11 medical colleges have been given to the State of West Bengal. It is a continuous process. As

Content Page

and when the requirement or the need is felt, the Central Government looks into it. So, as of now, 157 colleges are completed and West Bengal has also got a good share of it.

MR. CHAIRMAN: Second supplementary - Shri Samik Bhattacharya.

SHRI SAMIK BHATTACHARYA: Sir, regarding AIIMS, the initial proposal for Raiganj was gifted to Kalyani due to ego politics and the North Bengal had to suffer the consequences. ...*(Interruptions)*... Is the Central Government considering ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Member, what is your supplementary?

SHRI SAMIK BHATTACHARYA: Yes, Sir, this is my supplementary. ...*(Interruptions)*...

MR. CHAIRMAN: Please ask your supplementary.

SHRI SAMIK BHATTACHARYA: Yes, Sir. Is the Central Government considering to revive the AIIMS Raiganj project so as to establish a second AIIMS in West Bengal? Aspirational States like Uttar Pradesh, Bihar and Jammu and Kashmir, each have two AIIMS. Will West Bengal be granted a similar opportunity to enhance its healthcare infrastructure, especially in North Bengal?

SHRIMATI ANUPRIYA PATEL: Sir, we started a scheme, Pradhan Mantri Swasthya Suraksha Yojana, wherein we have increased the number of All India Institute of Medical Sciences across the country. Twenty-two new AIIMS have been approved, of which 19 are already operational, where we have approved the MBBS seats. West Bengal also received one AIIMS in Kalyani. As of now, there is no proposal under consideration for establishing another AIIMS in the State of West Bengal.

MR. CHAIRMAN: Supplementary No. 3 - Shri Saket Gokhale. One minute, the hon. Minister is intervening. Hon. Minister.

Content Page

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, I would like to add that this PMSSY scheme for opening of the All-Indian Institutes of Medical Sciences is a continuous process, and in this continuous process, we keep considering accordingly. As and when the situation comes, we open new All-India Institutes of Medical Sciences, and West Bengal also comes under that ambit.

MR. CHAIRMAN: Okay, good. Now, Shri Saket Gokhale - supplementary number three.

SHRI SAKET GOKHALE: Sir, through you, I wish to ask a very specific question from the hon. Minister. Is it true that funds of over Rs.828 crores have been withheld from the State of West Bengal under the National Health Scheme for the frivolous reason of not adhering to the colour branding specified by the Union Government? If yes, please state and give an assurance as to when the pending dues of over Rs.828 crores, owed to West Bengal, will be released by the Ministry.

SHRI JAGAT PRAKASH NADDA: Although, this does not pertain to the original question which is there, but he has been very specific about the answer 'yes' or 'no'.
MR. CHAIRMAN: Very pointed and decorously.

SHRI JAGAT PRAKASH NADDA: If you obey the guidelines, 'Yes'; if you do not obey the guidelines, 'No'. ...*(Interruptions)*...

MS. SUSHMITA DEV: This is not the... ..*(Interruptions)*..

SHRI SAKET GOKHALE: How can this... ..*(Interruptions)*..

SHRI DEREK O'BRIEN: Sir, I would like to say something. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, please. ...*(Interruptions)*... Your leader is speaking. ...*(Interruptions)*... Please, your leader is speaking. Can I give you supplementary number four?

SHRI DEREK O'BRIEN: No, Sir. When the Leader of the House gets up to speak, we always take that with all seriousness and in good spirit. And I am not here to get into a counter argument.

MR. CHAIRMAN: I am so glad.

SHRI DEREK O'BRIEN: Coming to the simple point which my colleague was making, yes, we will always comply. But our point was that complying with the colour scheme, while people are not getting the health benefits, is a bit over the top. Not for the colour, for something else, we will take it in that spirit. Just because it is not your favourite colour, people are left not to get the health benefits, is something which should be reconsidered by the Government with a little empathy. Thank you, Sir.

MR. CHAIRMAN: Hon. Minister, the hon. senior Member and leader of a party has paid you rich compliments, and, secondly, he has raised the issue very pointedly, which, as a matter of fact, Mr. Saket Gokhale also raised. On that, is there any intervention from your side?

SHRI JAGAT PRAKASH NADDA: Sir, the first question was in black and white. So, the answer was in black and white. ...*(Interruptions)*...

MR. CHAIRMAN: It is a very good answer. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: Now, here is a question which has come from my dear friend, Derek O'Brien.

MR. CHAIRMAN: Colourfully.

SHRI JAGAT PRAKASH NADDA: His hair is grey. So, the answer will also be in grey, which has got some positivity also.

MR. CHAIRMAN: Good. Fourth supplementary, Ms. Dola Sen.

Content Page

MS. DOLA SEN: Mr. Chairman, Sir, through you, I want to seek one clarification from the hon. Minister. Already in the written answer, it has been mentioned that the fund sharing mechanism between the Union and State Governments is 60:40 for these schemes. So, my humble question is why should it be only in the name of the Prime Minister? If it is 60:40, why cannot it be like Prime Minister & Chief Minister scheme, or, Union & State Government Project or scheme? Why can't we adhere to this? Secondly, the hon. Minister just now replied pointedly, "If you follow the guidelines, 'yes'; if you don't follow, 'No'." May I humbly ask a pointed question about the guidelines in this respect? Making it only in the name of Pradhan Mantri *ji* with 60 per cent share, and, defying the rights of the State, which is sharing its 40 per cent, is it following the federal structure of our country?

MR. CHAIRMAN: You have made your point. Please sit down.

SHRIMATI ANUPRIYA PATEL: Mr. Chairman, Sir, through you, I would like to inform the hon. Member that this is a scheme, as I mentioned earlier, for the establishment of new medical colleges attached with the District hospitals. It is important to understand why we brought this scheme. There were several unserved areas and regional disparities with regard to the availability of opportunities for medical education and the tertiary healthcare facilities. We also wanted to be cost effective by utilizing the District hospitals and setting up these medical colleges. We devised a structure wherein there was a sharing of 60:40 between the Centre and the States. There are 157 medical colleges across the country and 11 are there in the State of West Bengal. These are in the Districts - Birbhum, Cooch Behar, Diamond Harbour, Purulia, Raiganj, Barasat, Uluberia, Arambagh, Jhargram, Tamluk, Jalpaiguri. Wherever we have made these medical colleges, nowhere have we mentioned the name of the Prime Minister in front of the Medical College. There is no question of naming. It is with the cooperation of the Centre and the States, in 60:40, I say it on the floor of the House, that we have built these medical colleges in the larger interest of the people of India.

MR. CHAIRMAN: Fifth supplementary, Dr. John Bittas.

Content Page

DR. JOHN BRITTAS: Sir, I don't want a black and white or a grey answer. I want a crystal clear answer from the hon. Health Minister.

MR. CHAIRMAN: Dr. John Brittas, Question Hour is meant for specific questions and specific answers. We can monetize time. Ask your supplementary.

DR. JOHN BRITTAS: Sir, why I say this is because many colours have been referred to here. The hon. Minister has been kind enough to say that 22 All India Institute of Medical Sciences have been approved so far. As you know, Sir, you have visited Kerala also, Kerala is a model State in the health sector. We have been craving for the indulgence of the hon. Minister to have an All India Institute of Medical Sciences. The Kerala Government proposed a site in Kozhikode, but it has been hanging on for several years. I would specifically ask the Health Minister: Will he approve the proposal to have an All India Institute of Medical Sciences in Kerala?

SHRI J.P. NADDA: Sir, from time to time, we will see to it that as far as possible, we expand the All India Institute of Medical Sciences in various States, and Kerala is also one of them. So, from time to time, we are considering it, and yes, Kerala is also there under consideration.

MR. CHAIRMAN: Question No.152.

Compensation to customers in case of fraud/e-fraud

*152. SHRI A. D. SINGH: Will the Minister of FINANCE be pleased to state:

(a) the bank-wise rules regarding payment of compensation to customers in case of fraud/e-fraud reported by the customer within the prescribed time;
(b) the RBI guidelines in this regard;
(c) the number of cases in which the Banks have given compensations in the last two years, the details thereof, bank-wise; and
(d) the details of amount lost by the customers and the compensation paid by the banks in the last two years, bank-wise?

Content Page

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) In terms of the Master Circular on Customer Service in Banks, issued by the Reserve Bank of India (RBI) in July, 2015, banks have Board-approved Customer Compensation Policy in place covering compensation to be paid to the customers in case of erroneous debits arising on fraudulent or other transactions and unauthorised actions of the bank leading to a financial loss to customer, *etc.* These board-approved policies contain provisions regarding, *inter alia,* compensation payable, timelines for payment of compensation, unsuccessful/failed transactions, liability of customers in different scenario, burden of proof.

Further, RBI, in July 2017 has issued instructions on limiting the liability of customers in cases of unauthorised electronic banking transactions. As per these instructions, a customer has zero liability if the unauthorised transaction occurs on account of contributory fraud or negligence/deficiency on part of the bank. In cases where the deficiency lies neither with the bank nor with the customer but elsewhere in the system, the liability of a customer is zero, if she or he informs the bank regarding an unauthorised electronic transaction within three working days of receiving information in respect of the transaction from the bank. Liability of the customer ranges from Rs. 5,000 to Rs. 25,000, if reported within 4-7 working days, and if reported beyond 7 working days, it shall be determined as per the bank's Board approved policy. In cases where the loss is due to negligence by a customer, the customer bears the entire loss until he reports the unauthorised transaction to the bank. Any loss occurring after the reporting of the unauthorised transaction is borne by the bank.

RBI has apprised that information in respect of compensation paid to customers in case of fraud/e-fraud is not maintained by it. However, as per inputs received from public sector banks, bank-wise details of number of incidents in which compensations were paid to customers, amount involved in these incidents and compensations paid to customers during the last two financial year are at Annex.

Content Page

Compensations paid to customers by Public Sector Banks in case of fraud/e-Fraud reported by the customer

(Amounts in lakh Rs.)

Bank	FY 2022-23			FY 2023-24		
	Number	Amount involved	Compensation paid	Number	Amount involved	Compensation paid
Bank of Baroda	88	138.00	138.00	377	370.00	370.00
Bank of India	755	976.00	782.00	999	2,116.00	2,038.00
Bank of Maharashtra	14	9.60	9.60	134	162.00	162.00
Canara Bank	601	597.00	181.00	196	157.00	84.00
Central Bank of India	43	1,168.00	1,168.00	51	1,377.00	1,377.00
Indian Bank	354	312.00	253.00	268	1,838.00	1,616.00
Indian Overseas Bank	60	10.00	10.00	4	4.00	4.00
Punjab and Sind Bank	2	0.19	0.19	-	-	-
Punjab National Bank	79	4.00	4.00	49	4.00	4.00
State Bank of India	517	408.00	408.00	1,287	414.00	414.00
UCO Bank	17	99.00	99.00	18	438.00	438.00
Union Bank of India	415	1,218.00	1,218.00	236	7,496.00	7,496.00

Source: PSBs

SHRI A.D. SINGH: Sir, I wish to know from the Minister that in the number of cyber frauds that took place in the last two years, how many of them pertain to private sector banks and how many pertain to public sector banks. And also, what is the amount involved in e-frauds pertaining to private sector banks and e-frauds pertaining to public sector banks? I would like to know whether the e-frauds pertaining to private sector banks are more in number than e-frauds pertaining to public sector banks. If so, what are the reasons and remedial steps taken in this regard?

श्री पंकज चौधरी: माननीय सभापति महोदय, माननीय सदस्य का प्रश्न था कि कितने फ्रॉड हुए हैं। उसका डेटा और एक विवरण सभा पटल पर रखा गया है। यह डेटा सरकारी बैंकों का है और निजी क्षेत्र से संबंधित डेटा उनको उपलब्ध करा दिया जाएगा।

MR. CHAIRMAN: Supplementary number two, Shri A.D. Singh.

SHRI A.D. SINGH: With the view to preventing frauds, a robust security system is a must in the banking sector along with ensuring seamless customer experience. What steps is the Government taking in this regard?

श्री पंकज चौधरी: माननीय सभापति महोदय, हमारी सरकार ने इस पर लगातार फोकस बनाया हुआ है। बढ़ते हुए लेनदेन की सुविधा को सुरक्षित करने के लिए सरकार की तरफ से तमाम प्रयास किया जा रहे हैं। फ्रॉड के प्रति सरकार की ज़ीरो टॉलरेंस की पॉलिसी है। सभी ग्राहकों का डेटा सुरक्षित रखा जाता है। सभी तरह के डिजिटल लेनदेन में इसकी सूचना खाताधारक को मोबाइल पर भेजी जाती है। बिना ओटीपी के पैसा निकालना संभव नहीं होता है। ऑनलाइन लेनदेन में डेली ट्रांजैक्शन को पूरा करने में दो लेवल पर पासवर्ड जरूरी होता है। कार्ड लेनदेन पर ईएमवी चिप अनिवार्य कर दी गई है। इसके साथ आरबीआई द्वारा ग्राहकों को जागरूक करने के लिए सभी माध्यमों से जागरूकता कार्यक्रम चलाए जाते हैं। इन सबके बाद भी ग्राहकों को मुआवजा के लिए भी एक मजबूत तंत्र बनाया गया है और सरकार लगातार इसका प्रयास कर रही है।

MR. CHAIRMAN: Supplementary number three, Shri Randeep Singh Surjewala.

SHRI RANDEEP SINGH SURJEWALA: Sir, the State Bank of India and other PSU banks recovered Rs. 8,500 crores from those who have less than minimum balance in their bank accounts. Will the Minister be kind enough to tell what steps the Government will

Content Page

take to stop this virtual extortion by public sector banks from the common man of this country?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): First of all, this is not related to the question which has been asked. But since the hon. Member is talking about banks charging money for basic minimum balance which is not there in the account, that doesn't apply to PM Jan Dhan accounts and the basic accounts of the poor people. It is only for others whose minimum balance is expected to be at a certain level. That is already a very clear statement which we have made on several occasions. I am happy to say it even now.

श्रीमती सुलता देव: सर, मैं आपके माध्यम से माननीय मंत्री महोदय से यह कहना चाहती हूँ कि क्या उनको पता है कि सारे बैंक्स के क्रेडिट काड्र्स बाहर में मिलते हैं, मार्केट में भी कहीं-कहीं पर मॉल्स के सामने और बैंक के सामने भी मिलते हैं। वहाँ पर जो क्रेडिट कार्ड वाले बैठते हैं, वे लोगों की बहुत counselling करके उनको क्रेडिट कार्ड दे देते हैं और use हो या न हो, फिर उस क्रेडिट कार्ड से सर्विस चार्ज कटता है। बाद में जब उसको लौटाए जाने के लिए लोग जाते हैं, तो वे उसको accept भी नहीं करते हैं। इसमें बहुत सारी मुश्किलें आ रही हैं। यह मुश्किल मैं खुद face कर चुकी हूँ और बहुत सारे ऐसे लोग हैं, जो इसे face कर रहे हैं। उनके लिए कुछ mechanism है या नहीं? वे लोग सभी जगह एसबीआई का क्रेडिट कार्ड भी दे रहे हैं और नेशनलाज्ड बैंक का क्रेडिट कार्ड भी दे रहे हैं। मैं माननीय मंत्री जी के सामने यह प्रश्न रख रही हूँ कि उनको control करने के लिए कोई mechanism है कि नहीं?

श्री पंकज चौधरी: सभापति महोदय, मैंने पहले भी बताया कि आरबीआई द्वारा तमाम प्रकार की सूचनाएँ समय-समय पर ग्राहकों को दी जाती हैं और उनको aware किया जाता है।

श्री सभापति: सप्लीमेंटरी नं. 5, श्री राघव चड्ढा।

श्री राघव चड्ढा: सर, digitally insecure individuals cyber attacks के टारगेट्स बनते जा रहे हैं और वर्ष 2023 में भारत देश में 79 मिलियन cyber attacks हुए। Threat Labs, 2024 की एक Phishing Report के मुताबिक cyber attacks के मामले में भारत देश तीसरे स्थान पर आया। सर, मेरा आपके माध्यम से सरकार से यह कहना है कि इन cyber attacks के चलते उपभोक्ताओं को बहुत ज्यादा financial losses भी भोगने पड़ रहे हैं। जनवरी से लेकर अप्रैल तक, इसी साल वर्ष 2024 में, Ministry of Home Affairs की अपनी रिपोर्ट यह बताती है कि उपभोक्ताओं को 1,750 करोड़ के losses भोगने पड़े। आपके माध्यम से मैं सरकार से पूछना चाहूँगा कि क्या इन losses को financially

Content Page

compensate करने के लिए कोई योजना बनाई जा रही है, क्योंकि बहुत सारे cyber attacks के चलते लोगों को आर्थिक नुकसान हो रहा है?

श्री सभापति: माननीय मंत्री जी।

श्री पंकज चौधरी: सभापति महोदय, हमारे यहाँ भारतीय साइबर अपराध समन्वय केन्द्र (I4C) की स्थापना की गई है। Citizen Financial Cyber Fraud Reporting and Management System में portal को अप्रैल, 2021 में आरंभ किया गया। धोखाधड़ी को real time में रोकने के लिए इसको NPCI के साथ जोड़ा गया। जुलाई, 2024 तक 7.6 लाख से अधिक शिकायतों में 2,400 करोड़ रुपए से अधिक राशि की बचत की गई। Toll Free Number 1930 को अप्रैल, 2020 में आरंभ किया गया। इस प्रकार से सरकार तमाम ऐसे प्रचार-प्रसार कर रही है। दूरसंचार विभाग ने जून, 2024 तक 1.92 करोड़ mobile connections को भी disconnect किया और 2.09 लाख mobile handsets को भी block किया। सरकार इस पर लगातार ध्यान दे रही है।

SHRIMATI NIRMALA SITHARAMAN: Sir?

MR. CHAIRMAN: I am sorry.

SHRIMATI NIRMALA SITHARAMAN: Sir, on the specific issue of whether compensation has been given, as regards cyber crime, it is one thing. But those specific to financial institutions, particularly the public sector banks, I would like to say, yes, compensation has been paid in each case involving bank. I can randomly list out the banks. Bank of Baroda, for instance, in the year 2023-24 ...(*Interruptions*)..

SHRI SHAKTISINH GOHIL: Sir, it is given in the written answer.

MR. CHAIRMAN: Shri Shaktisinh Gohil, give up this habit. We are having good Question Hour. Members are asking good supplementaries. Let the Minister reply. As a matter of fact, she has volunteered to reply. Madam, I am sorry, I did not look at this side when you wanted to intervene. Normally, I am looking on the left side.

SHRIMATI NIRMALA SITHARAMAN: Sir, I respect Shri Shaktisinh Gohil. He said that it is already given in the answer. Despite that, hon. Member is asking me a question. So, I will have to read it out.

MR. CHAIRMAN: Question No.153.

Beneficiaries under PMGKAY

*153. SHRI VIKRAMJIT SINGH SAHNEY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total number of beneficiaries benefited under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) across the country, State-wise;
(b) the total number of beneficiaries benefited through PMGKAY in the State of Punjab, district-wise;
(c) the major initiatives taken by the Ministry to ensure better implementation and 100 per cent food distribution in the State of Punjab;
(d) the list of food grains which are being distributed under the scheme, State-wise; and
(e) whether Government is planning to add millets as well in the PMGKAY food grains?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI PRALHAD JOSHI): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) At present, against the total intended coverage of 81.35 crore, 80.54 crore beneficiaries are getting the benefits under PMGKAY. State wise coverage may be seen at **Annexure I**.
(b) The total number of beneficiaries benefitted under the PMGKAY in the State of Punjab during the quarter of April to June 2024 cycle is 1,43,34,202. District-wise details are attached at **Annexure-II**.
(c) State Government of Punjab has reported that 100% distribution is being done through e-PoS devices and biometric authentication of any one member of family is mandatory to avail ration.

One dedicated e-PoS device has been deployed at each FPS as of now. Fresh wheat procured under DCP every year is distributed to the beneficiaries under PMGKAY.

Content Page

A Toll free helpline and Grievance redressal mechanism are in place to address grievances of the beneficiaries. Regular inspections of Fair Price Shop are carried out by officials/ officers from time to time.

Under the technology driven Public Distribution System (PDS) reforms, ration cards/beneficiaries database have been completely digitized in all States/UTs, 99.8% Ration Cards are seeded with Aadhaar number at national level. The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Also online allocation has been implemented in all States/UTs (except UTs of Chandigarh and Puducherry, which have adopted DBT Cash Transfer scheme) and supply chain has been computerized in 31 States/UTs. Due to installation of ePoS devices at the FPSs, at present, around 98% of transactions in the country are being done through biometric authentication on the monthly basis, bringing transparency and efficiency in the system.

(d) As per National Food Security Act, 2013, the term "foodgrains" is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time. A Statement showing foodgrains distribution for FY 2023-24 is at **Annexure-III.**

(e) In order to improve the level of nutrition, an advisory has also been issued to all the States/UTs to procure millets and distribute them to beneficiaries as per local consumption preferences as per guidelines issued by the Central Government from time to time.

Annexure-I

Statement indicating State-Wise number of persons covered under PMGKAY:

Sl. No.	States/ UTs	Present coverage (In lakh)		
		AAY	PHH	Total persons
		No. of person	No. of persons	
1	Andhra Pradesh	23.52	244.70	268.22
2	Arunachal Pradesh	1.50	6.90	8.40
3	Assam	28.08	223.08	251.17
4	Bihar	125.05	746.11	871.16
5	Chhattisgarh	20.42	180.35	200.77
6	Delhi	2.78	70.00	72.78

Content Page

7	Goa	0.46	4.86	5.32
8	Gujarat	35.53	316.07	351.60
9	Haryana	11.35	115.14	126.49
10	Himachal Pradesh	7.67	20.98	28.64
11	Jharkhand	34.76	229.43	264.19
12	Karnataka	43.91	358.02	401.93
13	Kerala	25.59	129.21	154.80
14	Madhya Pradesh	54.93	479.86	534.79
15	Maharashtra	108.01	592.16	700.17
16	Manipur	1.82	18.26	20.08
17	Meghalaya	2.91	18.54	21.46
18	Mizoram	0.64	6.19	6.83
19	Nagaland	2.11	11.94	14.05
20	Odisha	37.52	288.46	325.98
21	Punjab	7.64	133.80	141.45
22	Rajasthan	22.29	417.72	440.01
23	Sikkim	0.57	3.24	3.81
24	Tamil Nadu	65.78	298.34	364.12
25	Telangana	15.28	176.33	191.62
26	Tripura	4.62	19.81	24.43
27	Uttar Pradesh	132.57	1377.26	1509.82
28	Uttarakhand	7.92	54.02	61.94
29	West Bengal	54.99	546.85	601.84
30	A&N	0.14	0.46	0.61
31	DNH&DD	0.24	2.45	2.69
32	Lakshadweep	0.04	0.18	0.22
33	Chandigarh (DBT)	0.01	2.98	2.99
34	Puduchery (DBT)	0.82	5.52	6.34
35	J&K	10.61	61.80	72.41
36	Ladakh	0.29	1.15	1.44
Total		892.37	7162.20	8054.56

Content Page

Annexure-II

District Wise Beneficiaries Benefited (Apr - June 2024)

S.No.	District name	Beneficiary Count
1	AMRITSAR	13,03,917
2	BARNALA	2,55,146
3	BATHINDA	7,51,046
4	FARIDKOT	3,35,462
5	FATEHGARH SAHIB	3,21,414
6	FAZILKA	6,37,582
7	FIROZEPUR	5,95,291
8	GURDASPUR	9,57,383
9	HOSHIARPUR	7,62,819
10	JALANDHAR	9,70,023
11	KAPURTHALA	3,96,525
12	LUDHIANA	16,27,982
13	MALERKOTLA	2,19,123
14	MANSA	4,00,145
15	MOGA	4,94,660
16	PATHANKOT	3,73,669
17	PATIALA	9,06,814
18	RUPNAGAR	3,67,021
19	SAS NAGAR	4,16,314
20	SANGRUR	6,65,888
21	SBS NAGAR	3,13,385
22	SRI MUKTSAR SAHIB	5,57,862
23	TARN TARAN	7,04,731
Grand Total		1,43,34,202

Content Page

Annexure-III

Foodgrains Distribution for FY 2023-24 (Quantity in MT)

S.	State Name	Wheat	Rice	Coarse grains	Total
1	ANDAMAN AND NICOBAR ISLANDS	538.9	3,722.00	-	4,260.90
2	ANDHRA PRADESH	2,726.90	17,16,425.10	23,253.90	17,42,405.90
3	ARUNACHAL PRADESH	-	50,955.40	-	50,955.40
4	ASSAM	-	12,77,147.00	-	12,77,147.00
5	BIHAR	10,39,981.10	41,65,832.70	-	52,05,813.80
6	CHHATTISGARH	-	13,39,517.80	-	13,39,517.80
7	Dadara & Nagar Haveli & Daman & Diu	1,510.00	14,601.60	-	16,111.60
8	DELHI	2,95,418.60	1,95,403.10	-	4,90,821.70
9	GOA	0.1	29,449.60	-	29,449.70
10	GUJARAT	9,18,301.10	11,06,903.70	1,25,303.50	21,50,508.30
11	HARYANA	6,41,937.00	-	1,97,566.50	8,39,503.60
12	HIMACHAL PRADESH	1,07,396.50	90,639.30	-	1,98,035.80
13	JAMMU AND KASHMIR	1,14,560.30	3,06,498.60	-	4,21,058.80
14	JHARKHAND	3,16,800.20	13,11,660.50	-	16,28,460.70
15	KARNATAKA	-	20,50,844.00	4,47,845.40	24,98,689.40
16	KERALA	1,69,125.10	8,14,331.70	502.2	9,83,959.00
17	LADAKH	4,323.70	3,488.70	-	7,812.40

Content Page

18	LAKSHADWEEP	-	930.2	-	930.2
19	MADHYA PRADESH	12,96,763.30	19,50,541.00	-	32,47,304.20
20	MAHARASHTRA	14,57,584.10	26,15,600.80	16,680.30	40,89,865.20
21	MANIPUR	-	7,703.40	-	7,703.40
22	MEGHALAYA	-	1,29,232.60	-	1,29,232.60
23	MIZORAM	-	46,434.30	-	46,434.30
24	NAGALAND	-	72,928.50	-	72,928.50
25	ODISHA	1,504.00	22,27,142.70	-	22,28,646.70
26	PUNJAB	8,50,772.50	-	-	8,50,772.50
27	RAJASTHAN	26,11,771.50	-	-	26,11,771.50
28	SIKKIM	-	17,931.90	-	17,931.90
29	TAMIL NADU	53,739.30	22,77,225.90	5,684.50	23,36,649.60
30	TELANGANA	-	12,15,701.50	-	12,15,701.50
31	TRIPURA	-	1,60,591.70	-	1,60,591.70
32	UTTAR PRADESH	36,51,294.10	55,74,151.10	2,24,823.50	94,50,268.60
33	UTTARAKHAND	1,30,921.80	2,09,784.30	-	3,40,706.10
34	WEST BENGAL	15,41,269.40	23,12,377.40	-	38,53,646.80
	National Summary	1,52,08,239.30	3,32,95,698.10	10,41,659.70	4,95,45,597.20

Content Page

SHRI VIKRAMJIT SINGH SAHNEY: Hon. Chairman, a survey conducted by IIT-Delhi has brought out that this scheme has not reached the last mile. The survey was conducted in three States -- Punjab, Haryana and UP. Punjab is the worst performing State under this new merged scheme. So, only 43 per cent of beneficiaries received this entitlement of 35 kilograms and 5 kilograms. In addition, the average purchase was also 29.64 kilograms. This shows that many cardholders did not receive the full entitled amount. So, my question is: How will you ensure that the actual beneficiaries, especially landless households, are identified and get the true benefits of this scheme, as there has been no census also during the last 12 years?

SHRI PRALHAD JOSHI: Sir, this is the largest ever food security programme of the world. In the country, a total of 495 lakh metric tonnes food is distributed every year and we are spending on it. During the last year, that is, 2023-24, we have spent more than Rs.2.11 lakh crore and this year, it is estimated that Rs.2.05 lakh crore will be spent. And implementation is with the States. However, the coverage, about which he is asking, is decided on the basis of 2011 Census. Section 9 of NFSA says that any revision in the coverage will only be possible after the population estimates of the next census are published. This is the Act which was passed in 2019. This is as per Section 9 of NFSA. This was decided by the then Planning Commission. Since no further data is available at present, we are distributing in a big way, that is, the largest coverage in the entire world. And in Punjab also, we have subsidy to the tune of Rs.2,064 crore in 2023-24 and till July, 2024, an amount of Rs.661.26 crore has been spent. So, I think, if at all revision is to be done, it will be done as soon as data is made available. The second point, the main issue, is as to whom to be covered. Of course, guidelines are issued, but the implementation agencies are the States.

MR. CHAIRMAN: Supplementary no. 2; Shri Vikramjit Singh Sahney.

श्री विक्रमजीत सिंह साहनी: सर, सेंसस 2011 का है, तो इसलिए हमें स्टेट्स के साथ मिल कर कुछ समाधान करना होगा कि 13 साल पुराना डेटा है, तो how to identify landless farmers?

सर, मेरा सेकंड सप्लीमेंटरी क्वेश्चन यह है कि पहले फ्री राशन और सब्सिडाइज्ड राशन में 3 महीने और 4 महीने पल्सेज़ और चना भी बंटे, फिर वे डिस्कांटीन्यू हो गए। जो आपका डेटा है, उसके अनुसार सारे स्टेट्स में से सिर्फ 9 स्टेट्स में ही, कोर्स ग्रेन्स डिस्ट्रीब्यूट हो रहे हैं। So, why is not PDS system, being localised as production and consumption patterns in every State, are

Content Page

different? It will also support crop diversification. तो मिलेट्स, पल्सेज़ और चना भी इसमें क्यों नहीं इन्कलूड किए जा रहे हैं और सिर्फ 8-9 स्टेट्स में ही बांटे गए? धन्यवाद।

SHRI PRALHAD JOSHI: Sir, NFSA provides rice, wheat and coarse grains. Apart from that, if any States want to distribute other than this, the States are allowed but they have to inform the Centre. We are distributing only wheat, rice and millets. And other than wheat and rice, if some States want to distribute millets, then it is up to the State Governments. They have to write to us and they have to procure. And if we have the stock of millets, then we are very happy to send it to the States.

MR. CHAIRMAN: Supplementary number three, Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, I am very glad that the hon. Minister has finally accepted and acknowledged in part (d) of his answer that the Pradhan Mantri Garib Kalyan Anna Yojana is based on the National Food Security Act of 2013. My question is very straight. The National Food Security Act of 2013, on which the Pradhan Mantri Garib Kalyan Anna Yojana is based, is founded on the 2011 Census. The last Census was due in 2021. As a result of not conducting the Census, almost ten crore Indians have been denied the benefit under the Pradhan Mantri Garib Kalyan Anna Yojana. My question is: "When will the Government conduct the 2021 Census?" It is already in 2024.

SHRI PRALHAD JOSHI: Sir, one thing is very important. National Food Security Act (NFSA) was passed but ये जाते-जाते करके गए, लेकिन इन्होंने कोई रूल नहीं बनाया था और दो रुपए, तीन रुपए - ऐसा कुछ रख कर गए थे।...(**व्यवधान**)... लेकिन यह माननीय प्रधान मंत्री जी का बड़प्पन है कि उन्होंने पहले 8 कंपोनेंट्स पर, शुरुआत में कोविड में पहले सात महीने, बाद में आठ महीने, ऐसे करते-करते, then, from January, 2024, we have totally extended it up to five years full free of cost. As I have said earlier, मैंने पहले जैसे बताया, this is the largest ever food security scheme. Number two, as on date, 67 per cent of the population on an average is covered. If at all, there is still a need, we will assess it. But, Congress should introspect. After ruling the country and the States for 60 years, if more than 67 per cent are poor, then, you will be held responsible for that. Whatever we are doing, गत 10 साल से हमने जो किया है,...(**व्यवधान**)... according to the World Bank, there are 13 crore people who have come above the poverty line. Second thing, according to the Niti Aayog, 25 crore people have come out of the poverty. This is the statistics which is

Content Page

available in the public domain. ...*(Interruptions)*... Actually, extreme poverty is less than one per cent now. In spite of that, we are open. But, why Census was not conducted, everybody knows that. It was especially due to Covid and some other reasons. The Government is quite open. But, ultimately, it is the ...*(Interruptions)*... The Ministry of Home Affairs will decide when the next Census will be done. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, Census is not a State subject. ...*(Interruptions)*...

MR. CHAIRMAN: Supplementary number four, Dr. K. Laxman. ...*(Interruptions)*...

DR. K. LAXMAN: Sir, at the outset, I would like to thank our beloved Prime Minister, Narendra Modi*ji*, for extending this free ration to almost 80 crore people in the country and moreover extending it for coming five more years. I really thank him on behalf of Members of this House. Through you, I would like to know from the hon. Minister: "Is there any proposal by the Government to extend this Pradhan Mantri Garib Kalyan Anna Yojana to the physically challenged -- our beloved Prime Minister has given a name called *Divyangjans* -- to be the beneficiaries of this scheme?"

MR. CHAIRMAN: Hon. Minister, a very pointed question.

SHRI PRALHAD JOSHI: Sir, it is already covered either in the Priority House Holding or AAY.

MR. CHAIRMAN: Supplementary number five, Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, the Minister of State for Consumer Affairs, Food and Public Distribution, recently answered that the number of posts lying vacant under the Ministry, agencies and autonomous bodies, is 17,625. What is the reason behind this? Why has there been no re-employment from, at least, retired forces? Considering the grave situation of unemployment in our country, why is the Ministry not commencing the recruitment?

MR. CHAIRMAN: Hon. Minister.

SHRI PRALHAD JOSHI: Sir, the question doesn't pertain to the main question. This is regarding the food security scheme, particularly, related to Punjab and I will verify and try to send the information to her.

MR. CHAIRMAN: At the earliest.

SHRI PRALHAD JOSHI: Yes, Sir, at the earliest.

MR. CHAIRMAN: Within a month.

SHRI PRALHAD JOSHI: Yes, Sir, whatever is the direction.

MR. CHAIRMAN: As far as possible.

SHRI PRALHAD JOSHI: Yes, Sir.

MR. CHAIRMAN: When I was the junior Parliamentary Affairs Minister, we always made it a point; make it known as specific as possible. We will do it at the earliest, as far as possible.

श्री मल्लिकार्जुन खरगे: ये आप ही को follow कर रहे हैं। ...(**व्यवधान**)...

श्री सभापति: मैं तो आपको follow कर रहा हूँ। Now, Question No. 154.

National Sickle Cell Anaemia Elimination Mission

*154. DR. ASHOK KUMAR MITTAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the current status of implementation of the National Sickle Cell Anaemia Elimination Mission launched in 2023, including details of screening conducted and counselling provided in affected tribal regions;

Content Page

(b) the steps being taken to improve access to modern medications, including hydroxyurea and other disease-modifying therapies, for patients with Sickle Cell Disease (SCD), particularly in tribal and rural areas;
(c) whether Government is considering initiatives to promote research in gene therapy and other advanced treatments for SCD in the country, if so, the details thereof; and
(d) the measures being implemented to strengthen healthcare infrastructure, improve early diagnosis and enhance community engagement to combat SCD?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) National Sickle Cell Anaemia Elimination Mission (NSCAEM) has been launched by Hon'ble Prime Minister from Madhya Pradesh on 1st July, 2023. The objectives of the Mission are provision of affordable, accessible and quality care to all Sickle Cell Diseased patients, reduction in the prevalence of Sickle Cell Disease (SCD) through awareness creation, targeted screening of 7 crore people till year 2025-26 in the age group of 0-40 years in affected districts of tribal areas and counselling through collaborative efforts of central ministries and State governments. Ministry of Health and Family Welfare (MoHFW) has launched a National Sickle cell portal i.e. https://sickle.nhm.gov.in where achievement of screening can be accessed. As on 31.07.2024, a total of 3,85,09,466 population in the 17 identified States have been screened and uploaded on the portal by States.

Under NSCAEM, screenings are conducted at all health facilities from District Hospitals uptoAyushmanArogyaMandir (AAMs) level. Patients living with SCD are provided with the following services/ facilities for improving their quality of life through AAMs;

(a) Follow-up of diseased individuals at frequent intervals.
(b) Counseling regarding lifestyle management, pre-marriage and pre-natal decisions.
(c) Nutritional supplementation support through distribution of folic acid tablets.
(d) Conducting yoga and wellness sessions.
(e) Management of crisis symptoms and referral to higher facilities.

Content Page

Through Ministry of Tribal Affairs (MoTA), awareness and counseling material have been developed. IEC and media activities are adopted for propagation of awareness of disease, screening and management. State Governments have to play an important role in implementation of mission activities.

(b) and (c) Hydroxyurea has been included in National Health Mission (NHM) Essential Drugs List at Sub-Health Centres, Primary Health Centres (PHC)/ Urban PHC, Community Health Centres (CHC) and District Hospitals to address the issue of access to medicine. Under NHM, financial support is provided for the procurement of Hydroxyurea, to reduce the out-of-pocket expenditure borne by sickle cell anaemia patients.

Council of Scientific and Industrial Research (CSIR) has been actively promoting research in gene editing therapies for advanced treatment options for SCD through its program on Sickle Cell Mission which was undertaken at one of the constituent laboratories of CSIR namely CSIR-Institute of Genomics and Integrative Biology (IGIB), Delhi from 2017-2023.

(d) For early diagnosis, facilities for screening for age 0-40 years as well as counselling are available at all level of health facilities from district hospitals till AAMs. NHM supports towards establishment of Integrated Center for Hemoglobinopathies& hemophilia (ICHH) in District Hospitals in co-ordination with state Health Departments, procurement of screening kits and SCD cards.

MoHFW has devised the cost norms for establishment of Centres of Excellence on SCD funded by MoTA in various states.

ICMR-National Institute of Research In Tribal Health (NIRTH), Jabalpur has provided training to master trainers on diagnosis of SCD in states where SCD is prevalent.

MR. CHAIRMAN: First Supplementary; Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल: महोदय, आपने मुझे प्रश्न पूछने का अवसर दिया, इसके लिए आपका धन्यवाद।

सिकल सेल एनीमिया बीमारी की न तो कोई वैक्सिनेशन है, न कोई प्रिवेंटिव इलाज है और न ही कोई कारगर इलाज है। सरकार ने बजट में घोषणा की है कि हम 2047 तक सिकल सेल बीमारी

Content Page

को भारत से खत्म कर देंगे। सर, 2047 वर्ष भारत को विकसित भारत बनाने का भी है। जब तक हमारा देश विकसित भारत नहीं बनेगा, क्या हम इस बीमारी से लाखों ट्राइबल बच्चों की जान को जाने देंगे, जबकि हमारी माननीया राष्ट्रपति जी भी ट्राइबल एरिया से आती हैं? मेरा मंत्री जी से प्रश्न है कि जब हम कोरोना बीमारी को 2 वर्ष में खत्म कर सकते हैं, तो आप सिकल सेल बीमारी को खत्म करने के लिए इतना लंबा, 23 वर्ष का समय क्यों ले रही हैं?

श्री सभापतिः माननीय मंत्री जी।

श्रीमती अनुप्रिया पटेलः चेयरमैन सर, मैं सिकल सेल एनीमिया डिजीज के बारे में भी थोड़ा सा बताना चाहती हूँ। सर, यह एक इन्हेरीटेड रेड ब्लड सेल्स डिसऑर्डर है, जिसमें जीन के म्यूटेशन के कारण एटिपिकल हीमोग्लोबिन बनता है और उसके कारण जो हमारे आरबीसीज़ होते हैं, वे सिकल शेप्ड हो जाते हैं। They lose their normal shape. That is when they become sticky. They clog the blood vessels and block the oxygen supply. India has the largest tribal population; 8.6 per cent of our population which is, approximately, Translating to 7 crores. यह बीमारी ट्राइबल पॉपुलेशन में ही वाइडस्प्रेड है। हालांकि अब माइग्रेशन के चलते नॉन ट्राइबल ग्रुप्स में भी यह सीमित रूप में दिखने लगी है। हमारी सरकार ने यह संकल्प लिया कि हम 2047 तक सिकल सेल एनीमिया को खत्म करेंगे और अपनी ट्राइबल पॉपुलेशन, जिसमें 7 करोड़ लोग हैं, उनके जीवन के महत्व को समझते हुए वर्ष 2023 में प्रधान मंत्री जी ने शहडोल, मध्य प्रदेश से इसे लांच किया। सर, हमारी 7 करोड़ की जो आबादी है, उसकी हम स्क्रीनिंग कर रहे हैं। हमने 7 करोड़ का जो टारगेट लिया है, उसमें स्टेट्स के साथ मिलकर इस स्क्रीनिंग को आगे बढ़ा रहे हैं। इसमें 3 करोड़, 85 लाख से ज्यादा की स्क्रीनिंग हम कर चुके हैं। इसमें सिकल सेल डिजीज के 1,55,458 कंफर्म्ड केसेज़ आए हैं और 10 लाख से ऊपर सिकल सेल ट्रेट्स वाले आए हैं। इनके ट्रीटमेंट के लिए स्टेट्स के साथ मिलकर हमने एक पूरी योजना तैयार की है। स्टेट्स स्क्रीनिंग करने के बाद, जितने भी लोग स्क्रीन किए होते हैं, उनके सिकल सेल काड्र्स बनाए जाते हैं। उसके बाद, उन काड्र्स की बेसिस पर जो स्टेटस है, वह या तो कैरियर है, सिकल सेल डिजिज्ड है या नॉर्मल है, हम उनको लाइफस्टाइल मैनेजमेंट पर काउंसलिंग सर्विसेज देते हैं, क्योंकि इसका अभी परमानेंट क्योर नहीं है, हालांकि हम इसके एडवांस्ड ट्रीटमेंट ऑप्शंस पर भी रिसर्च कर रहे हैं। इसके साथ-साथ, जो जरूरी ड्रग्स है, जैसे, हाइड्रोक्सीयूरिया, वह भी हमने हमारे सब सेंटर्स से लेकर पीएचसी, सीएचसी और डिस्ट्रक्ट होस्पिटल्स में अवेलेबल करा रखी है। यह जो ड्रग है, we initiate the treatment of these patients. We put them on hydroxyurea. काउंसलिंग के साथ ड्रग्स और तमाम लाइफस्टाइल मैनेजमेंट के जो अन्य तरीके हैं, योग और फॉलो अप, यह सब कुछ हम करते हैं, ताकि हम उनके जीवन को बचा सकें।

MR. CHAIRMAN: Second supplementary, Dr. Ashok Kumar Mittal.

Content Page

डा. अशोक कुमार मित्तलः आपने जो कहा, वह सब जवाब में है। मेरा प्रश्न था कि हम इस बीमारी को eliminate करने के लिए इतना ज़्यादा समय क्यों ले रहे हैं। दूसरा मेरा प्रश्न था...

श्री सभापतिः डा. साहब, मैं इस दिवस पर मध्य प्रदेश गया था। आपकी चिंता है कि इतने साल क्यों लग रहे हैं। इसमें कितनी counseling करनी पड़ती है - शादी कैसे न हो, अगर गलती से शादी हो जाए, तो conception हो, यह सब युद्ध स्तर पर हो रहा है। मैं माननीय मंत्री जी से कहूंगा कि इस विषय पर यदि आप एक पेपर सर्कुलेट करेंगे, तो जानकारी होगी कि समय लगना इसमें unavoidable है। वरना एक को हो गया, उसने आगे शादी कर ली, तो मामला आगे होता जाता है। एक category के लोग आपस में शादी न करें। The hon. Minister knows more about it. मैं उस कार्यक्रम में आधे दिन रहा। मैंने लोगों से इस विषय पर व्यापक चर्चा की। प्रधान मंत्री जी पिछले साल गए थे, इस साल मैं नज़दीक के जिले में गया था। माननीय मंत्री जी, आप बोलिए।

डा. अशोक कुमार मित्तलः सर, मेरा question है।

श्री सभापतिः अभी इस पर मंत्री जी अपनी बात कह लें, then, you will get to put your supplementary. Now, hon. Minister.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री जगत प्रकाश नड्डा): सभापति जी, जैसा माननीय मंत्री जी ने विस्तृत जवाब दिया है और आपने भी उस पर प्रकाश डाला है। आप जो समयावधि की बात कह रहे हैं, उसमें सबसे पहली बात यह है कि यह genetic disorder के कारण होता है। दूसरी बात यह कि जिसे हो जाता है, उसे lifelong रहता है। जब तक उसकी आयु है, तब तक वह जीवन भर इसके साथ रहता है। इसलिए हम कह दें कि हम eliminate कर देंगे - यानी उसे उसका पूरा जीवन तो जीना है, तो हमें उसको देखना ही पड़ेगा। तीसरी बात यह कि ऐसे शख्स, महिला या पुरुष, उसका विवाह किसी Sickle cell से ग्रसित व्यक्ति के साथ न हो, अन्यथा यह आगे भी propagate होगा। यह awareness का भी प्रोग्राम है। सबसे पहली बात तो screening की है। हमने screening के लिए एक बहुत ambitious plan लिया है कि हम 7 करोड़ लोगों की screening करेंगे और 7 करोड़ लोगों में से 3 करोड़, 85 लाख लोगों की स्क्रीनिंग हो चुकी है और 1 लाख से ज़्यादा लोगों को कार्ड distribute हो गए हैं। दूसरा, इसको facilitate करने के लिए सेंटर्स चाहिए। अब हम लोगों ने इस facility को आरोग्य मंदिर तक पहुंचा दिया है, यानी sub-centre level तक पहुंचा दिया है, where we can get the facility of screening, where we get the facility of medication, and where we get the facility of counselling. इस तरीके से awareness लाना बहुत आवश्यक है और awareness आने से ही हम इसकी रोकथाम कर सकेंगे। मुझे लगता है कि this is the only way and if this is the only way, this is the shortest way.

Content Page

MR. CHAIRMAN: Second supplementary, Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल: सर जिस प्रकार Corona एक महामारी थी, वैसे ही Sickle cell disease भी आदिवासी बच्चों के लिए महामारी है। पांच वर्ष से कम आयु के बच्चे इससे affect ज्यादा होते हैं। हमारे देश में डेढ़ लाख से दो लाख बच्चे Sickle cell disease से पैदा होते हैं और क्योंकि इसका कोई permanent treatment नहीं है, इसमें blood transfusion की ज़रुरत रहती है और stem cell treatment ही इसका उपाय है जैसा कि मंत्री जी ने अभी बताया है।

मेरा प्रश्न है कि जब 70 प्रतिशत मरीजों को donors नहीं मिल पाते हैं, तो blood banks को transfusion की limited availability के कारण और tribals की socio-economic condition को देखते हुए सरकार blood transfusion और blood banks की availability बढाने के लिए क्या कारगर उपाय कर रही है?

श्री जगत प्रकाश नड्डा: सभापति जी, मुझे ऐसा लग रहा है कि माननीय सदस्य Sickle cell और Thalassemia के बारे में पूछ रहे हैं। सर, thalassemia में RBC का बनना बंद हो जाता है, उसके लिए transfusion की ज़रूरत होती है। वह एक अलग प्रश्न है। This is related to Sickle cell where hemoglobin disorder हो जाता है और hemoglobin disorder होने के कारण उसकी performance और उसके जीवन पर life-threatening हो जाती है। जिसको हम सारी ज़िन्दगी दवा देकर normal जिन्दगी जीने की व्यवस्था कर सकते हैं, इसलिए इस प्रोग्राम के तहत ऐसे महानुभावों को ढूंढना, जो इस बीमारी से ग्रसित हैं, उनके लिए मुफ्त दवाई की व्यवस्था करना, जीवन भर व्यवस्था करना और आगे वे किसी और को transmit न करें, इसकी व्यवस्था करना - यही हम इसमें कर रहे हैं।

MR. CHAIRMAN: Supplementary number three, Dr. Kanimozhi NVN Somu.

DR. KANIMOZHI NVN SOMU: Sir, lots of people in our country are prone to take over the painkillers over-the-counter to combat the pain during the disorders, including the sickle cell disease. This is a big problem. It is a big issue also. The Government should stop it and take some measures. I would like to know from the hon. Minister, through you, Sir, whether the Government has plans to provide free distribution of appropriate medicines to those suffering from sickle cell disease. If so, the total amount allocated for the free supply for medicines. Sir, as already mentioned, there is an allocation of fund for them, but is it going to be given free or is it only going to be a financial support given by them? I would like to know this.

Content Page

श्रीमती अनुप्रिया पटेलः सर, वैसे तो मैंने पहले ही स्पष्ट कर दिया था and I would like to repeat, Sir. We provide support to the States for the testing kits, for screening, for the issue of the Sickle Cell Disease Cards, as well as for ensuring the availability of the basic drugs, which is Hydroxyurea, so also Prophylactic, Penicillin and vaccinations. अभी तक हमने एसईडी के पेशेन्टस आइडेंटिफाई किए, confirmed cases 1,55,458 हैं। इसमें से हम 62,188 SED patients को as informed by the States, they have been put on hydroxyurea treatment. Under NHM, Sir, we have a component for the management of Hemoglobinopathies, Thalassemia and Sickle Cell Disease. Under NHM, we provide financial support for all the things I have mentioned before. And, for the financial year 2024-25, Rs.231.22 crores hav4e already been disbursed to the States and free medication is being provided at all levels of health facilities, namely, Ayushman Arogya Mandir, PHC, CHC as well as the district hospitals. Under NHM, we also support the establishment of the Integrated Centre for Hemoglobinopathies and Hemophilia in the district hospitals and the other things that I have said, for the procurement of the testing kits, SED cards and the availability of basic funds.

श्री सभापतिः सप्लीमेटरी नंबर 4. डा. सुमेर सिंह सोलंकी।

डा. सुमेर सिंह सोलंकीः धन्यवाद, माननीय सभापति महोदय। नर्मदे हर। हमारे देश के करोड़ों आदिवासी भाइयों और बहनों के लिए यह प्रश्न बहुत महत्वपूर्ण है। देश के अंदर हमारे 7 करोड़ आदिवासी भाइयों और बहनों को स्क्रीनिंग करने का जो लक्ष्य रखा गया है, उसमें से 3 करोड़, 85 लाख भाइयों और बहनों का परीक्षण किया गया है, उसके लिए माननीय प्रधान मंत्री जी को और माननीय मंत्री जी को मैं धन्यवाद देना चाहता हूं। माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि जो जनजाति और आदिवासी बंधु सिकल सेल एनीमिया रोग से ग्रस्त पाए गए हैं, उनके लिए सरकार कौन-कौन से उपाय कर रही है?

श्री सभापतिः माननीय मंत्री जी, मैंने पहले ही कहा था कि एक comprehensive note circulate कराइए।

श्रीमती अनुप्रिया पटेलः सर, वैसे तो मैं सारी बातें बता चुकी हूं, but I can repeat. देश में ट्राइबल आबादी में सिकल सेल डिजीज पाई जाती है। उसके मैनेजमेंट के लिए सबसे पहला कदम स्क्रीनिंग करना है। हमने सात करोड़ लोगों की स्क्रीनिंग का लक्ष्य बनाया है। हम 3 करोड, 85 लाख से ज्यादा की स्क्रीनिंग कर चुके हैं। 1 लाख, 55 हजार से अधिक confirmed Sickle Cell Disease patients पाए गए हैं। हम 1 करोड़, 29 लाख से अधिक सिकल सेल काड्र्स डिस्ट्रिब्यूट कर चुके हैं। ये काड्र्स

किसी भी व्यक्ति का स्टेटस बताते हैं। वह carrier है, diseased या वह नार्मल है, उसके कार्ड के स्टेटस के हिसाब से अगर वह diseased है, तो हम उसे ट्रीटमेंट पर डालते हैं। ट्रीटमेंट के कई पक्ष हैं। उसे ड्रग्स देने के साथ-साथ उसके पूरे लाइफ स्टाइल मैनेजमेंट के बारे में उसे समझाना, योगा के महत्व के बारे में समझाना, pre-marital or pre-conceptional counselling करना, जैसा माननीय मंत्री जी ने समझाया कि हम काड्र्स की मैचिंग करते हैं to see that जो prospective couple हैं, उनके जो child who can be born, उसकी क्या possibility है, of carrying a trait or being born with a disease. ये सारे प्रयास हम इन केसेज के मैनेजमेंट के लिए करते हैं और अभी हमें इसे लाइफ लांग चलाना पड़ता है। हम रेग्युलर कांउसलिंग और फोलो-अप करते हैं और हर स्थिति में पेशेन्ट की देखरेख करते हैं।

MR. CHAIRMAN: Now, fifth supplementary, Shrimati Mausam Noor.

SHRIMATI MAUSAM NOOR: Sir, through you, I would like to ask the hon. Minister, is it true that there is a shortage of the drug Hydroxyurea which is used in treatment of sickle cell anaemia at primary healthcare centres across India? If yes, please state the specific steps being taken by the Government to ensure adequate stocks of Hydroxyurea at healthcare centres across various states. Thank you.

SHRIMATI ANUPRIYA PATEL: Sir, no such information has been received from any State. In case there is any specific complaint about a place or a State that the hon. Member has, she can give it to me in writing, and we will get it examined. But, there is no shortage of the drugs at the Subcenter, PHC, CHC, or at the District hospital level. We have supported the States. We have given Rs. 231.22 crores towards the availability of drugs, along with the testing- screening kits and the SCD cards and 62,188 patients as reported by the States have been put on Hydroxyurea treatment.

MR. CHAIRMAN: Question No. 155

Bridge construction over the river Brahmaputra National Waterway-2

*155. SHRI AJIT KUMAR BHUYAN: Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

Content Page

(a) the number of bridges which are under construction over the river Brahmaputra, National Waterway-2;
(b) whether any clearance or no-objection is necessary before construction of a bridge in any National Waterway and the parameters that need to be followed for maintaining navigational clearance;
(c) if so, the details thereof;
(d) whether the Ministry is aware that a bridge between Guwahati and North Guwahati over the river Brahmaputra is under construction and whether any NoC or clearance has been given by the Ministry; and
(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): (a) to (e) A Statement is laid on the Table of the House.

Statement

(**a**) Five bridges are under construction over Brahmaputra River (National Waterway-2). The details of bridges are attached as **Annexure-I**.

(b) and (c) Yes. "No objection" from IWAI is necessary before construction of a bridge over any National Waterway with respect to the parameters related to horizontal and vertical clearances (Navigational Clearances) in accordance with Inland Waterways Authority of India (Classification of Waterways in India) Regulations, 2006 as amended in 2016 & 2022. The requirement of minimum Horizontal & Vertical clearances for different class of waterways is detailed as **Annexure-II**.

The stretch of 891 km. of Brahmaputra River from Dhubri to Sadia was declared as (National Waterway-2) in September,1988. Brahmaputra River (National Waterway-2) from Dhubri to Dibrugarh is classified as Class-VII Waterway and Dibrugarh to Sadia as Class-V Waterway as per regulations. The classification is done to ensure safe plying of self propelled vessels. As per regulations, minimum horizontal clearance of 100m between the two piers and minimum vertical clearance of 10m is required in the Brahmaputra River (National Waterway-2) for Class-VII waterways. Minimum horizontal clearance of 80m between the two piers and minimum vertical clearance of 8m is required in the Brahmaputra River (National Waterway-2) for Class-V waterways.

Content Page

(d) and (e) Yes. For construction of bridge over Brahmaputra (NW-2) connecting Bharalumukh (South Guwahati) to North Guwahati, the No objection Certificate (NoC) has been issued by IWAI on 28.02.2018 to Guwahati Metropolitan Development Authority (GMDA)

Annexure-I

Under Construction Bridges In River Brahmaputara (National Waterways-2)

Sl. No.	Location (From/To)	Type of Bridge	Implementing Ministry/Agency
1	Dhubri to Phulbari	Road Bridge	Ministry of Road Transport & Highways
2	Jogighopa to Panchratna	Road Bridge	Ministry of Road Transport & Highways
3	Sualkuchi to Palashbari	Road Bridge	Public Works Department, Assam
4	Bharalumukh, Guwahati to North Guwahati	Road Bridge	Public Works Department, Assam
5	Jorhat to Majuli	Road Bridge	Ministry of Road Transport & Highways

Annexure-II

Classification of Inland Waterways

The waterways are classified in the following categories for safe plying of self propelled vessels up to 2000 tonnes Dead Weight Tonnage (DWT) and tug-barge formation in push-tow units of carrying capacity up to 8000 tonnes :-

Class	Minimum Horizontal clearance (m)	Minimum Vertical clearance(m)
Class I-River	30	4

Content Page

Class I- Canal	20	4
Class II-River	40	5
Class II- Canal	30	5
Class III-River	50	6
Class III- Canal	40	6
Class IV-River	50	8
Class IV- Canal	50	8
Class V-River	80	8
Class VI-River	80	10
Class VI- Canal	60	10
Class VII-River	100	10

SHRI AJIT KUMAR BHUYAN: Sir, my first supplementary is whether the Minister can assure us that the navigational clearance maintained in Bharalumukh and North Guwahati is sufficient enough for over-dimensional cargo to pass through. And if not, are there any lapses for not maintaining adequate navigational clearance, and what action or remedial measures are available with the Ministry now?

SHRI SHANTANU THAKUR: Sir, through you, I would like to answer that there is no such problem in that place. All is cleared by our IWI Authority. So, this is the answer.

SHRI AJIT KUMAR BHUYAN: In the national waterways, how many meters of distance for navigational clearance is mandatory between the highest flood level and the bridge? And are there any SOPs to take care of the national waterways in this regard and whether it was followed properly?

THE MINISTER OF PORTS, SHIPPING AND WATERWAY (SHRI SARBANANDA SONOWAL): Respected Chairman, Sir, this is a very, very important question. And particularly, we issue no objection certificate to the agencies seeking permission from us for construction of bridge over any national waterways in the country. Under these circumstances, we have to go through this standing procedure. We have classified the inland waterways in many categories from one to seven. In one category, the horizontal clearance from one pillar to another pillar, minimum 30 meters is required. And vertical clearance is four meters. Likewise, the river Brahmaputra comes under class seven. So,

Content Page

it requires 100 meters from one pillar to the other pillar of horizontal clearance. And vertical clearance is 10 meters. So, this is the standing procedure. Accordingly, we follow it strictly. Thank you, Sir.

MS. SUSHMITA DEV: Sir, the National Waterways is an extremely important mode of transportation because actually it is much cheaper than Railways and Airways. I would like to ask the hon. Minister, through you, that way back in 2016, a National Waterways Act was passed and 111 rivers were involved in it and declared as National Waterways -- Barak River in Assam was one of those rivers -- so that we can send goods and bring goods from our neighbouring countries, one of which is Bangladesh. I want the hon. Minister to answer whether the national waterways of Barak River is functional because my information is, despite the infrastructure built there, steamers are not running there. What is the reason for it?

SHRI SARBANANDA SONOWAL: Respected Chairman, Sir, reply to the Supplementary question asked by hon. Member is that Barak River is one of the most important international rivers. So, this river is also a golden opportunity for the people of North-East, particularly the adjacent States of Manipur, Mizoram, Tripura, etc., and, through Barak River, we can connect to the Bay of Bengal through the Bangladesh protocol route.

So, now, to make it navigationally feasible, we are also planning for dredging, with the principle of assured draft, so that seamless movement of cargo vessel can be made possible throughout the year to Bangladesh and rest of the country. So, accordingly, we have developed Patharkandi and Karimgunj terminals and planning to dredge river according to the requirement for seamless movement of cargo vessels. Thank you.

SHRI MILIND MURLI DEORA: Sir, in addition to the point made by the hon. Member, I wish to say that the inland waterways or rivers are the most economical mode of transport. They are also environment-friendly modes of transport as compared to road and railway. In the last decade, a lot of our cargo has moved on to rivers and waterways. In fact, it has gone up from 6.89 million metric tons ten years ago to 133 million metric tons now through these waterways which is a very good initiative. But, what is important for us to also measure is the percentage of our overall transportation mix that waterways

Content Page

constitute. Sir, I had the good fortune of being MoS in this Ministry. Ten years ago, at that time, only 1 per cent of our cargo was moving through waterways. Today, it is 2 per cent. In some countries in Europe, for example Holland, over 50 per cent of its cargo moves through their rivers which makes it environment-friendly and economical. So, my only suggestion, rather than a question, to the hon. Minister would be this. It is very, very critical to enhance coordination with the State Governments, because, ultimately,... *(Interruptions)*...

MR. CHAIRMAN: It is not going on record.

SHRI MILIND MURLI DEORA: Sir, my limited suggestion is this. It is very important to increase coordination with the State Governments. It is because if they don't build roads, they will automatically divert their cargo, especially grains, fertilizes, etc., through these waterways and make them more feasible. Thank you.

MR. CHAIRMAN: Hon. Minister, the supplementary is this. How will you act to optimally exploit the potential of waterways and reach a higher level? Hon. Minister... *(Interruptions)*...

SOME HON. MEMBERS: Sir, are you asking supplementary? ... *(Interruptions)*...

MR. CHAIRMAN: The Chair has a right to ask. ... *(Interruptions)*... Your point is well taken. ... *(Interruptions)*... Therefore, I am asking. ... *(Interruptions)*...This is all friendship. ... *(Interruptions)*... Nothing is going on record. ... *(Interruptions)*...

SHRI SARBANANDA SONOWAL: Respected Chairman, Sir, today, I am happy that most of the hon. Members are showing their keenness and interest to discuss about the National Waterways.Sir, for your information, up to 2014, there were only five National Waterways. I am not criticising you. I am just narrating the facts of what had happened. So, up to 2014, there were only five National Waterways. Out of five, only three were operational. But, the hon. Prime Minister, after going through the detailed study and research, has directed this Ministry that we should enact a new legislation. Along with this, he also suggested that we should take suggestions from the concerned State Governments and, after going through the techno-economic feasibility Report,

Content Page

ultimately, there was an addition of 106 waterways and declared them as National Waterways. Altogether, it comes to 111 now. It was all because of the transformational initiative of the hon. Prime Minister. Now, look at the figure, which is very exciting for all of us. To reduce the logistic cost, I think, this mode of transportation is the most feasible one. Globally, it has all been accepted. And, during 2013-14, the total annual transportation of cargo was 18.07 million metric tonnes. Now, look at this figure. Now, in 2023-24, it is 133 million tones. This is the success story. This proves how transportation created an ecosystem and ultimately inspired the people of all kinds, so that they could take part in the growth of national economy and also could contribute remarkably. This growth is six times! The hon. Finance Minister is sitting with us. We have a very dynamic Finance Minister. So, for your information, I would like to tell you that in 2008-09, the total expenditure during their time was only Rs.98/- crores, whereas in our time, it went up to Rs.1,110/- crores. So, it is 10 times more! That created the infrastructure – jetties, terminals, cargo vessels, passenger vessels, cruise vessels, etc. All kinds of vessels started moving because of the ecosystem. So, that is the kind of environment created because of the dynamic leadership of our hon. Prime Minister. I am really thankful to all of you, whoever have shown their keenness to take part in this, and, I believe, we should all inspire the young generation to study the available resources in the water system in the country. I believe, all these rivers that we have, this is the ecosystem we have got naturally, and, ultimately, by putting our best possible efforts and using better technology, better wisdom, we have to create such an ecosystem that in the near future, India could become the most leading maritime nation in the world. Thank you.

MR. CHAIRMAN: The hon. Member, Shri Milind Deora, asked thought-provoking suggestive supplementary. Now, Shri Birendra Prasad Baishya, Supplementary No. 5.

SHRI BIRENDRA PRASAD BAISHYA: Sir, through you, I want to know from the hon. Minister of Ports, Shipping and Waterways whether his Ministry has taken any step..

MR. CHAIRMAN: Put your supplementary.

SHRI BIRENDRA PRASAD BAISHYA: Sir, I am coming to the real supplementary. I would like to know whether his Ministry has taken any step for infrastructure development along national highway of Assam to promote and enhance river tourism in India.

Content Page

SHRI SARBANANDA SONOWAL: Respected Chairman, Sir, as you know, like, in the recent past, there was MV Ganga Vilas, the cruise, which, ultimately created history. The MV Ganga Vilas, that is, river cruise, started its voyage from Banaras to Dibrugarh, crossing more than 27 river systems and 3,200 kilometers. So, this created a history because, earlier, this had never happened. The people had an apprehension. They thought that गंगा में पानी नहीं है, जहाज फंस जाएगा; ब्रह्मपुत्र में पानी नहीं है, यह क्रूज़ नहीं चल सकता है, लोगों ने ऐसी टिप्पणी भी की और आलोचना भी की। आखिर में माननीय प्रधान मंत्री जी ने यह निर्देश दिया कि हमें ऐसा माहौल खड़ा करना होगा कि हमारी नदी में जो शक्ति है और हमारी नदी के दोनों पार जो हमारी सांस्कृतिक धारा है, हमारी सभ्यता और संस्कृति के जो मूल्य हैं, भारत की इन चीज़ों को दुनिया देखे। उसी हिसाब से जब इन चीजों को ध्यानपूर्वक लिया गया है, ultimately River Cruise MV Ganga Vilas ने ऐसा माहौल खड़ा किया, अब देश के अंदर एक के बदले नौ क्रूज़ चलने लगे हैं।

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

1.00 **P.M.**

†DISCUSSION ON THE WORKING OF THE MINISTRY OF NEW AND RENEWABLE ENERGY

MR. CHAIRMAN: Further discussion on the Working of the Ministry of New and Renewable Energy. On 5th August, 2024, Shri Amar Pal Maurya had not concluded his speech while participating in the discussion. I now call upon Shri Amar Pal Maurya to continue his speech. Shri Amar Pal Maurya.

† Discussion continued from 5th August, 2024.

Content Page

श्री अमर पाल मौर्य (उत्तर प्रदेश): माननीय सभापति महोदय, कल सदन का समय पूरा होने के पहले मुझे कुछ समय मिला था, इसके लिए मैं माननीय उपसभापति जी का भी धन्यवाद करता हूँ और आज पुनः समय मिला, इसके लिए भी धन्यवाद करता हूँ।

(**उपसभापति महोदय** *पीठासीन हुए।*)

महोदय, मैं कल कह रहा था कि जब से सरकार बनी है माननीय प्रधान मंत्री जी ने बहुत छोटे-छोटे कदमों के ऊपर ध्यान केंद्रित किया। उसी दृष्टि में वे छोटे कदम बहुत बड़े नतीजे देते हैं। मोदी जी ने एक छोटा आंदोलन एलईडी बल्ब के लिए चलाया था और वह आंदोलन इतना परिणामकारी सिद्ध हुआ, उसका परिणाम यह निकला कि जब करोड़ों परिवारों को एलईडी बल्ब देने की योजना चली, उस एलईडी बल्ब के माध्यम से 45 बिलियन यूनिट ऊर्जा की बचत हुई। यह है नरेन्द्र मोदी सरकार की दृष्टि। उन्होंने छोटे विषयों के ऊपर ध्यान केंद्रित किया।

महोदय, इतना ही नहीं, उन्होंने कहा विकास भी और पर्यावरण भी, उन्होंने दोनों को साथ में जोड़ने का काम किया। उन्होंने एक अभियान लिया - 'एक पेड़ माँ के नाम', जिसमें पूरा देश आज सहभागी बना हुआ है। उस सहभागिता का यह परिणाम है कि पर्यावरण की संरचना की जो उनकी कल्पना है, आने वाले समय में बड़े रूप में इसकी सिद्धि प्राप्त होगी, जिससे पवन ऊर्जा के क्षेत्र में एक नया स्रोत डेवलप होगा। यह माननीय प्रधान मंत्री जी की पर्यावरण के प्रति, ग्रीन एनर्जी के प्रति उनकी सोच को दर्शाता है। महोदय, प्रकृति का संकट किसी एक देश का संकट नहीं है, अपितु यह पूरे विश्व का संकट है। हमारी तो धारणा हजारों साल पहले से वसुधैव कुटुंबकम की रही है कि विश्व एक परिवार है। हमारे पूर्वजों ने आने वाली पीढ़ियों को यह ज्ञान दिया है। महोदय, जब भारत को आजादी प्राप्त हुई, तो आजादी के प्राप्त होने के बाद देश को प्रकृति केंद्रित विकास की आवश्यकता थी, जिस तरफ सरकारों का ध्यान जाना चाहिए था, भारत को भारत के नजरिये से सोचने की आवश्यकता थी, लेकिन उस समय की सरकारों ने भारत को अमेरिका और इंग्लैंड बनाने का सपना दिखाया, जबकि भारत सुदूर गाँव के क्षेत्र में बसता था। उस गाँव में रहने वाला जो किसान था, उस गाँव में रहने वाला जो मजदूर था, जो नौजवान था, देश की आजादी के बाद से ही उस दिशा में सोचने की आवश्यकता थी। महोदय, हमारे यहाँ तो प्रकृति ने हमको जीवन में सब कुछ सिखाया है। उस समय की सरकारों ने प्रकृति से ही ज्ञान ले लिया होता, तो अच्छा होता। जल देवता थे, उनसे बिजली की चिंता करते; पवन देवता थे, पवन चक्की की चिंता करते; और तो और सूर्य देवता थे, उनसे ही कुछ शिक्षा ग्रहण कर लिए होते, लेकिन उन्होंने इस तरफ ध्यान नहीं दिया, क्योंकि उनकी दृष्टि में गाँव का गरीब नहीं था, गाँव का किसान नहीं था, गाँव का नौजवान नहीं था।

देश के माननीय यशस्वी प्रधानमंत्री जी ने सर्वांगीण विकास की जो परिकल्पना की थी, मर्यादा पुरुषोत्तम भगवान श्री राम का मंदिर बन रहा था, तो उसके बनने के बाद जब उद्घाटन का दिन आया, तो उसी दिन प्रधानमंत्री नरेंद्र मोदी जी ने 'पीएम सूर्य घर योजना' को लांच किया, क्योंकि उनकी दृष्टि में किसान भी था, गरीब भी था और नौजवान भी था। महोदय, इतना ही नहीं, उन्होंने इसका एक

Content Page

लक्ष्य रखा। उन्होंने पीएम किसान सौर बिजली के माध्यम से एक करोड़ परिवार के लोगों को इस योजना के तहत जोड़ने का लक्ष्य बनाया। आज इसमें लगभग 1 करोड़, 28 लाख से अधिक का पंजीकरण हो गया है, लगभग 14 लाख से अधिक आवेदन प्राप्त हो गए हैं।

महोदय, सूर्य भगवान तो सब पर कृपा करते हैं, शिक्षा देते हैं, यह उनसे ग्रहण करने की आवश्यकता थी। हमारे यहां तो कहते हैं कि बजरंग बली जी सूर्य से शिक्षा ग्रहण करने गए थे। उनके जीवन से ही कुछ प्रेरणा ले लिए होते। हनुमान जी जब सूर्य से शिक्षा ग्रहण करने के लिए गए, तो उनको आठ सिद्धियां और नौ निधियां प्राप्त हुईं। इसलिए गोस्वामी तुलसीदास जी ने उनके विषय में कहा - "अष्ट सिद्धि नव निधि के दाता।" यह उनका ज्ञान था, उनसे कुछ ज्ञान लिए होते। महोदय, उस ज्ञान का इतना अच्छा परिणाम हुआ कि जब वे लंका में गए, भगवान राम ने उनको भेजा, तो वे माता सीता का पता लगाने के लिए गए। उन्होंने माता सीता का पता तो लगाया, लेकिन उनके ज्ञान की दृष्टि देखिए कि उन्होंने स्वयं ही टेक ऑफ किया और स्वयं ही लैंडिंग की। उन्होंने लंका में जो किया कि - तेल रावण का, कपड़ा रावण का, लंका रावण की और जो सोने की लंका जली भी, वह भी रावण की थी। अगर ये इनसे भी शिक्षा लिए होते, तो साथियो, देश के किसानों का, देश के नौजवानों का - देश की आजादी के बाद, इनके कार्यकाल में बिजली के क्षेत्र में, ऊर्जा के क्षेत्र में, जो समस्याएँ दी गई थीं, वे पहले ही समाप्त हो गई होतीं। लेकिन, नरेंद्र मोदी जी ने तय किया, चूँकि वे एक गरीब परिवार में जन्म लिए थे, इसलिए उनके केंद्र बिंदु में गरीब था। महोदय, मैं बताना चाहता हूं कि मैं गरीब का बेटा हूं, मैं किसान का बेटा हूं, मैं खुद एक सब्जी बेचने वाला हूं। मैंने अपने जीवन में सब्जियां उगाईं हैं। इतना ही नहीं, हमारे घर में जब ट्यूबवैल नहीं होता था, तो हम रहट चलाकर भी खेतों की सिंचाई करते थे। हमारे पास रात में पढ़ने के लिए बिजली की व्यवस्था नहीं थी, तो हम मिट्टी के तेल का दीपक जलाकर, उसकी रोशनी में पढ़ते थे। इतना ही नहीं, आज मेरी आंखों में जो चश्मा लगा है, उसके लिए अगर कोई दोषी है, तो ऐसा इस देश की आजादी के बाद सत्ता पर राज करने वाले ऐसे परिवार के लोगों के कारण है।

महोदय, इतना ही नहीं, हमारे देश के यशस्वी प्रधान मंत्री जी ने जब पीएम सूर्य घर की योजना को लॉन्च किया, तो आज पीएम सूर्य घर योजना इतनी व्यापक होगी कि पीएम सौर ऊर्जा का उदय और भारत का उदय - यह दोनों एक साथ हो करके रहेगा। यह भारतीय जनता पार्टी की, नरेंद्र मोदी सरकार की प्राथमिकता में है। महोदय, चाहे वह कोई भी, चाहे वह राहु हो या केतु हो, चाहे जितने भी ग्रहण लगाने की कोशिश करेंगे, तो इसमें कभी भी सफल नहीं हो पाएंगे ...(**समय की घंटी**)...

श्री उपसभापतिः मौर्य जी, यह आपकी मैडेन स्पीच है, परन्तु और 2 मिनट में खत्म कीजिए।

श्री अमर पाल मौर्यः महोदय, मैं जल्दी ही समाप्त करना चाहूंगा।

महोदय, मोदी जी ने जो लक्ष्य तय किया है, जो मोदी जी का लक्ष्य है - हरित भारत, स्वस्थ भारत, स्वच्छ भारत, समृद्ध भारत, विकसित भारत। मोदी जी ने इस 'विकसित भारत' की

Content Page

परिकल्पना जो तय की थी, तो उन्होंने कहा था कि यह लक्ष्य देश के सारे नौजवानों को, किसानों को, मजदूरों को, माताओं को, बहनों को अपने जीवन में तय करना है। वह लक्ष्य आने वाले समय में कैसा होगा, कि:

"पूर्ण प्रखरतम उज्ज्वल रवि सम,
विकसित राष्ट्र साकार प्रकट हो,
सुखी, सबल समरस भारत हो,
एक दिशा में हो प्रयासरत,
राष्ट्र समूचा चले विजयपथ,
जग में गूंजे जय-जय भारत।,
जग में गूंजे जय-जय भारत।"

बहुत-बहुत धन्यवाद, महोदय।

MR. DEPUTY CHAIRMAN: The next speaker is Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Mr. Deputy Chairman, Sir, India made five commitments at COP26 which include net zero emissions by 2070, non-fossil energy capacity to 500 Gigawatts by 2030, carbon intensity down to 45 percent by 2030, fulfilment of 50 percent of India's energy requirements through renewable resources by 2030, and reduction of 1 billion tonnes of carbon emissions from the total projected emissions. But India still remains significantly behind its COP26 goals. As of May, 2024, India could achieve merely 38 percent of the 2030 targets. Climate change and its effects are becoming increasingly apparent, highlighting the urgency of transitioning to renewable energy. The budget of the Ministry has been raised to Rs.19,100 crores, which is an 87 percent boost and correctly so. But the issue is implementation. Maharashtra, for instance, the highest consumer in the country, consumed 126 terawatt hours in 2021. This has been projected to reach 200 terawatt by 2028. And, in 2023, renewable energy contributed to just 17 percent to the total energy generation of the State and 34 percent to its installed capacity. Despite Maharashtra's potential to generate about 2 lakh megawatts of renewable energy, 11.79 percent of India's total, its installed capacity as on 30th June, 2024, was only around 17,000 megawatts. Similarly, the PM-KUSUM Scheme intended to promote solar power projects in the farmlands has underperformed significantly with gross under-utilisation of funds and minimal progress towards set targets. The Budget places a strong emphasis on solar power by allocating approximately 85 percent of the total Budget to the sector with 44 percent dedicated

Content Page

specifically to off-grid solar power. Once again, implementation is the question. An example which could be cited here is, although 4 lakh solar pumps have been sanctioned for off-grid areas in Maharashtra, only 79,000 have been installed.

सर, अगर 'पीएम सूर्य घर मुफ्त बिजली योजना' की बात की जाए, तो मैं इसके बारे में कहूँगी कि यह निश्चित रूप से लाभदायी हो सकता है। इसमें कोई संदेह नहीं है, क्योंकि आज हमारे देश में देहातों की जनता irregular electricity supply से त्रस्त है, इसलिए निश्चित रूप से यह योजना उनके लिए लाभदाई होगी। जहां तक इस योजना का नाम है, इस योजना के नाम से मुझे एक बात ध्यान में आती है। सर, चूहा पिंजरे में क्यों फँसता है? चूहा पिंजरे में इसलिए फँसता है कि पिंजरे में उसे समझ में नहीं आता है कि पिंजरे में रखी रोटी उसे मुफ्त में क्यों मिल रही है। सर, यहाँ जहाँ तक नाम का संबंध है, तो नाम में सिर्फ शब्द 'मुफ्त' है, लेकिन योजना में कुछ भी मुफ्त नहीं है। यह योजना सब्सिडाइज़्ड योजना है। इसका अर्थ यह है कि किसान को बैंक जाना होगा, कर्ज के लिए एप्लीकेशन देना होगा, उसकी सब्सिडी सैंक्शन होती है, तभी उसे इस योजना का लाभ मिल सकता है। प्रश्न यह है कि आज किसान को बैंक्स में जाकर लोन लेना बहुत कठिन हो गया है। क्यों कठिन हो गया है? कठिन इसलिए हो गया है, क्योंकि जब कर्ज माफी दी गई थी, तब प्रशासन के माध्यम से जो अपडेशन होना चाहिए था, उसमें बहुत विलंब हुआ था और इसका परिणाम यह हुआ कि किसानों का जो सिबिल स्कोर था, वह टोटली खराब हो गया है। इसके कारण आज किसानों के सिबिल स्कोर पर इतना भयानक प्रभाव पड़ा है कि कोई भी बैंक उन्हें कर्ज देने के लिए तैयार नहीं होता है।

सर, मैं आपके माध्यम से मंत्री महोदय से यह विनती करती हूँ कि वे इस ओर ध्यान दें, बैंकों को ताकीद करें। अगर ऐसा नहीं होगा, तो किसान इस योजना का लाभ नहीं उठा पाएगा और यह योजना भी कागज पर ही रह जाएगी।

†سر، اگر پی ایم سوریہ گھر مفت بجلی یوجنا کی بات کی جائے تو میں اس کے بارے میں کہوں گی کہ یہ یقینی طور پر فائدہ مند ہوسکتا ہے۔ اس میں کوئی شبہ نہیں ہے، کیوں کہ آج ہمارے دیش میں دیہاتوں کی جنتا اِرریگولر الیکٹریسیٹی سپلائی سے ترست ہے۔ اس لیے یقینی طور پریہ یوجنا ان کے لیے مفید ہوگی۔ جہاں تک اس یوجنا کا نام ہے، اس یوجنا کے نام سے مجھے ایک بات دھیان میں آتی ہے۔ سر، چوہا پنچرے میں کیوں پھنستا ہے؟ چوہا پنجرے میں رکھی روٹی اسے مفت میں کیوں مل رہی ہے۔ سر یہاں جہاں تک نام کا تعلق ہے، تو نام میں صرف شبد مفت ہے۔ لیکن یوجنا میں کچھ بھی مفت نہیں ہے۔ یہ یوجنا سبسڈائز یوجنا ہے۔ اس کا مطلب یہ ہے کہ کسان کو بینک جانا ہوگا، قرض کے لیے ایپلیکیشن دینا ہوگا، اس کی سبسڈی سینکشن ہوتی ہے، تبھی اسے اس یوجنا کا لابھ مل سکتا ہے۔ سوال یہ ہے کہ آج کسان کو بینک میں جاکر لون لینا بہت مشکل ہوگیا ہے۔ کیوں مشکل ہوگیا ہے؟ مشکل اس لیے ہوگیا ہے، کیوں کہ جب قرض معافی دی گئی تھی، تب پرشاسن کے مادھیم سے جو اپڈیشن ہونا چاہیئے تھا، اس میں بہت وِلمب ہوا تھا اور اس کا نتیجہ یہ ہوا کہ کسانوں کا جو سِول اسکور تھا، وہ ٹوٹلی خراب ہوگیا ہے۔ اس کی وجہ سے آج کسانوں کے سِول اسکور پر اتنا اثر پڑا ہے کہ کوئی بھی بینک انہیں قرض دینے کے لیے تیار نہیں ہوتا ہے۔

سر، میں آپ کے توسط سے منتری مہودے سے یہ درخواست کرتی ہوں کہ وہ اس طرف توجہ دیں، بینکوں کو تاکید کریں۔ اگر ایسا نہیں ہوگا تو کسان اس یوجنا کا لابھ نہیں اٹھا پائے گا اور یہ یوجنا بھی کاغذ پر ہی رہ جائے گی۔

† Transliteration in Urdu script.

Content Page

I would like to speak additionally about the DISCOM Center, which faces significant losses in many States. It could be integrated into the PM Surya Ghar Mufti Bijli Yojana through the RESCO model. Sir, this would involve...(*Time-bell rings.*) All right, Sir, thank you.

MR. DEPUTY CHAIRMAN: Please complete the sentence.

DR. FAUZIA KHAN: This would involve leasing rooftops and installing systems, relieving consumers of upfront costs, and aiding discoms in meeting renewable energy targets. Let us move towards a secure future for our upcoming generations in real earnest. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, on behalf of the AIADMK Party, and also my leader, Shri Edappadi K. Palaniswami, I rise to participate in the Discussion on the Working of the Ministry of New and Renewable Energy. The Central Government, in the Union Budget 2024, has allocated Rs.19,100 crores to the Ministry of New and Renewable Energy. The Ministry deals with areas like solar power, hydro power, National Green Energy Mission, apart from the nuclear power. I would like to raise some important issues for the consideration of the Government.

Tamil Nadu has a long coastline in the country. It is 1,076 kilometer long and it is the second largest coastline in the country after Gujarat. The coastline of Tamil Nadu is best suited for producing maximum wind energy. May I know whether the Government has set any target for generating wind energy and enhancing the wind energy capacity so that the dependence on the conventional forms of energy comes down? During the period of former Chief Ministers, Dr. Amma Jayalalitha and Shri Edappadi K. Palaniswami, they had sanctioned more plants to produce more wind energy. Will the Government of India consider setting up wind energy plants along the Tamil Nadu coastline?

Regarding hydro power, there is a need to retain the rainwater during the monsoon, which India gets copiously. Interlinking of rivers may help retain and restore water. That is what our leader, Shri Edappadi K. Palaniswami, has requested. Godavari, Palar and Cauvery have to be connected. Still, this work is pending. The South Pennaru

Content Page

River flows from Karnataka State and comes to Tamil Nadu. We have also requested many times that we need to construct one dam at Anekal, Podur, Venniyode, which is a place in Krishnagiri district. If that dam is constructed, we can produce hydroelectric power and also take care of the water problems of the dry area, especially the villages of Krishnagiri district, like Vepanapalli, Maharajakadai, Mekalachinnampalli, Vardanapalli, Bargur and Mattoor, where we can do these kinds of things.

Regarding solar energy, in this Budget, and the earlier Budget also, the Government has called for installing solar panels in each home. Many Members raised this issue. But, for that, incentives must be given to establish this kind of solar panels on the roof of the house. There is an impression that incentives given do not commensurate with the targets of production of solar energy. The Government has to consider giving more incentives. Our former Chief Ministers, Amma and Edappadi K. Palaniswami, took a lot of efforts to install solar panels in the southern parts of the country, like Tuticorin. I request the Central Government to encourage setting up good quality solar panels on the roofs of the Government institutions at the subsidised rate. The Government should come forward to give more incentives, more subsidies on maintenance of panels.

Now, coming to the nuclear energy, I would like to state that the nuclear energy is being produced throughout the world and it is necessary for India also. But, here, I would like to raise a very important issue. In India, some States are not coming forward to establish that nuclear energy plants. In Tamil Nadu, Kudankulam is one of the big plants established. But the people are having the fear that the wastage will affect the area. At the same time, neighbouring States like Kerala are not interested to have that kind of plant. Sir, whatever electricity is produced from the nuclear energy plants at Kudankulam and other places is shared with other States also. My request to the Government is not to share electricity with States, which are not interested and which do not allow establishment of such nuclear energy plants. This is my request.

Sir, as the time is limited, I would conclude by making a mention about the rooftop panel. You have to give it to reputed companies. It is not about only giving subsidy and establishing the solar panels to produce the solar energy, but, at the same time, we have also to see that the companies must maintain and help the people because maintenance part will be very difficult for the poor people. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shrimati Darshana Singh.

Content Page

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे नवीन और नवीकरणीय ऊर्जा से संबंधित विषय पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देती हूं। महोदय, सबसे पहले मैं आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी को अपने और पूरे देशवासियों की तरफ से लगातार तीसरी बार प्रधान मंत्री बनने पर बधाई देती हूं।

महोदय, आज भारत माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में नित नए कीर्तिमान स्थापित कर रहा है। आज भारत विकास के क्षेत्र में आत्मनिर्भर होने की ओर अग्रसर है। अक्षय ऊर्जा में आत्मनिर्भरता भारत की आर्थिक और राष्ट्रीय सुरक्षा के लिए अहम है। हम रूस के बाद दूसरे देश हैं, जिसके पास Prototype Fast Breeder Reactor, (PFBR) की क्षमता है। PFBR भारत के परमाणु ऊर्जा कार्यक्रम के लिए मील का पत्थर है। इस दूरदर्शिता के लिए मैं पूरे देश की ओर से माननीय प्रधान मंत्री जी का बहुत आभार प्रकट करना चाहती हूं।

महोदय, मैं आपको बताना चाहूंगी कि देश ने 60 के दशक में PFBR की technique खोज ली थी और इसकी खोज महान वैज्ञानिक होमी जहांगीर भाभा जी ने की थी, लेकिन देश की पूर्ववर्ती सरकारों ने इस दिशा में ध्यान नहीं दिया और यह योजना ठंडे बस्ते में चली गई। 6 दशक के लम्बे इंतज़ार के बाद देश में वर्ष 2014 में माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में जब केंद्र में सरकार बनी, तो अक्षय ऊर्जा को प्राथमिकता मिली। पिछले एक दशक में भारत ने नवीकरणीय ऊर्जा के क्षेत्र में उल्लेखनीय प्रगति की है। महोदय, आज भारत विश्व का तीसरा सबसे बड़ा ऊर्जा का उपभोग करने वाला देश है। मानव समाज की बुनियादी ज़रूरतों को पूरा करने और आर्थिक विकास को बढ़ावा देने में ऊर्जा एक इंजन का काम करती है। आज भारत में ऊर्जा की मांग बढ़ी है, जो सीमित जीवाश्म ईंधन आधारित ऊर्जा से पूरा कर पाना संभव नहीं है। ऐसे में भारत सरकार ने वैकल्पिक उपाय ढूंढे हैं। वर्ष 2014 के बाद से भारत नवीकरणीय ऊर्जा के क्षेत्र में तेजी से आगे बढ़ा है, क्योंकि माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी की दृढ़ इच्छाशक्ति, विकास के प्रति उनकी प्रतिबद्धता की वजह से आज भारत ऊर्जा के क्षेत्र में दुनिया में चौथे नम्बर पर आ गया है तथा देश में सौर, पवन और जैव ऊर्जा सहित अलग-अलग श्रोतों से बिजली उत्पादन को बढ़ावा देने के लिए कई पहल की गई हैं। आज भारत दुनिया के सबसे बड़े सौर ऊर्जा उत्पादकों में एक है और भारत इसका एक तरह से नेतृत्व भी कर रहा है।

महोदय, माननीय प्रधान मंत्री जी के मार्गदर्शन में सोलर रूफटॉप, सोलर पार्क और अन्य सौर ऊर्जा परियोजनाओं को बढ़ावा देने के लिए कई परियोजनाओं की शुरुआत हुई है। आज कई निजी कंपनीज़ सौर ऊर्जा क्षेत्र में निवेश कर रही हैं। भारत में पवन ऊर्जा का तेजी से विस्तार हो रहा है। 2030 तक बिजली की 50 प्रतिशत जरूरत को पूरा करने के लिए 500 गीगा वॉट गैर जीवाश्म ईंधन के उत्पादन का लक्ष्य रखा गया है। महोदय, आज देश पवन टरबाइन और अन्य संबंधित उपकरणों का निर्यात भी कर रहा है। भारत ने अपने नवीकरणीय ऊर्जा लक्ष्यों को प्राप्त करने में महत्वपूर्ण प्रगति की है। इस क्षेत्र में लाखों लोगों के लिए रोजगार के अवसर भी सृजित हुए हैं। सर, आज माननीय प्रधान मंत्री जी के मार्गदर्शन में सरकार नवीकरणीय ऊर्जा परियोजनाओं को आकर्षित करने के लिए विभिन्न

Content Page

प्रकार की सब्सिडी और प्रोत्साहन प्रदान कर रही है। सरकार नवीकरणीय ऊर्जा प्रौद्योगिकियों के लिए अनुसंधान और विकास को बढ़ावा दे रही है।

महोदय, WHO के अनुसार देश में लगभग 99 प्रतिशत लोग जिस हवा में सांस लेते हैं, वह वायु गुणवत्ता मानकों पर खरी नहीं उतरती है तथा विश्व में प्रतिवर्ष 13 मिलियन से अधिक मौतें वायु प्रदूषण के कारण होती हैं। वह जीवाश्म ईंधन जलवायु परिवर्तन व मानव जीवन के लिए भी हानिकारक है। विश्व की लगभग 80 प्रतिशत आबादी उन देशों में है, जो जीवाश्म ईंधन के शुद्ध आयातक हैं। भारत विश्व का सबसे अधिक आबादी वाला देश है और भारत स्वयं के इस्तेमाल के लिए कच्चे तेल का 85 प्रतिशत और अपनी प्राकृतिक गैस की आवश्यकता का 54 प्रतिशत आयात करता है। इस कारण भारत की अर्थव्यवस्था जीवाश्म की कीमतों के अप्रत्याशित उतार-चढ़ाव से प्रभावित होती रहती है, जिसका देश की अर्थव्यवस्था पर भी असर पड़ता है।

महोदय, जीवाश्म ईंधन से पर्यावरण भी प्रदूषित हो रहा है। पारंपरिक संसाधनों से प्राप्त होने वाली बिजली की कीमतें लगातार बढ़ने और विश्व में पर्यावरण संरक्षण के प्रति जागरुकता पैदा होने के परिणामस्वरूप अब अक्षय ऊर्जा की मांग लगातार बढ़ती जा रही है। हाल ही में पेश बजट में माननीय वित्त मंत्री निर्मला सीतारमण जी ने केन्द्रीय बजट 2024-25 में ऊर्जा सुरक्षा को सरकार की नौ प्राथमिकताओं में से एक बताया। यह नवीकरणीय ऊर्जा को प्रोत्साहन देने में अहम भूमिका निभाएगी। नवीकरणीय ऊर्जा माननीय प्रधान मंत्री मोदी जी के 2047 के विकसित भारत के संकल्प को पूरा करने में अपनी अहम भूमिका निभाएगी और जिस तरह से माननीय प्रधान मंत्री जी ने विकसित भारत के संकल्प के रास्ते में जीवन की हर छोटी-बड़ी चीजों के विकास के लिए चिंता की है, वह अपने आप में बहुत अहम है। मैं अपनी बात को समाप्त करूं, उससे पहले मुझे राष्ट्र कवि मैथिलीशरण गुप्त जी की ये पंक्तियां याद आ रही हैं-

"अवसर तेरे लिए खड़ा है,
फिर भी तू चुपचाप पड़ा है,
तेरा कर्म क्षेत्र बड़ा है,
पल-पल है अनमोल
अरे भारत उठ आंखें खोल।"

महोदय, आपका बहुत-बहुत धन्यवाद।

SHRI SANDOSH KUMAR P (Kerala): Sir, proper functioning of the Ministry of New and Renewable Energy has become all the more relevant and important today. In fact, we are temporary residents on this earth. So, we have to pass on the same to the future generations. This is the concept which we all have to understand. We all were shocked and saddened on knowing the tragedy that befallen on the people of Wayanad. I was there for four days. Some of my colleagues also joined. Why I am stating all this here is,

our concept on development must be reshaped and revisited. So, for that, we need new and renewable energy. And we have to slowly shift from conventional energy. This is the reason why new and renewable energy sector becomes important. But, unfortunately, there is a contradiction in Government's approach. We are talking about promotion of new and renewable energy. At the same time, we are promoting conventional energy. Share of coal in our power basket is already 50 per cent. We are now adding capacity to our coal plants. Recently,13.9 gw coal-fired power plant capacity was installed. What does it mean? It means that we are promoting coal. Sometimes, I doubt whether Adani Group is dictating the power policy of our Government. A top official of the Adani Group recently stated that India will continue to import coal in the coming years. How can they state it? The point, which I would like to make, is this. Can we promote coal import like this? When are we going to stop this? In addition to this, we are starting new coal plants in our country. At the same time, we are talking about new and renewable energy. This contradictory approach must be revisited. Sir, through you, I request the Ministry to seriously introspect about this.

There is a Report of the Standing Committee on Energy which was published in 2022. It talks about the rooftop solar programme. We had aimed to achieve 40 gw. of solar capacity by the end of 2022. But we could achieve only 10.4 gw. by the end of the year 2022. This was revealed by the Ministry in 2023. Why is this happening? According to the Standing Committee Report, there are three reasons. One is lack of information. Second is that it is a time-consuming process. And third is that there is delay in subsidies. I take this opportunity to request the Minister concerned to seriously introspect about these aspects. We have to promote rooftop solar programme in a bigger way.

Sir, there is no need to explain erratic rains and climate change further. What would be the impact of climate change on renewable power sector? It must be examined and studied properly by the Department because nothing is predictable. As I said just now, erratic rains, climate change and deforestation are increasing and nothing is predictable. This will surely affect the solar and renewable energy sector. How are we going to tackle this issue in the coming future? This should also be taken into consideration.

Sir, I would like to take this opportunity to make two demands. In Kerala, we have hundreds of houseboats. That is one of the main attractions of Kerala tourism. The Government can propose a project whereby these houseboats can have solar panels.

Content Page

(*Time-bell rings.*) They use diesel generators. Instead of diesel generators, if they can propose a plan and fund it properly, then these can be replaced with solar panels. That will benefit Kerala tourism.

Finally, all our local body offices throughout the country must be transformed through solar panel system. That will create a model which will boost new and renewable energy sector in our country. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Birendra Prasad Baishya. He is not there. Shri Mithlesh Kumar.

श्री मिथलेश कुमार (उत्तर प्रदेश): आदरणीय उपसभापति महोदय, आपने हमें नवीन और नवीनकरणीय ऊर्जा के विषय पर बोलने का अवसर दिया, मैं आपका बहुत-बहुत आभार प्रकट करता हूँ।

माननीय वित्त मंत्री द्वारा प्रस्तुत बजट हमारे सम्माननीय नेता के विकसित भारत के दृष्टिकोण को रेखांकित करता है। इन नवप्रमुख प्राथमिकताओं पर ध्यान केंद्रित करके, इस बजट का लक्ष्य अर्थव्यवस्था के भीतर पर्याप्त अवसर पैदा करना है। आदरणीय प्रधान मंत्री जी के नेतृत्व में सरकार द्वारा लाया गया बजट 2024-25 देश के विकास की मजबूत आधारशिला रखने वाला बजट है। यह बजट गरीबों, मध्यम वर्ग के लोगों, किसानों सहित आकांक्षी समाज के सपनों को पूरा करेगा। यह बजट एक स्थायी भविष्य के लिए है, जो हरित ऊर्जा, हरित विकास, हरित बुनियादी ढाँचे और युवाओं के लिए रोजगार को प्रोत्साहित करेगा। मान्वयर, मुझे विश्वास है कि यह सर्वसमावेशी, दूरदर्शी बजट हर वर्ग को साथ लेकर चलने वाली एनडीए सरकार के आत्मनिर्भर भारत के संकल्प को और गति देगा। मंत्रालय की नागरिक उन्मुख पीएम सूर्य घर मुफ्त बिजली योजना के तहत, एक करोड़ घरों में रूफटॉप सोलर लगाया जाएगा। मैं किसानों के लाभ के लिए चलाई गई 'पीएम कुसुम योजना' की शुरुआत करने के लिए बधाई देता हूँ। उत्तर प्रदेश समेत देश के विभिन्न राज्यों में इन योजनाओं की अच्छी प्रगति देखी जा रही है।

उपसभापति महोदय, मैं आपको बताना चाहता हूँ कि भारत सरकार के द्वारा जो 'पीएम सूर्य घर बिजली योजना' प्रारंभ की गई है, इस लक्ष्य को पूरा करने के लिए हर महीने 300 यूनिट तक मुफ्त बिजली प्रदान करनी है। घरों में सोलर पैनल स्थापित करने के लिए भारत सरकार के द्वारा और हमारी उत्तर प्रदेश की सरकार, जो डबल इंजन की सरकार है, उसके द्वारा मुफ्त के साथ-साथ सब्सिडी का भी प्रावधान किया गया है। मैं आपको बताना चाहता हूँ कि एक किलोवाट से लेकर पाँच किलोवाट तक के संयंत्र की स्थापना हेतु केंद्र व उत्तर प्रदेश की राज्य सरकार द्वारा सब्सिडी दी जा रही है। एक किलोवाट के संयंत्र पर केंद्र सरकार द्वारा 30,000 रुपये एवं उत्तर प्रदेश सरकार द्वारा 15,000 रुपये दिए जा रहे हैं। इस प्रकार एक किलोवाट पर कुल 45,000 रुपये का अनुदान और दो किलोवाट पर केंद्र सरकार द्वारा 60,000 रुपये एवं राज्य सरकार द्वारा 30,000 रुपये, अर्थात कुल

Content Page

90,000 रुपये की छूट दी जा रही है। तीन किलोवाट से लेकर पाँच किलोवाट के संयंत्र की स्थापना पर केंद्र सरकार द्वारा 78,000 रुपये और राज्य सरकार, मतलब उत्तर प्रदेश की सरकार द्वारा 30,000 रुपये तक का अनुदान देकर, कुल 1,08,000 रुपये तक का अनुदान दिया जा रहा है। ...(**व्यवधान**)... प्लांट की अनुमानित लागत 60,000 रुपये प्रति किलोवाट रहेगी एवं सोलर पैनल की कार्य क्षमता अवधि लगभग 25 वर्ष तक रहेगी। सोलर प्लांट स्थापना के उपरांत की सब्सिडी डीबीटी के माध्यम से सीधे संबंधित व्यक्ति के खाते में जमा की जाएगी। इसके साथ ही, इस संयंत्र की स्थापना के लिए सब्सिडी के बाद वाली धनराशि हेतु, बैंक में आसान किश्तों पर लोन की व्यवस्था भी की जा रही है। तीन किलोवाट का सोलर प्लांट मात्र 1,800 रुपये की ईएमआई पर लगाया जा सकता है, जिसके लिए मात्र सात प्रतिशत की ब्याज दर पर बैंक लोन मिलेगा। इस योजना से अधिक लाभ, कम बिजली बिल और लोगों के लिए रोजगार के नए आयाम पैदा होंगे।

मान्यवर, मैंने आपको यह इसलिए बताया है, क्योंकि जब हम लोग पढ़ते थे, तब बिजली के दर्शन नहीं होते थे, क्योंकि तब देश में काँग्रेस की सरकार हुआ करती थी। मिट्टी के तेल की छोटी-छोटी डिब्बी लेकर पढ़ा करते थे। महोदय, इसके साथ ही, उत्तर प्रदेश सरकार और भारत सरकार के सहयोग के लिए, मैं उन्हें धन्यवाद देता हूँ, बधाई देता हूँ कि मेरे जनपद शाहजहाँपुर में तीन प्लांट्स, दो 50-50 मेगावाट के और एक दस मेगावाट का कार्यरत है, जिसमें 110 मेगावाट बिजली पैदा हो रही है, जो बिजली घरों के माध्यम से आम जनता को उपलब्ध हो रही है। इससे पर्यावरण भी प्रदूषित नहीं हो रहा है और लोगों को पता लग रहा है कि देश में माननीय मोदी जी की सरकार में शाहजहाँपुर को कितना लाभ मिल रहा है। मान्यवर, यह संतोष का विषय है कि सरकार के विभिन्न नीतिगत हस्तक्षेपों के कारण बिजली सस्ती हुई है, क्योंकि सौर ऊर्जा शुल्क वर्ष 2010-2011 में 10.95 रुपये प्रति यूनिट से घटकर 2023-24 में 2.60 रुपये प्रति यूनिट हुआ है। मैं लद्दाख में 13 गीगावॉट अक्षय ऊर्जा परियोजनाओं की विद्युत निकासी तथा ग्रिड एकीकरण के लिए इंटर-स्टेट ट्रांसमिशन प्रणाली और केंद्र शासित प्रदेश लद्दाख से देश के अन्य भागों में विद्युत ट्रांसमिशन के अनुमोदन के लिए सरकार को धन्यवाद देता हूं। इसके अलावा देश की ऑफशोर विंड संभाव्यता का सदुपयोग करने के लिए गुजरात और तमिलनाडु राज्यों के लिए ऑफशोर विंड ऊर्जा परियोजनाओं हेतु व्यवहार्यता अंतराल वित्त पोषण (वीजीएफ) योजना का अनुमोदन एक अच्छा कदम है। मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी और माननीय नवीन और नवीकरणीय ऊर्जा मंत्री श्री प्रहलाद जोशी जी के नेतृत्व में भारत सरकार को अक्षय ऊर्जा क्षेत्र में इस सकारात्मक बदलाव के लिए धन्यवाद देता हूं।

आदरणीय उपसभापति महोदय, आज लगभग 60 गीगावॉट प्रति वर्ष की सोलर मॉड्यूल उत्पादन क्षमता के साथ भारत सोलर मॉड्यूलों की अपनी वार्षिक मांग को पूरा करने के लिए पूरी तरह आत्मनिर्भर है। पिछले 10 वर्षों में सरकार ने सोलर मैन्युफैक्चरिंग को बढ़ावा देने के लिए जो नीतियां और प्रोत्साहन योजनाएं लागू की हैं, यह उन सबका ही परिणाम है कि आज लगभग 60 गीगावॉट प्रति वर्ष की सोलर मॉड्यूल उत्पादन क्षमता के साथ भारत सोलर मॉड्यूलों की अपनी वार्षिक मांग को पूरा करने के लिए पूरी तरह से आत्मनिर्भर है। अगर हम 10 वर्ष पहले की बात करें, तब देश में सोलर मॉड्यूल उत्पादन क्षमता मात्र 2.3 गीगावॉट प्रति वर्ष थी, लेकिन जब से माननीय प्रधान मंत्री मोदी जी

Content Page

के नेतृत्व में सरकार बनी है, वर्ष 2014 से लेकर आज तक हमारी सरकार के प्रयासों का ही यह फल है कि पिछले 10 वर्षों में सोलर मॉड्यूल उत्पादन क्षमता में लगभग 26 गुना वृद्धि हुई है। उच्च दक्षता के सोलर मॉड्यूलों के लिए जो उत्पादन संबंधित प्रोत्साहन योजना (पीएलआई स्कीम) भारत सरकार चला रही है, उससे इस क्षमता में और वृद्धि आएगी एवं देश में न सिर्फ मॉड्यूलों, बल्कि सोलर सेलों एवं उनके उत्पादन के लिए उपयोग में लाए जाने वाले वेफर, पॉलीसिलिकॉन आदि की उत्पादन क्षमता का भी विकास होगा।

वर्ष 2021 में शुरू की गई सोलर पीएलआई योजना भारत सरकार की एक रणनीतिक पहल है, जो कि भारत को सोलर मॉड्यूलों के उत्पादन में न केवल मजबूत बनाएगी, बल्कि अन्य देशों पर भारत की निर्भरता को कम करेगी और भारत को वैश्विक बाजार में सोलर मॉड्यूलों के एक प्रमुख निर्यातक के रूप में भी स्थापित करेगी। सोलर पीएलआई योजना के कारण देश में न सिर्फ सोलर मॉड्यूलों के उत्पादन को प्रोत्साहन मिल रहा है, बल्कि सोलर मॉड्यूलों के उत्पादन में प्रयोग होने वाली अन्य सामग्री जैसे सोलर ग्लास, एल्यूमिनियम फ्रेम, बैकशीट इत्यादि के उत्पादन को भी प्रोत्साहन मिल रहा है। सोलर पीएलआई योजना के तहत कुछ महत्वपूर्ण उपलब्धियों की ओर मैं आपका ध्यान आकर्षित करना चाहता हूं। इस योजना के तहत तमिलनाडु में थिन फिल्म कैडमियम टेल्युराइड तकनीक पर आधारित भारत की प्रथम सोलर मॉड्यूल उत्पादन फैक्टरी लगाई है। साथ ही इस योजना के तहत सौर सेलों के उत्पादन में प्रयोग होने वाले इंगोट और वेफर की भारत में प्रथम फैक्टरी लगाई गई है। इस योजना से देश में निवेश एवं रोजगार को भी बढ़ावा मिला है। सोलर पीएलआई योजना के तहत मंजूर की गई सभी उत्पादन क्षमताओं के चालू हो जाने तक देश में इस योजना से एक लाख करोड़ से भी ज्यादा के निवेश का अनुमान है।

आदरणीय उपसभापति महोदय, मैं एक बहुत ही महत्वपूर्ण योजना के बारे में आपको बताना चाहता हूं कि वर्ष 2019 में 'प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान' (पीएम-कुसुम) योजना ने सिंचाई के सौरीकरण को बढ़ावा देकर भारतीय कृषि क्षेत्र को परिवर्तित किया है। यह योजना तीन प्रमुख क्षेत्रों पर केंद्रित है - मौजूदा डीजल पम्पों के स्थान पर सौर पम्पों की स्थापना, व्यक्तिगत कृषि पम्पों के साथ कृषि फीडरों का सौरीकरण करना। माननीय प्रधान मंत्री ने कहा था कि हम देश के किसानों की आय दोगुना करेंगे। उसके लिए किसानों को, जो सौर ऊर्जा का लाभ है, वह बहुत ही महत्वपूर्ण है। मैं आपको बताना चाहता हूं कि जब धान की सिंचाई का समय होता है, बिजली रात को आती है और रात में खेत पर जाने से यह डर लगा रहता है कि कहीं सर्प न मिल जाए। ...(**समय की घंटी**)... महोदय, आप मुझे बस एक मिनट दे दीजिए।

मैं आपको बताऊँ कि मैं खुद किसान हूँ और किसान का बेटा हूँ। मैं शाहजहाँपुर से आता हूँ। मेरे उत्तर प्रदेश में वहाँ पर धान की, गन्ने की कई ऐसी फसलें होती हैं, जिनको पानी की बहुत जरूरत होती है। जब धान की रोपाई होती है, तो 24-24 घंटे तक खेत को पानी में रखना पड़ता है, लेकिन बिजली बार-बार चली जाती है और डीजल बहुत महँगा मिलता है। सौर ऊर्जा के द्वारा इस योजना को कारगर बनाने के लिए हमारे उत्तर प्रदेश के माननीय मुख्यमंत्री जी के द्वारा एक बहुत बड़ा काम किया गया है। उत्तर प्रदेश में डबल इंजन सरकार का पूरा लाभ होते हुए 2017 से अब तक 69,665 से अधिक

Content Page

किसानों को पीएम कुसुम योजना के अंतर्गत सोलर पंप उपलब्ध कराए गए हैं। इससे न केवल खेती की लागत में कमी आएगी, बल्कि जलवायु परिवर्तन के लिहाज से कार्बन उत्सर्जन में भी कमी आ रही है। उत्तर प्रदेश सरकार ने वर्ष 2024-25 में 53,250 और किसानों को सोलर पंप की सुविधा से जोड़ने का लक्ष्य रखा है। केंद्र सरकार के सहयोग से संचालित इस योजना की लोकप्रियता को देखते हुए उत्तर प्रदेश सरकार लागत के अनुपात में अपने अनुदान को भी बढ़ाने पर विचार कर रही है, ताकि ज्यादा से ज्यादा किसानों को कुसुम योजना से लाभ मिल सके।

मैं माननीय मंत्री जी से यह निवेदन करना चाहता हूँ कि किसानों की आय बढ़ाने के लिए सोलर सिस्टम पर और अधिक जोर दें और माननीय प्रधान मंत्री जी के सपनों को साकार करें। विकसित भारत के संकल्प को पूरा करने के लिए हमारे देश में पर्यावरण शुद्ध होना बहुत जरूरी है। इससे किसान हृष्ट-पुष्ट होंगे; उनके बच्चे, नौजवान बच्चे पढ़ेंगे-लिखेंगे और देश समृद्धि की ओर बढ़ेगा।

महोदय, आपने मुझे इस महत्वपूर्ण विषय पर बोलने मौका दिया, इसके लिए मैं आपका बहुत-बहुत आभारी हूँ। धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, hon. Shri Haris Beeran.

SHRI HARIS BEERAN (Kerala): Thank you, Sir, for giving me the opportunity. This particular Ministry is one of the most important Ministries as far as we are concerned for the present and for the future.

[THE VICE-CHAIRPERSON (SHRIMATI SEEMA DWIVEDI) *in the Chair.*]

Madam, I come from Cochin. Whenever you land in Cochin airport, once you see outside through the windows of the aeroplane, there will be something inscribed on the boundary walls of the Cochin Airport, 'Sun powers this airport.' That is the only airport in the country which is fully powered by solar energy. This has to be emulated in other parts of the country because both environmentally as well as on the economical aspect, this is one of the best models which we can provide for the country. Now, Madam, as we all know, solar energy is going to be pivotal to our country. We are a blessed country in that way wherein we get enough and more sunshine so that the solar energy can be harnessed. But, whether the Government is doing enough to harness the solar energy is one thing which we will have to examine. Now, my State Kerala boasts of a good solar energy State but it all depends upon the policy and the help provided by the Union Government. As far as the PM *Surya Ghar Muft Bijlee Yojana* is concerned, the hon.

Content Page

Finance Minister announced a rooftop solarisation programme that will help one crore households which will obtain up to 300 free units of electricity every month. This Scheme needs to be more widened so as to reach more people who cannot afford the huge expenditure on power consumption.

Madam, for an ordinary household, when a solar plant of, at least, 3 kw. is to be installed, the cost comes to around Rs. 3 lakhs and the subsidy given on this account is very minimal. This needs to be increased to, at least, 50 per cent so that more and more people are motivated to switch over to this alternate form of energy.

Madam, why do we need this? What is the need for this renewable energy which is very great today? It is primarily because of the environmental concerns. Climate change is directly related to non-renewable energy. Now, fossil fuels, as we know, are harmful and contribute to global warming. Renewable energy, as we all know, is pollution-free and zero carbon emission. Therefore, non-renewable energy sources, which are very dangerous, have to be excluded, at least, step-by-step. India has a huge potential with long coastline and we can even install windmills in the sea as some developed countries have done. I have a strong reservation as far as hydropower projects are concerned. Even small hydropower projects come under this Ministry. Kerala is a State which has got 54 hydro-electric projects. Madam, you know that all these hydro-electric projects come with a dam. Because of the change in the course of rain and change in the course of rivers, we have seen the natural disasters which are happening in various parts of the country. Cloudbursts and change in the course of rivers are all happening in this country. We have seen the recent disaster in Wayanad and one of the reasons for that was the cloudburst. Kerala has got 54 hydro-electric projects. Many of the dams are very old. There is a dam called Mullaperiyar dam which was constructed in 18th century. That dam is maintained, operated and owned by the State of Tamil Nadu. The problem is that it is made of limestone, its capacity is to the brink and the people over there are living in fear. There has to be some sort of expert committee, particularly, after the Wayanad disaster, to look into the issue as to whether the dams are safe, whether the carrying capacity of the Mullaperiyar dam is safe and to tell the people that they are safe or you have to accept the recommendation of the Kerala Government that we will actually construct a new dam for the State of Tamil Nadu. There are certain statistics which I want to place before you. As far as this Ministry is concerned, against a target of residential sector capacity of 40 gigawatt under the Rooftop Solar Programme Phase-II, only 2,651 megawatt has been installed as of 30th November, 2023.

Content Page

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य, आपका समय समाप्त हो गया है। Please conclude.

SHRI HARIS BEERAN: Only thirty seconds more, Madam. Of the approximately 4,000 solar mini-grids installed in India, 3,300 are Government financed and only five per cent of these are operational as of July, 2023. India targeted installing 175 gigawatt of renewable energy, while country has achieved only 120 gw.

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य, please conclude कीजिए।

SHRI HARIS BEERAN: Madam, I am concluding. You know, as our forefathers say, India lives in villages and I would say that *Atmanirbhar Bharat* will be possible only when the development takes place in villages. Thank you, Madam.

श्री संजय सेठ (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, मैं आपको धन्यवाद देता हूँ कि आपने इस महत्वपूर्ण चर्चा पर बोलने का मौका दिया है।

माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने जब 2014 में इस देश का नेतृत्व सम्भाला, तब से उनका एक लक्ष्य यह रहा है कि वे गरीब, किसान, शोषित, पीड़ित, आम आदमी के जीवन में सुधार लाएं और साथ ही साथ देश का विकास करके, भारत देश को एक विकसित देश के रूप में प्रस्तुत करें। अपनी इसी सोच के कारण, उन्होंने देश को ऊर्जा के मामले में self-sufficient बनाने की दिशा में कई योजनाओं को आगे बढ़ाया है। हमारे जो कोयला और तेल पर आधारित बिजली उत्पादन के कारखाने थे, उनके साथ-साथ सौर ऊर्जा, wind power, hydro electric, इन सारी चीजों के लिए भी उन्होंने काफी काम किये और उससे आज हमारा देश इस क्षेत्र में आत्मनिर्भर हो रहा है। पीएम द्वारा 'विकसित भारत' मिशन के अंतर्गत पिछले 10 सालों में जो प्रगति हुई है, वह एक रिकॉर्ड है। हम ग्यारहवीं अर्थव्यवस्था से आज पांचवीं अर्थव्यवस्था बन गए हैं और इस growth story में ऊर्जा का बहुत बड़ा योगदान है।

महोदया, मैं विपक्ष के साथियों को सुन रहा था। मैं उनके भ्रम को दूर करने के लिए कुछ बातें बताना चाहता हूं। आज भारत विश्व का चौथा सबसे बड़ा बिजली का उपभोक्ता है और तीसरा सबसे बड़ा renewable energy का producer है। भारत की renewable energy की capacity 195 गीगावॉट है, जिसमें सौर ऊर्जा 85.47 गीगावॉट, wind power 46.65 गीगावॉट और hydro power 46.92 गीगावॉट contribute करती है। भारत की non-fossil fuel पिछले 10 सालों में 396 परसेंट बढ़ी है तथा यह 203.99 गीगावाट है, जो भारत की पूरी कैपेसिटी का 45.5 परसेंट है। सौर ऊर्जा के क्षेत्र में हमने 748 गीगावाट उत्पादन करने का लक्ष्य रखा है तथा हम इसमें पिछले 10 साल में 30 गुना बढ़े हैं। विंड पावर में भी हम विश्व में चौथे नंबर पर हैं और हमारी इंस्टॉल कैपेसिटी 46.65 गीगावाट है।

Content Page

हाइड्रो पावर में हम विश्व में पांचवें नंबर पर हैं और हमारी इंस्टॉल कैपेसिटी 46.92 गीगावाट है। हमने COP-26 में 500 गीगावाट का लक्ष्य रखा है और इसको हम 2030 तक पूरा करने का सोच रहे हैं। हम 2030 तक 5 मिलियन टन ग्रीन हाइड्रोजन भी पैदा करने का लक्ष्य बना चुके हैं। इन सबसे 2010-11 के मुकाबले में 2023-24 में हमारा टैरिफ 76 परसेंट कम हुआ है। भारत में प्रधान मंत्री जी ने इस क्षेत्र के लिए हंड्रेड परसेंट एफडी खोल दिया है, जिससे फॉरेन के इन्वेस्टर्स यहां आकर पूरा 100 परसेंट तक लगाकर यहां पर कारखाने खोल सकते हैं और इस क्षेत्र में उत्पादन को बढ़ा सकते हैं। हमने 2023 में 19,744 करोड़ रुपए के प्रारंभिक परिव्यय के साथ राष्ट्रीय हरित हाइड्रोजन मिशन भी शुरू किया है। माननीय प्रधान मंत्री जी के द्वारा एक करोड़ घरों की छत पर सौर ऊर्जा के लिए 75,201 करोड़ रुपए खर्च करके 'पीएम सूर्य घर मुफ्त योजना' शुरू की गई है, जिससे गरीब आदमी को पीएम आवास भी दिया जाएगा और साथ-ही-साथ उसको मुफ्त बिजली भी मिल जाएगी तथा इससे एक परिवार को लगभग 15,000 से 18,000 रुपए की बचत भी होगी। सूर्य ऊर्जा के लिए 75,000 करोड़ रुपए भी आवंटित किए गए हैं। पीएम द्वारा किए गए इन कार्यों से लगभग 17 लाख प्रत्यक्ष और अप्रत्यक्ष नौकरियों का रास्ता भी खुल रहा है। हम 2030 तक 50 परसेंट ऊर्जा रिन्यूएबल एनर्जी के द्वारा पूरे कर लेंगे। 2013-14 के बजट में इस क्षेत्र के लिए 1,533.55 करोड़ रुपए आवंटित था, जबकि 2024-25 के बजट में इसके लिए 19,100 करोड़ रुपए का आवंटन किया गया है। यह पिछले एलोकेशन से डबल है। माननीय प्रधान मंत्री जी ने पर्यावरण को decarbonized करने के लिए नेट जीरो कार्बन का लक्ष्य भी रखा है।

मैं यूपी से आता हूँ। मेरे राज्य में डबल इंजन की सरकार है और इस कारण यूपी पहले पांच रिन्यूएबल एनर्जी के उत्पादक राज्यों में से एक बन गया है और इस वक्त यूपी में हम लोग 28 गीगावाट का रिन्यूएबल एनर्जी पैदा कर रहे हैं। यूपी में हमारी सरकार बायो पावर और सोलर पावर पर ज्यादा फोकस कर रही है। 2017 में वहाँ जो सोलर एनर्जी 27 मेगावाट थी, वह 2024 में 2,152 मेगावाट हो गई है। हमने 2025 तक पूरे देश की रिन्यूएबल एनर्जी उत्पादन का 20 परसेंट हिस्सा बनने का लक्ष्य रखा हुआ है। मैं गर्व के साथ बताना चाहता हूँ कि सोलर सिटी प्रोग्राम के तहत अयोध्या को मॉडल सोलर सिटी बनाने का हम लोगों का लक्ष्य है और इसी तरह हम लोगों ने यूपी के 16 नगर निगमों को भी इस लक्ष्य में शामिल किया है।

2.00 P.M.

आपको याद होगा कि कांग्रेस के शासन में बिजली की कितनी त्राहि-त्राहि हुआ करती थी। हमारे यूपी के कानपुर, इलाहाबाद, बरेली या कहीं पर भी आप देखिए तो वहां बिजली आती ही नहीं थी, पूरा जनरेटर से चलता था। आज देश के अंदर हम लोग शहरों में 24 घंटे बिजली दे रहे हैं और गांवों में 18 घंटे बिजली दे रहे हैं। किसानों के लिए और एक आम आदमी के लिए इसका कितना सुख है, यह वे ही लोग बता सकते हैं। आज हम किसानों को सोलर पंप्स भी दे रहे हैं, जिससे उनका खर्चा कम हो रहा है और उनको सिंचाई का एक साधन आराम से मिल रहा है।

Content Page

मैडम, आपको याद होगा कि 2012 में एक ग्रिड फेलियर हुआ था, जिसमें 62 करोड़ लोग 24 घंटे अंधेरे में रहे थे और उसका प्रभाव 21 राज्यों में भी पड़ा था। उस वक्त 24,000 मेगावाट कैपेसिटी के पर्याप्त फ्यूल होने के बावजूद हम लोग ऊर्जा पैदा नहीं कर पा रहे थे। लोग कहते हैं कि आज हमारे बहुत सारे डिस्कॉम्स क्यों नुकसान में चल रहे हैं। इसका सबसे बड़ा कारण यह है कि कई सरकारों ने इसको वोट पाने का एक टूल बना लिया है और मुफ्त बिजली बांटकर वे लोगों से वोट ले लेती हैं, जिससे सारे डिस्कॉम्स नुकसान में चल रहे हैं। इसके लिए हमारी सरकार ने रिन्यूएबल एनर्जी के द्वारा सौर ऊर्जा को घरों पर लगाने पर जोर दिया, जिससे एक तरफ जहां डिस्कॉम्स को नुकसान कम हो रहा है, वहीं दूसरी तरफ हम आत्मनिर्भर भी बन रहे हैं।

आज हमारी सरकार ने सभी हाउसिंग सोसाइटीज़ को सौर ऊर्जा की तरफ जाने के लिए कंपल्सरी कर दिया है और सभी हाउसिंग सोसाइटीज़ के अंदर आज सोलर ऊर्जा के लिए इक्विपमेंट लगाना जरूरी हो गया है। साथ ही साथ, बहुत सारी इंडस्ट्रीज़ ऐसी हैं, जिन्होंने अपने-अपने सोलर पार्क्स लगा लिए हैं, जिससे वे अपने कारखानों के लिए तो बिजली यूज़ कर ही रही हैं, बाकी बिजली ग्रिड में डालकर उससे पैसे भी कमा रही हैं।

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य, आपका समय समाप्त हो गया है।

श्री संजय सेठ: बस, एक मिनट। हमारे विपक्ष के एक साथी ने कहा कि CO_2 का एमिशन कम करना टाइम पास है। यह हम यहां पर सुन रहे थे।

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): प्लीज़, अब आप समाप्त कीजिए।

श्री संजय सेठ: मैं उनको बताना चाहता हूँ कि मोदी सरकार की सस्टेनेबल फ्यूचर की तरफ संकल्प है और हम सपनों को साकार करने में भरोसा रखते हैं तथा यह हमने करके भी दिखाया है। आदरणीय प्रधान मंत्री जी के नेतृत्व में भारत सस्टेनेबल फ्यूचर का परफेक्ट डेस्टिनेशन बन रहा है।

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): आपका समय समाप्त हो गया है, कृपया आप खत्म करें।

श्री संजय सेठ: भारत में आने वाली नई पीढ़ी के लिए हम एक उज्ज्वल भविष्य की नींव रख रहे हैं। मैं यह सलाह देना चाहता हूँ कि विपक्ष नकारात्मकता फैलाने की बजाय सकारात्मक योगदान दे।

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य, आपका 10 मिनट्स का समय था, जो समाप्त हो गया। अब आप कृपया अपना स्थान ग्रहण करें।

Content Page

श्री संजय सेठः जहां-जहां जिनकी सरकारें हैं, वहां वे इस मिशन को आगे बढ़ाकर देश को ऊर्जा में और सेल्फ सफिशिएंट करें, बहुत बहुत धन्यवाद।

SHRI BIRENDRA PRASAD BAISHYA (Assam): I thank you, Madam Vice-Chairperson, for this opportunity. In the climate change and in these critical times, we are discussing working of one of the most important Ministries — New and Renewable Energy. And, giving importance to new and renewable energy is the need of the hour. More power generation with less environmental impact and less carbon emission is the need of the hour. This Ministry has a tremendous scope and plays a very important role at this juncture. The entire world, today, is looking after producing renewable energy.

Our hon. Narendra Modiji proved as a successful Prime Minister and is heading the country for the third time. Under his leadership, hon. Finance Minister has given equal importance to renewable energy. In her Budget proposals, hon. Finance Minister has proposed Rs. 19,104 crores for renewable energy sector. If you compare this figure with the UPA Government, the hike is more than 100 per cent.

What is the source of renewable energy? What is the source of power production in our country? Madam, during the last ten years, under the leadership of Shri Narendra Modiji, our Government is functioning. If you compare this with the Congress's UPA Government, power production in our country, between 2014 and 2024, gone up by 79.5 per cent. This is the greatest success of this Government. There are different sources of energy — hydro power, nuclear power, thermal power and renewable energy. Among these, thermal power is not environment-friendly. Between big hydro and small hydropower projects, I would not recommend for big hydropower. It is because most of the big hydropower projects are located in the hilly areas, the Himalayan zone, which has danger for earthquake and hence big dams are not favourable.

Madam, people should know one thing. A country like Germany says 'Goodbye' to nuclear energy. They are not supporting nuclear energy, because the cost of production is also very high. So, the successful way of getting energy is new and renewable energy.

Madam, there is a misconception among the people. People believe that clean energy, green energy and renewable energy are all one and the same. This is not true. Clean energy means clean air.

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य, प्लीज़ conclude कीजिए।

Content Page

SHRI BIRENDRA PRASAD BAISHYA: Green energy is no harm to environment; it is pollution-free. When it comes to renewable energy, it depends on solar power. Madam, if you allow me some extra time, I would be grateful. I have already requested the BJP. I also request you for giving me a little more time.

THE VICE- CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): Sir, time allotted to you is over.

SHRI BIRENDRA PRASAD BAISHYA: I have requested and they have given me some extra time. Madam, this is a very important subject. So, I am discussing this issue. I would like say two more things. When we are experiencing the global warming, the only option is renewable energy.

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): Please conclude. आपका बोलने का समय समाप्त हो गया है।

SHRI BIRENDRA PRASAD BAISHYA: Madam, with your permission, I will take only two more minutes. My suggestion is: North-Eastern States, especially Arunachal Pradesh, known as Sun Rising State, and Ladakh are very important for renewable energy. That is because in Ladakh, out of 365 days in a year, there is sunny weather all these 365 days. So, I request the hon. Minister to look into this aspect and give priority to Ladakh. As regards the solar energy, Ladakh is the best source. Similarly, Arunachal Pradesh is the Sun rising State. So, I would like to request the hon. Minister to give priority to Arunachal Pradesh also for solar energy.

THE VICE- CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: I am concluding, Madam. I come from the North-Eastern Region. I come from Assam. ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): प्लीज़, समाप्त कीजिए।

SHRI BIRENDRA PRASAD BAISHYA: For the interest of the North-Eastern Region, I would like to request the hon. Minister to give importance and priority to States like

Content Page

Assam, to support Assam in making renewable energy, solar energy. This is the best for solar energy. ...*(Interruptions)*..

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): सर, मैं अगला मेम्बर बुलाने जा रही हूं। प्लीज़, आप अपना स्थान ग्रहण कीजिए।

SHRI BIRENDRA PRASAD BAISHYA: I request the hon. Minister to help the North-Eastern Region. With this, I conclude. Thank you, Madam.

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): माननीय सदस्य आपका टाइम ओवर हो गया है, कृपया अपना स्थान ग्रहण करें। श्रीमती प्रियंका चतुर्वेदी।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): धन्यवाद मैडम। हम जिस सब्जेक्ट पर चर्चा कर रहे हैं, मिनिस्ट्री पर चर्चा कर रहे हैं, वह एक बहुत important Ministry है। मैडम, राज्य सभा, Council of States है, और मैं महाराष्ट्र से आती हूं। महाराष्ट्र में एक new energy model निकला है, जो सत्ता को मजबूत करने का काम करता है। * में एक Ministry of Statistics and Programme's Implementation Report आई थी, Energy Statistics from 2023, जहां पर renewable power capacities का अनुमान लगाया गया था। उसमें महाराष्ट्र के लिए कहा गया था और यह राज्य सभा का ही आंसर है, जो रिप्लाई आया है। Wind power, जो महाराष्ट्र में estimate है, वह 98,213 मेगावाट है, पर वहां पर generation 5 प्रतिशत हो रहा है। जो small hydropower है, उसकी 786 मेगावाट capacity है, पर generation 48 प्रतिशत हो रहा है। As regards Solar energy, 64,320 मेगावाट की capacity महाराष्ट्र में है, capability है, पर मात्र 7 प्रतिशत हो रहा है। अगर केन्द्र सरकार, राज्य सरकारों के साथ यह काम कर रही है, तो क्यों ऐसी accountability उस सरकार से नहीं ले रही है। यहां पर PM-KUSUM की बहुत बात की गई, तो मैं महाराष्ट्र पर ध्यान देना चाहूंगी। In Component-A, जो 10 गीगावॉट capacity by installing small solar power plants of 2 MW की capacity decide की थी, जिसमें 700 मेगावाट sanction हो गई है, पर installation शून्य है। यह जुमला है। Sorry, I cannot use the word 'Jumla'; it is unparliamentary. Component-B is about Installing of 20 lakhs standalone off-grid solar water pumps, जिसमें से 2 लाख, 25 हजार sanction किए हैं और सिर्फ 61 हजार install किए गए हैं। 27 प्रतिशत target achieve हुआ है। Component-C is about Solarisation of 15 lakhs existing grid connected agricultural pumps and Feeder Level Solarisation - शून्य पंप individual pump solarisation sanction हुए हैं। ऐसे ही 2 लाख, 75 हजार Agricultural Feeder Solarisation sanction हुआ है, पर शून्य install हुए हैं। मैं पूछना चाहती हूं कि जब sanction हो जाते हैं, तो वह पैसा कहां जा रहा है? महाराष्ट्र के खिलाफ यह काम क्यों हो

* Expunged as ordered by the Chair.

रहा है? मैडम, मैं जो भी स्पीच दे रही हूं, वह सारा राज्य सभा में मंत्रालय की तरफ से जवाब आए हैं। Unstarred Question, Rajya Sabha 2021 में कहा गया था कि तीन सोलर पार्क्स महाराष्ट्र में बन रहे हैं। वे तीनों सोलर पार्क्स या तो complete नहीं हुए हैं या वहां काम की शुरुआत ही नहीं हुई है। यह महाराष्ट्र के साथ * है। मैडम, मेरे एक colleague श्री संदीप कुमार पाठक जी हैं। उन्होंने एक मॉडल के बारे में बताया, जो सिर्फ monopolization हो रहा है, उसके बारे में चेयरमैन सर ने भी कुछ टिप्पणी दी थी। मैं कुछ उदाहरण देना चाहती हूं कि कैसे monopolization होता है और कैसे favourite vendors चुने जाते हैं। उपसभाध्यक्ष महोदय, सितंबर, 2023 में एक खास कंपनी है, उसमें कार्यरत Adviser हैं। वह Green Energy Company है, उसके Adviser हैं। अप्रैल 2022 में as a non-institutional member for Centre's Expert Appraisal Committee में उनको जगह दे दी जाती है। Expert Appraisal Committee क्या काम करती है? वह प्रोजेक्ट्स के लिए clearance देती है, that requires Central Government's approval. उसमें छह ऐसे प्रोजेक्ट्स थे और वह जो खास इंडस्ट्री है और जिसके वे एडवाइजर हैं, उस पर चर्चा हो रही थी। उनमें से दो आंध्र प्रदेश की हैं और चार महारष्ट्र राज्य की हैं। उस मीटिंग में, जिसमें वे एडवाइजर्स शामिल थे, एक्सपर्ट एडवाइज़री कौंसिल के मैम्बर्स थे, उन्होंने महाराष्ट्र के एक उस प्रोजेक्ट को भी अनुमति दी, जो उस कंपनी की सहायता कर रहा था।

मैडम, मैं एक और चीज़ बताना चाहती हूं कि monopolisation में कैसे मदद की जाती है और कैसे favouritism होता है। मैडम, चाइना के बारे में बात की जाती है कि हमें कैसे चाइना से इम्पोर्ट करना discourage करना है। मैडम, ये जो सोलर पॉवर कंपनीज़ है, उसके संबंधित काम से कॉमर्स मिनिस्ट्री जाती है और वे लोग कहते हैं कि हमें चाइना से मदद चाहिए, इसलिए वीज़ा नॉर्म्स ईज़ कीजिए। वीज़ा नॉर्म्स में उनके लिए तीस इंजीनियर्स आठ फॉरेन पार्टनर्स चाइना के हैं। उनके लिए वीज़ा नॉर्म्स ईज़ भी कर दिये जाते हैं। हम आत्मनिर्भरता की बात कर रहे हैं, लेकिन यहाँ पर उनके लिए वीज़ा भी ईज़ किया जा रहा है। The Government has allowed Chinese nationals in India for ...

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): मैडम, आपका समय समाप्त हो गया है।

SHRIMATI PRIYANKA CHATURVEDI: Last thirty seconds. Government has allowed Chinese nationals in India for Production Linked Incentive Schemes to gain the required knowhow. मैडम, हमें चाइना की जरूरत क्यों है?

मैडम, यहाँ पर सोलर पैनल्स की बात हो रही थी कि कितने सोलर पैनल्स इम्पोर्ट हुए हैं। जो भी सौ प्रतिशत हुआ है, उसमें से 57 प्रतिशत सिर्फ चाइना से इम्पोर्ट हो रहा है। हम यहाँ पर सिर्फ

* Expunged as ordered by the Chair.

Content Page

टिक टॉक बैन करेंगे, ऐप्स बैन करेंगे, लेकिन जो इम्पॉर्टेंट चीज़ें हैं, जिनमें हमें आत्मनिर्भर होना है, उनमें अभी भी चाइना पर डिपेंडेंट हैं और यह देश के साथ सरासर * है।

महोदया, मैं उम्मीद करती हूं कि मंत्री जी इसका जवाब देंगे। मैं इन्हीं शब्दों के साथ अपनी स्पीच खत्म करूंगी, आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI SEEMA DWIVEDI): Next Member is, Shri Bahubhai Jesangbhai Desai; not present. Then, Shrimati Mahua Maji.

SHRIMATI MAHUA MAJI (Jharkhand): Thank you, hon. Madam, for giving me this opportunity. रिन्यूएबल एनर्जी पर बोलते हुए मैं यही कहना चाहती हूं कि इलेक्ट्रिसिटी में भारत दुनिया का चौथा लार्जेस्ट कंज्यूमर है और इन दिनों ऊर्जा की बढ़ती जरूरतों को देखते हुए एनर्जी उत्पादन हेतु विभिन्न विकल्पों को डेवलप करने का जो प्रयास हो रहा है, वह अच्छी बात है। रिन्यूएबल एनर्जी के अंतर्गत सोलर एनर्जी, हाइड्रो पॉवर एनर्जी, विंड एनर्जी, जियोथर्मल एनर्जी, बायोमास एनर्जी आदि आती हैं। महोदया, इन सभी एनर्जीज़ के अलग-अलग फायदे तो हैं, लेकिन ढेर सारे नुकसान भी हैं। मेरा अनुरोध है कि इन्हें ध्यान में रखकर ही इनके उत्पादन की जरूरत है, वरना यह धरती रहने लायक नहीं रहेगी।

महोदया, ग्रीन गैस उत्सर्जन की वजह से वैसे ही ओजोन परत में छेद हो गए हैं, जो तरह-तरह की बीमारियाँ पैदा कर रहे हैं। हमें और जनता को पता होना चाहिए कि सोलर एनर्जी से वायु प्रदूषण होता है, जिसमें नाइट्रोजन ऑक्साइड, हाइड्रोकार्बन, कार्बन मोनो ऑक्साइड, सीसा और आर्सेनिक का उत्सर्जन शामिल है। सोलर पैनल के अपशिष्टों का निपटान भविष्य में एक बहुत बड़ी समस्या बन सकता है। इससे काफी मात्रा में ई-कचरा बनता है। इन कचरों में मौजूद सीसा और कैडमियम जैसे खतरनाक पदार्थों से मानव स्वास्थ्य और पर्यावरण को बचाने का प्लान करने के पश्चात ही इनका बहुतायत में उपयोग आरंभ करना चाहिए। क्या सरकार ने इसके लिए कोई प्लान बनाया है? ऐसा कहते हैं कि समुद्र के तट पर बड़े-बड़े इलाकों को सोलर पैनल से ढक देने से वाष्पीकरण की प्रक्रिया और बारिश वगैरह पर दुष्प्रभाव पड़ता है।

महोदया, एक और रिन्यूएबल एनर्जी है, जिसे हाइड्रो पॉवर एनर्जी कहते हैं। इसके लिए डैम वगैरह का निर्माण करना पड़ता है, जिससे गाँव के गाँव उजड़ जाते हैं और विस्थापन की विकट समस्या उत्पन्न होती है। ऐसा भी कहते हैं कि विंड एनर्जी से चिड़िया वगैरह को नुकसान पहुँचता है। जिस तरह से मोबाइल टॉवर से साउथ में नारियल उत्पादन में समस्या आ रही है, इकोलॉजिकल बैलेंस गड़बड़ हो रहा है, आँगन से गौरेया जैसे पक्षी गायब हो रहे हैं, फसलों को नुकसान पहुँचाने वाले कीड़े बढ़ रहे हैं, उससे सीख लेकर हमें प्रकृति और पर्यावरण के संतुलन को गंभीरता से लेकर एनर्जी का उत्पादन करना चाहिए।

* Expunged as ordered by the Chair.

महोदया, मैं केंद्र सरकार का ध्यान एक और महत्वपूर्ण एनर्जी की तरफ दिलाना चाहूंगी। वह एनर्जी न्युक्लियर एनर्जी है। क्योंकि न्युक्लियर एनर्जी भारत में विद्युत का पाँचवाँ सबसे बड़ा स्रोत है, इसलिए एक अध्ययन के मुताबिक वर्तमान में देश भर में सात बिजली संयंत्रों में बाईस से अधिक न्युक्लियर रिएक्टर्स सक्रिय हैं। सरकार देश के अन्य हिस्सों में भी परमाणु प्रतिष्ठानों के विस्तार को बढ़ावा दे रही है। चीप इलेक्ट्रिसिटी के लिए न्युक्लियर एनर्जी को बढ़ावा दिया जा रहा है, क्योंकि इसे कोयला या गैस संयंत्रों की तुलना में सस्ता माना जाता है। न्युक्लियर एनर्जी को स्वच्छ और कार्बन मुक्त एनर्जी का स्रोत भी माना जाता है, मगर सच्चाई यह है कि न्युक्लियर एनर्जी पैदा करने वाले न्युक्लियर रिएक्टर्स इतने खतरनाक होते हैं कि किसी भी प्रकार की दुर्घटना के घटित होने पर ये पूरी दुनिया को नष्ट करने की क्षमता रखते हैं। चेर्नोबिल परमाणु संयंत्र विस्फोट को याद कीजिए कि किस तरह की तबाही थी। गर्मी की वजह से पूरी छत उड़ गई थी। सैकड़ों किलोमीटर की परिधि बंजर हो गई थी और अनिश्चितकाल के लिए वहाँ लोगों का जाने, भोजन सामग्री लाने में रोक लगानी पड़ी थी। जब जापान में सुनामी आई थी, तब समुद्र का पानी 15 फीट ऊँची बाउंड्री वॉल को लांघ कर, उस न्यूक्लियर रिएक्टर के अंदर आ गया था, जिससे कूलिंग सिस्टम फेल हो गया था और वहाँ से रेडिएशन आरंभ हो गया था। वह रेडिएशन प्रशांत महासागर को पार करके, कैलिफोर्निया तक पहुंच गया था। अमेरिका के हाथ-पांव फूल गए थे, तो उसने दुनिया के सबसे बड़े जनरेटर को हवाई जहाज से भेजकर, उसके कूलिंग सिस्टम को दुरुस्त किया था। उस समय 50 जापानी साइंटिस्ट उस न्यूक्लियर रिएक्टर को ठीक करने के लिए उसके अंदर गए थे, तब वे एक तरह से सुसाइड मिशन पर जा रहे थे। उन्होंने अपने परिवार के लोगों को जो पत्र लिखा था, वह हमने पढ़ा था। उसमें लिखा था कि मैं एक तरह से सुसाइड करने जा रहा हूँ, क्योंकि वह रेडिएशन इतना खतरनाक है कि उन्हें पता भी नहीं कि वहाँ से निकलने के बाद उनकी क्या स्थिति होगी। मुझे लगता है कि इस तरह से भारत में भी ध्यान रखना पड़ेगा, क्योंकि बहुत सारे न्यूक्लियर रिएक्टर हैं और आगे भी बहुत सारे बनाने का प्लान है। साउथ इंडिया के कोडाइकनाल में न्यूक्लियर रिक्टर प्लांट बनाने की बात हुई थी, तो वहाँ के प्रबुद्ध लोगों ने इसका बहुत विरोध किया था। अमेरिका दुनिया का सबसे बड़ा परमाणु ऊर्जा उत्पादक है, जो दुनिया की कुल परमाणु क्षमता का 30 प्रतिशत से अधिक उत्पादन करता है। चूँकि भारत कई क्षेत्रों में अमेरिका को फॉलो करता है और विकास के पूँजीवादी मॉडल को अपनाता रहा है, इसलिए मैं केंद्र सरकार को आगाह करना चाहती हूँ कि विकास के अंधे दौर में ऊर्जा जरूरतों तो पूरा करने हेतु अंधाधुध परमाणु ऊर्जा...

उपसभाध्यक्ष (श्रीमती सीमा द्विवेदी): कन्क्लूड कीजिए। आपका समय समाप्त हो गया है।

श्रीमती महुआ माजी: आधा मिनट और बोलने दीजिए।

परमाणु ऊर्जा संयंत्रों का निर्माण करके आने वाली पीढ़ियों के लिए पर्यावरण संबंधी संकट न पैदा करें। परमाणु रिएक्टर संयंत्रों से निकला ईंधन वेस्ट अत्यंत खतरनाक है, इसलिए इसका ध्यान रखकर ही न्यूक्लियर एनर्जी को बढ़ावा दिया जाए, थैंक यू।

Content Page

श्री बृज लाल (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं सबसे पहले यह बताना चाहूँगा कि हमें हरित ऊर्जा की जरूरत है। भारत की जरूरत का 87.7 परसेंट ऑइल हम इम्पोर्ट करते हैं। हमने अप्रैल, 2023 से मार्च, 2024 तक 232.5 मिलियन टन ऑइल इम्पोर्ट किया और उसके लिए हमने 132.4 बिलियन डॉलर चुकाए। 2022-23 में हमने 157.5 बिलियन डॉलर ऑइल इम्पोर्ट पर चुकाए थे। इस वर्ष हमने जो ऑइल इम्पोर्ट में चुकाए हैं, वे कम हैं, जो सिद्ध करता है कि हम ग्रीन एनर्जी पर जोर दे रहे हैं, उसका उत्पादन कर रहे हैं। महोदय, जब हमारे देश में पहले काँग्रेस की सरकारें हुआ करती थीं, तब हमारी फोरन पॉलिसी ऑइल इम्पोर्ट के कारण प्रभावित होती थी। डर लगता था कि हम किसी पड़ोसी देश पर कड़ी कार्रवाई इसलिए न करें, क्योंकि हमें कई ऑइल प्रोड्यूसिंग कंट्रीज़ ऑइल नहीं देंगी। आज मोदी जी के नेतृत्व में भारत सशक्त है। रशिया पर बैन लगाया गया, हमने रशिया से ऑइल इम्पोर्ट किया। हमने चिंता नहीं की, क्योंकि आज हम सशक्त हैं। जहाँ तक फोसिल सोर्सेज़ का सवाल है, तो भारत इसमें काफी प्रगति कर रहा है। कृष्णा गोदावरी बेसिन (केजी-जी6), मुंबई हाई, मुंबई Offshore, राजस्थान, असम-अराकार बेसिन, गुजरात, इन सबमें ऑइल एक्सप्लोरेशन का काम चल रहा है और Shale से ऑइल निकानले का काम भी इस देश में मोदी जी के नेतृत्व में किया जा रहा है। महोदय, Shale वे चट्टानें होती हैं, जो बहुत डीप हैं। उनमें भी ऑइल और गैस ट्रेप होती हैं, जिन्हें आसानी से नहीं निकाला जा सकता, लेकिन उसका भी प्रयास चल रहा है। भारत का ज्यादा हिस्सा ट्रॉपिकल और सब ट्रॉपिकल है। पूरा दक्षिण भारत ही ट्रॉपिकल है। मेरे एक मित्र दक्षिण भारत के रहने वाले हैं। वे चेन्नई के हैं, मैंने उनसे पूछा कि इस समय क्लाइमेट कैसा है। वे बोले कि यहां तो हॉट, हॉटर, हॉटेस्ट, यही मौसम होता है। जहां हमारे ट्रॉपिकल और सब-ट्रॉपिकल क्षेत्र हैं, वहां सौर ऊर्जा की अपार संभावनाएं हैं। मैं मोदी जी को धन्यवाद देना चाहता हूं कि अभी रूफटॉप पर गांव में 300 वॉट की एनर्जी का जो लक्ष्य रखा गया है, जिससे हम लोग 300 यूनिट बिजली पैदा कर करेंगे और वह हमारे घर की खपत के लिए पर्याप्त होगी।

महोदया, मैं अपने घर का एक एग्जाम्पल देना चाहता हूं। लखनऊ में मेरा घर है। जब मैंने घर बनाया, तो मुझे 20-22 हज़ार रुपया महीना बिजली का बिल देना पड़ता था। मैंने उस पर पहले 2 किलोवाट का एक सोलर पैनल लगाया, उससे हमारे घर में बिजली, पंखा, फ्रीज चल जाता है। फिर मैंने 5 किलोवाट का लगाया, जिसे मैं ग्रिड में दे देता हूं। हमारे घर में कोई गीजर नहीं है, जो सबसे ज्यादा बिजली खप्त करता है, बल्कि सोलर गीजर है और इस समय अगर आप रात में 12 बजे भी चाहो, तो इतना गर्म पानी रहता है कि ठंडा पानी मिलाना पड़ता है। आज मेरा बिजली का बिल 400-500 रुपया महीना आता है। यह जो मोदी जी की योजना है कि हर घर 300 यूनिट बिजली पैदा होगी, जो कि उसके घर के लिए पर्याप्त होगी। यह सोलर एनर्जी किसानों के लिए बड़ी लाभदायक होगी, क्योंकि हम सोलर पंप लगाएंगे, जिसकी योजना सरकार ने जारी की है। हमारे प्रदेश में सोलर पंप लगाए जा रहे हैं और उन सोलर पंप से किसान सीधे अपने खेतों की सिंचाई कर सकेगा।

(**सभापति महोदय** *पीठासीन हुए।*)

Content Page

सोलर एनर्जी में अपार संभावनाएं, जो डिग्रेडेड लैंड है, बैरन लैंड है, जहां पर कोई पैदावार नहीं होती, उस पर सोलर पैनल लगाए जा सकते हैं और अब हमारे देश का ऐसा किसान जो कुछ पैदावार नहीं कर पाता था, अब वह बिजली पैदा करेगा, सोलर पैनल लगाकर बिजली उत्पन्न करेगा और बेचेगा।

महोदय, मैंने खुद देखा है, हमारे उत्तर प्रदेश में ललितपुर है। मैं एक टूर में गया बेतवा लिफ्ट कैनाल है, जो नहर निकली है, उस नहर पर जो सोलर पैनल लगाए गए हैं, उससे वहां लिफ्ट कैनाल चलता है, उससे बिजली पैदा करने की अपार संभावनाएं हैं। सभापति महोदय, आपने मुझे बोलने के लिए समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

SUO-MOTO STATEMENT BY MINISTER

The Situation in Bangladesh

MR. CHAIRMAN: Statement by Minister, Shri S. Jaishankar.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Mr. Chairman, Sir, I rise to apprise this august House of certain recent developments pertaining to Bangladesh. As hon. Members are aware, India-Bangladesh relations have been exceptionally close for many decades over many Governments. Concerns about recent violence and instability there have been shared across the political spectrum. Since the Election in January, 2024, there has been considerable tension, deep divides, and growing polarisation in Bangladesh politics. This underlying foundation aggravated a student agitation that started in June this year. There was growing violence, including attacks on public buildings and infrastructure as well as traffic and rail obstruction. The violence continued through the month of July. Throughout this period, we repeatedly counselled restraint and urged that the situation be diffused through dialogue. Similar urgings were made to various political forces with whom we were in touch. Despite the Supreme Court judgment on 21st July, there was no let up in the public agitation. Various decisions and actions taken thereafter only exacerbated the situation. The agitation, at this stage, coalesced around a one-point agenda, namely, that the Prime Minister, Sheikh Hasina, should step down.

On 4th August, events took a very serious turn. Attacks on the police, including police stations and Government installations, intensified even as overall levels of violence

Content Page

greatly escalated. Properties of individuals associated with the regime were torched across the country. What was particularly worrying was that minorities, their businesses and temples also came under attack at multiple locations. The full extent of this is still not clear. On 5th August, demonstrators converged in Dhaka, despite the curfew. Our understanding is that after a meeting with leaders of the security establishment, the Prime Minister, Sheikh Hasina, apparently, made the decision to resign. At a very short notice, she requested approval to come, for the moment, to India. We simultaneously received a request for flight clearance from Bangladesh authorities. She arrived yesterday evening in Delhi.

The situation in Bangladesh is still evolving. The Army Chief, General Waker-Uz Zaman, addressed the nation on 5th August. He spoke about assuming responsibility and constituting an interim Government. We are in close and continuous touch with the Indian community in Bangladesh through our Diplomatic Missions. There are an estimated 19,000 Indian nationals there, of which about 9,000 are students. The bulk of the students, however, have already returned to India in the month of July on the advice of the High Commission.

In terms of our diplomatic presence, in addition to the High Commission in Dhaka, we have Assistant High Commissions in Chittagong, Rajshahi, Khulna, and Sylhet. It is our expectation that the host Government will provide the required security protection for these establishments. We look forward to the normal functioning once the situation stabilizes.

Mr. Chairman, Sir, we are also monitoring the situation with regard to the status of minorities. There are reports of initiatives by various groups and organizations to ensure their protection and well-being. We welcome that, but will, naturally, remain deeply concerned till law and order is visibly restored. Our border guarding forces have also been instructed to be exceptionally alert in view of this complex situation. In the last 24 hours, we have also been in regular touch with the authorities in Dhaka.

This is the situation as of now. I seek the understanding and support of the House in regard to sensitive issues regarding an important neighbour, on which there has always been strong national consensus. Thank you.

Content Page

DISCUSSION ON THE WORKING OF THE MINISTRY OF NEW AND RENEWABLE ENERGY - *CONTD.*

MR. CHAIRMAN: Now, the debate resumes...*(Interruptions)*... Shri Deepak Prakash ...*(Interruptions)*...

SHRI DEREK O'BRIEN (West Bengal): Sir...*(Interruptions)*...

MR. CHAIRMAN: No. Shri Deepak Prakash. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I want to say something positive.

MR. CHAIRMAN: No. Everyone has positive...*(Interruptions)*... Please, don't spoil it. Shri Deepak Prakash. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: *

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... What is this? Please understand this. I am shocked. Now, Dr. Anil Sukhdeorao Bonde.

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र): सभापति महोदय, मैं आपका धन्यवाद करना चाहता हूँ कि आपने मुझे इस चर्चा में भाग लेने का अवसर दिया। आज नवीकरणीय ऊर्जा के बजट में जो प्रावधान रखा गया है, उसके लिए मैं माननीया अर्थ मंत्री, निर्मला सीतारमण जी; ऊर्जा मंत्री, प्रहलाद जोशी जी तथा हमारे विकसित भारत के उद्गाता, यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी का अभिनंदन करता हूँ और स्वागत करता हूँ। महोदय, कार्बन न्यूट्रैलिटी की तरफ हमें 2070 तक पहुंचना है और कार्बन न्यूट्रैलिटी अचीव करनी है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

उसमें सबसे महत्वपूर्ण कदम है कि फॉसिल फ्यूल की वजह से जिस ऊर्जा का निर्माण होता है, उसे हमें रिप्लेस करना पड़ेगा। कार्बन एमिशन, CO-2 एमिशन कम करना पड़ेगा। हम फॉसिल फ्यूल का यूटिलाइजेशन कम कैसे करें, उसके लिए जो पंच महाभूत हैं, पंच तत्व हैं, जिनमें अग्नि है, वायु है, सूर्य का प्रकाश है, जल है, इनकी सहायता हम नहीं लें, जो कि नैसर्गिक हैं, तो हम कार्बन न्यूट्रैलिटी की तरफ नहीं जा सकते। प्रधान मंत्री नरेन्द्र जी मोदी जी ने 'वसुधैव कुटुंबकम', एक विश्व, एक कुटुंब की जो धारणा रखी है, उसमें पूरे विश्व की चिंता की है। आज जो वायु प्रदूषण हो रहा है, जलवायु

* Not recorded.

Content Page

परिवर्तन हो रहा है, इसमें पर्यावरण का ह्रास हो रहा है, उसमें सबसे महत्वपूर्ण यह है कि ऊर्जा के निर्माण में जो कार्बन एमिशन होता है- ऊर्जा का निर्माण तो जरूरी है, क्योंकि यदि विकसित होना है, तो ऊर्जा का निर्माण ज्यादा हो और जितनी ऊर्जा की खपत होगी, जिस देश की ऊर्जा की खपत ज्यादा है, उसी देश को विकसित माना जाता है। इसलिए नवीन और नवीकरणीय ऊर्जा हमारे लिए महत्वपूर्ण रहती है। इस नवीन और नवीकरणीय ऊर्जा के बारे में मैं आपको प्रसन्नता से बताना चाहता हूं कि हमारी जो नवीकरणीय ऊर्जा है, रिन्यूएबल एनर्जी है, उसका प्रोडक्शन 200 गीगावॉट से अधिक हो चुका है। आज देश में जो कुल विद्युत क्षमता है, उसके 45 प्रतिशत ऊर्जा का उत्पादन हम नॉन-फ्यूल से करते हैं। मैं बोलना चाहता हूं कि पिछले 10 सालों के पहले, दुर्भाग्य से इसके ऊपर उतना ख्याल नहीं किया गया था, लेकिन इन 10 सालों में नॉन-फॉसिल विद्युत की क्षमता दोगुनी हो चुकी है। इसमें तो सौर ऊर्जा की क्षमता सबसे महत्वपूर्ण है, क्योंकि हम ट्रॉपिकल कंट्री हैं, हमारा देश सूर्य के ऊपर चलता है, यहाँ सूर्यवंशी राजाओं ने राज किया है और 2014 की तुलना में 30 गुना बढ़कर हमारे यहां सौर ऊर्जा 85 गीगावॉट उत्पादित हुई है।

उपसभापति महोदय, विद्युत क्षेत्र के इन आंकड़ों से पता चलता है कि पिछले 3 वर्षों में पारंपरिक क्षेत्र की तुलना में अक्षय ऊर्जा की तरफ हम बहुत अच्छी तरह से बढ़ रहे हैं। प्रधानमंत्री नरेन्द्र जी मोदी जी ने जो महत्वपूर्ण कदम ग्रामीण इलाकों के गरीबों के लिए उठाया है, वह है - 4.5 करोड़ लोगों को मुफ्त घर देना। पीएम आवास योजना में वही गरीब हैं, जिनको हर महीने अपने बिजली का बिल भरने के लिए मशक्कत करनी पड़ती है। उन्हें बच्चों को तो पढ़ाना है, बच्चों के लिए तो इलेक्ट्रिसिटी लगेगी, पढ़ने के लिए इलेक्ट्रिसिटी लगेगी और उनको इलेक्ट्रिसिटी का बिल भरने की दिक्कत होती है। प्रधान मंत्री नरेंद्र जी मोदी की सोच ऐसी है कि सिर्फ मुफ्त में देने से कोई फायदा नहीं होगा, सिर्फ मुफ्त की रेवड़ी बांटने से देश का विकास नहीं हो सकता। इसलिए प्रधान मंत्री नरेंद्र जी मोदी जी ने 'पीएम सूर्य घर मुफ्त बिजली योजना' चालू की है, उसका सभी लोगों को स्वागत करना चाहिए। उसका स्वागत इस देश की करोड़ों-करोड़ जनता कर रही है। ...(**समय की घंटी**)... उपसभापति महोदय, समय है तो मुझे बोलने दीजिए।

श्री उपसभापतिः आप कम्पलीट कर लें, क्योंकि आपका 5 मिनट का समय था।

डा. अनिल सुखदेवराव बोंडेः उपसभापति महोदय, मैं इतना बताना चाहता हूं कि सहयोग भी बहुत जरूरी है। मैं सिर्फ 2 मिनट में अणु ऊर्जा के बारे में बताना चाहता हूं। इसमें सभी लोगों का सहकार बहुत जरूरी है। जब 2010 में कांग्रेस की गवर्नमेंट थी, तब उसने जैतापुर के अनुप्रकल्प की घोषणा की थी। कांग्रेस की गवर्नमेंट रहते हुए उसका फ्रांस के साथ करार भी हुआ, हमारे यहां की एक कंपनी का करार हुआ। लेकिन महाराष्ट्र में उबाठा नाम की एक चीज है, वह उबाठा नाम की चीज, हर चीज को अपोज करती है। ये उबाठा ने जैतापुर परमाणु ऊर्जा संयंत्र का भी विरोध किया, जबकि जैतापुर परमाणु ऊर्जा संयंत्र को environment clearance भी मिला हुआ था। वह सबसे बड़ा परमाणु ऊर्जा संयंत्र था। उसमें एक ही साल में 16 रिएक्टर्स होने वाले थे। अभी देवड़ा जी बता रहे थे कि अणु ऊर्जा

Content Page

बहुत महत्वपूर्ण है। लेकिन ये जो चीजें हैं कि चाहे नर्मदा सागर प्रकल्प हो, उसका विरोध किया जाए, चाहे महाराष्ट्र का समृद्धि महामार्ग का प्रोजेक्ट हो, उसका विरोध किया जाए, अगर ये बने, तो पूरा होने के बाद उनका नाम दिया जाए, ये उबाठा जैसे लोग, प्रधान मंत्री नरेन्द्र मोदी जी जो नवीन चीजें लाना चाहते हैं, वे उनका जो विरोध करते हैं - उसके ऊपर नियंत्रण होना चाहिए। अगर देश को आगे बढ़ाना है, तो सबको साथ मिल कर बढ़ना होगा। जब हम सबको साथ में लेकर बढ़ेंगे, तभी हम आगे बढ़ सकते हैं। ऊर्जा के क्षेत्र में देश को आत्मनिर्भर होना चाहिए। इसमें सबसे महत्वपूर्ण बात यह है कि हमें zero neutrality की तरफ भी बढ़ना चाहिए और carbon neutrality की तरफ भी बढ़ना चाहिए। इस उद्देश्य की पूर्ति नवीकरणीय ऊर्जा के माध्यम से हो रहा है। इस अर्थ संकल्प में उसके लिए जो पर्याप्त निधि का प्रावधान किया गया है, उसके लिए मैं अभिनंदन करता हूँ और उसका स्वागत करता हूँ। इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूँ, धन्यवाद।

श्री उपसभापतिः माननीय श्री अब्दुल वहाब जी। अनुपस्थित। माननीय श्री दीपक प्रकाश जी। ...(**व्यवधान**)... माननीय जयराम जी, बहुत सारे स्पीकर्स हैं।...(**व्यवधान**)... सब लोग चर्चा सुनिए।...(**व्यवधान**)... सबको अतिरिक्त समय मिला है।...(**व्यवधान**)... माननीय चेयरमैन साहब के अनुसार इस विषय पर जो बोलना चाहते हैं, वे बोलें, क्योंकि यह महत्वपूर्ण विषय है।...(**व्यवधान**)... माननीय प्रमोद जी, यह बहुत महत्वपूर्ण विषय है, प्लीज़।...(**व्यवधान**)... कृपया इनको बोलने दीजिए।

श्री दीपक प्रकाश (झारखंड)**:** माननीय उपसभापति महोदय, आपने मुझे नवीन एवं नवीकरणीय ऊर्जा जैसे महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपका धन्यवाद और आभार व्यक्त करना चाहता हूँ। मैं अपने सदन के नेता श्रीमान जगत प्रकाश नड्डा जी का भी आभार व्यक्त करता हूँ, जिन्होंने मुझे ऐसे गंभीर विषय पर अपना पक्ष रखने का अवसर प्रदान किया है। मैं देश की 144 करोड़ जनता का अभिनंदन करना चाहता हूँ, जिनके स्नेह और प्रेम के कारण दुनिया के सर्वाधिक लोकप्रिय नेता तीसरी बार इस देश के प्रधान मंत्री बने।

आदरणीय उपसभापति महोदय, जहाँ एक तरफ नवीन एवं नवीकरणीय ऊर्जा जैसे अच्छे ऊर्जा को विकसित कर देश की ऊर्जा आवश्यकताओं को पूरा करने का लक्ष्य है, तो वहीं दूसरी तरफ जलवायु परिवर्तन द्वारा की जा रही अत्यावश्यक चुनौतियों का सामना करना तथा प्रदूषण मुक्त भारत बनाने का संकल्प नरेन्द्र मोदी जी ने लिया है। देश की 144 करोड़ जनता उस संकल्प को पूरा करने के लिए आगे बढ़ रही है। भारत का संपूर्ण नवीकरणीय ऊर्जा क्षमता को बढ़ाने में पेरिस समझौता और जलवायु परिवर्तन के खिलाफ वैश्विक प्रयास के साथ समर्थ्य है।

महोदय, भारत में बिजली उत्पादन के दो प्रमुख तरीके हैं - एक, पूर्ण नवीकरणीय ऊर्जा और दूसरा, अपूर्ण नवीकरणीय ऊर्जा। पहला हवा, सौर्य, जल, भूतल - इन स्रोतों से बिजली उत्पन्न करना और दूसरा, कोयला से बिजली निकालना। 2012 में भारतीय पावर ग्रिड कॉरपोरेशन ऑफ इंडिया लिमिटेड द्वारा एक अध्ययन किया गया था, जिसमें यह पाया गया कि संभावित स्थलों के पास बिलजी

Content Page

निकास और प्रसार की बुनियादी ढांचा कम था और इसलिए बड़े ऊर्जा प्लांट्स के लिए समर्पित प्रसार ढांचे की एक वैकल्पिक व्यवस्था खड़ी की गई और इसी दिशा में भारत की सरकार आगे बढ़ रही है।

महोदय, प्रधान मंत्री जी के नेतृत्व में भारत रेन्यूएबल एनर्जी को आगे बढ़ाने का केवल मिशन नहीं है, बल्कि मिशन विद विज़न है। यह प्रधान मंत्री जी का संकल्प है और इसी संकल्प के साथ देश आगे बढ़ रहा है। इसलिए हम स्पष्ट रूप से कहना चाहते हैं कि इस मिशन के तहत जहाँ एक ओर घरेलू तेल की माँग की आपूर्ति के अंतर को पाटना है, वहीं दूसरी ओर स्वच्छ विद्युत की हिस्सेदारी को बढ़ाने का संकल्प है।

महोदय, नवीकरणीय ऊर्जा की उपलब्धता ग्रामीण, शहरी, औद्योगिकी और वाणिज्यिक क्षेत्रों तक कैसे ले जाएँ - इस बजट के प्रावधान में यह भी संकल्प है। महोदय, 2012 के बाद से ही भारत मेजर इकोनॉमिक्स में रिन्यूएबल एनर्जी कैपेसिटी एडिशन में सबसे तेजी से बढ़ता हुआ नजर आ रहा है। महोदय, भारत के प्रधान मंत्री जी ने शिखर सम्मेलन में विश्व को पंचामृत का उपहार दिया था। महोदय, हम केवल तुलना करना चाहते हैं। वर्ष 2013-14 में सामने बैठी कांग्रेस की जो सरकार थी, उस वक्त का बजट कितना था? उस वक्त मात्र 1,533.55 करोड़ का बजट था और आज 2024-25 में 19,100 करोड़ का आवंटन किया गया है। इस दृष्टिकोण से हम कह सकते हैं कि आवंटन में 12 गुना वृद्धि है। इससे स्पष्ट पता चलता है कि इस सरकार की नीति क्या है, नीयत क्या है तथा नेतृत्व में कितनी बड़ी क्षमता है और उस नेतृत्वकर्ता का नाम श्री नरेन्द्र मोदी है।

महोदय, यह हम सब जानते हैं कि भारत का परमाणु ऊर्जा क्षमता के दोहन करने का भी संकल्प है। यह हम सब जानते हैं कि परमाणु क्षमता के माध्यम से वैकल्पिक ऊर्जा का उत्पादन करके भारत के विकास की गति को तेज करना, इसका प्रावधान इस बजट में किया गया है। प्रभावी ऊर्जा परिवर्तन के माध्यम से ऊर्जा सुरक्षा भारतीय अर्थव्यवस्था के लिए एक महत्वपूर्ण कदम है। इस ऊर्जा के क्षेत्र में सरकार ने राजनीतिक रूप से फैसला लिया है कि जो 25 महत्वपूर्ण खनिज हैं, उनकी उपलब्धता को सुनिश्चित कराना और इसके साथ-साथ उनको सीमा शुल्क से भी माफ करने का संकल्प भारतीय जनता पार्टी और एनडीए गठबंधन की सरकार ने लिया है। यह है संकल्प और संकल्प के प्रति प्रतिबद्धता, जिसको हम कमिटमेंट कहते हैं।

महोदय, हम सब यह जानते हैं कि नवीकरणीय ऊर्जा सबके लिए सुलभ बनाना है। इसको सुलभ किसके लिए बनाना है? गांवों में रहने वालों के लिए, गरीबों के लिए, मध्यम वर्ग के लिए इसे सुलभ बनाने का प्रावधान इस बजट में किया गया है। बिजली की उच्च लागत के कारण यह कई भारतीयों की पहुंच से बाहर हो गई थी। इस समस्या के समाधान के लिए प्रधान मंत्री नरेन्द्र मोदी ने "पीएम सूर्य घर : मुफ्त बिजली योजना" की शुरुआत की, जिसके तहत प्रत्येक परिवार को हर महीने 300 यूनिट्स निःशुल्क बिजली मिलेगी, यह संकल्प है, नरेन्द्र मोदी जी का! इससे प्रत्येक परिवार को 18,000 रुपये की बचत होगी।

महोदय, इस योजना के समर्थन में चालू वित्तीय वर्ष के लिए 6,250 करोड़ रुपए का प्रावधान किया गया है। यह कोई छोटी बात नहीं है। इसके पहले भी सरकारें थीं, लेकिन कभी भी गरीब के घर में रोशनी जलाने का संकल्प नहीं लिया गया था। गरीबों के घर में भी रोशनी पहुंचे, यह संकल्प नरेन्द्र

Content Page

मोदी जी की सरकार ने लिया है और इस बजट में उसका उल्लेख किया गया है। महोदय, यह योजना देश भर में एक करोड़ से अधिक परिवारों के घरों में सकारात्मक प्रभाव डालेगी। हम सब जानते हैं कि विकास के बारे में अगर बात करें तो विकास का मापदंड बिजली होता है। प्रति व्यक्ति बिजली की कितनी खपत होती है, यह विकास का मापदंड है।

महोदय, अन्नदाताओं के कल्याण को सुनिश्चित करने के लिए सौर ऊर्जा का समर्थन और उसको प्रोत्साहित करने के बारे में इस बजट में उल्लेख किया गया है। प्रधान मंत्री नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व में भारत की सरकार ने ऊर्जा क्षमता का लाभ उठाने का संकल्प लिया है, ताकि मुख्य रूप से किसान के बारे में, किसानों की खेती के बारे में, किसानों की खेती के उत्पादन को बढ़ाने के लिए मुख्य रूप से फसल कटाई के मौसम में अधिक मांग के दौरान किसानों की बिजली की आवश्यकता को पूरा कर सके, यह इसकी आत्मा है और इस आत्मा में इसको संभव करने के लिए "प्रधानमंत्री कुसुम योजना" की शुरुआत की गई है। जिसके अंतर्गत 2026 तक 34.8 गीगावॉट सौर क्षमता स्थापित की जाएगी और वर्तमान बजट में इस योजना की गति बढ़ाने के लिए 1,496 करोड़ रुपये आवंटित किए गए हैं, जो कि वित्त वर्ष 2023-24 के संशोधित अनुमान 1,100 करोड़ रुपये की तुलना में 36 प्रतिशत अधिक हैं।

महोदय, अंतरराष्ट्रीय सौर गठबंधन की सफलता में भारत नेतृत्व कर रहा है। अब भारत नवीन और नवीकरणीय ऊर्जा के क्षेत्र में अपने आपको world leader के रूप में स्थापित कर रहा है। महोदय, प्रधान मंत्री, श्री नरेंद्र मोदी जी ने वर्ष 2018 में "एक विश्व, एक सूर्य, एक ग्रिड" का संकल्प लिया था। मुझे महसूस हो रहा है कि भारत सरकार आज वह संकल्प पूरा करते हुए दिख रही है। महोदय, प्रधान मंत्री जी ने 2018 में अंतरराष्ट्रीय सौर गठबंधन की पहली सभा का उद्घाटन किया था। इस गठबंधन ने सौर पी.वी. बाजार की नई क्षमता स्थापना के लिए 175 गीगावाट के साथ 2021 में अपनी रिकॉर्ड स्थिति को बनाए रखने में मदद की थी। महोदय, वर्तमान बजट में भारत को इस गठबंधन में एक प्रमुख प्रणेता के रूप में स्थापित करने के लिए 100 करोड़ का अतिरिक्त बजटीय प्रावधान किया गया है।

महोदय, नवीकरणीय ऊर्जा उत्पादन क्षमता में भारत एक विश्वगुरु के रूप में स्थापित हो रहा है। महोदय, पूर्ववर्ती यूपीए सरकार की नीति लकवाग्रस्तता से ओतप्रोत थी। हालांकि, पिछले दशकों में सौर ऊर्जा क्षमता में 26 गुना और पवन ऊर्जा क्षमता में दोगुनी वृद्धि हुई है। नवीकरणीय ऊर्जा स्थापित क्षमता के मामले में भारत अब वैश्विक स्तर पर चौथे स्थान पर है। यह कोई छोटी बात नहीं है। महोदय, वर्तमान बजट में सौर और पवन ऊर्जा संसाधनों के विकास के लिए 16,394 करोड़ रुपये का प्रावधान किया गया है। इसके अतिरिक्त इसमें 851 करोड़ का भी प्रावधान किया गया है, जो नवीकरणीय ऊर्जा उत्पादन में सतत् और रणनीतिक प्रयासों में सफलता प्रदान करेगा।

महोदय, आज भारत प्रदूषण के क्षेत्र में गम्भीरता से विचार करने वाला देश है। केवल भारत ही प्रदूषणमुक्त न बने, बल्कि पूरी दुनिया प्रदूषणमुक्त बने, यह नरेन्द्र मोदी जी का संकल्प है। इसलिए भारत नेट-जीरो उत्सर्जन की महत्वाकांक्षा को बढ़ावा देने वाला 'राष्ट्रीय हाइड्रोजन मिशन' के रूप में अग्रणी भूमिका अदा करने के लिए तत्पर है और तैयार है।

Content Page

महोदय, मोदी सरकार ने भारत के पर्यावरण को de-carbonise करने के लिए 2070 तक नेट-जीरो कार्बन उत्सर्जन लक्ष्य हासिल करने की दीर्घकालिक दृष्टि अपनाई है। इस मिशन ने वर्ष 2023 तक युवाओं के लिए छह लाख से अधिक रोज़गार पैदा करने का संकल्प लिया है और यह संकल्प नौजवानों के रोज़गार का एक आधार ही नहीं बनेगा, बल्कि भारत के विकास की गति को तेज़ करने का जो संकल्प है, यह बजट के माध्यम से हमको स्पष्ट रूप से देखने को मिल रहा है। इसलिए मैं इस मंत्रालय के मंत्री जी, श्री प्रहलाद जोशी जी को अपनी ओर से ढेर सारी बधाइयां देता हूं और उनका अभिनंदन करना चाहता हूं, जिनके नेतृत्व में यह मंत्रालय बहुत तेजी से आगे बढ़ते हुए दिख रहा है, बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Abdul Wahab; not present. Shri Babubhai Jesangbhai Desai.

श्री बाबूभाई जेसंगभाई देसाई (**गुजरात**): उपसभापति महोदय, मैं 2024-25 की रिन्यूएबल एनर्जी पर डिस्कस करने के लिए खड़ा हुआ हूं। ...(**व्यवधान**)...

श्री उपसभापति: माननीय सदस्यगण, यह महत्वपूर्ण विषय है। भविष्य के लिए दुनिया का सबसे महत्वपूर्ण विषय है। माननीय चेयरमैन साहब ने अनुमति दी है कि अतिरिक्त समय में जो बोलना चाहता है, उसको बोलने की इजाज़त दें। Please. ...*(Interruptions)*... बैठकर पीछे से न बोलें, प्लीज़। ...(**व्यवधान**)... Please. ...*(Interruptions)*... पीछे से बैठकर न बोलें, प्लीज़। ...(**व्यवधान**)...

श्री बाबूभाई जेसंगभाई देसाई: महोदय, आज हमारे देश को ऊर्जा क्षेत्र में एक क्रांति की आवश्यकता है। यह समय है जब हमें पारंपरिक ऊर्जा स्रोतों से हटकर हरित, नवीन और नवीकरणीय ऊर्जा स्रोतों की ओर बढ़ना चाहिए। इससे न केवल पर्यावरण की रक्षा होती है...(**व्यवधान**)...

श्री उपसभापति: आप वहां से न बताएं कि क्या होना है, please. Please. ...*(Interruptions)*...

श्री बाबूभाई जेसंगभाई देसाई: बल्कि ऊर्जा सुरक्षा भी सुनिश्चित होगी। सबसे पहले सौर ऊर्जा की बात करें, तो हमारी सरकार ने अगले पांच वर्षों में सौर ऊर्जा की क्षमता को दोगुना करने का लक्ष्य रखा है। इसके लिए हम सौर ऊर्जा संयंत्रों के निर्माण में निवेश कर रहे हैं और ग्रामीण क्षेत्रों में सोलर पैनल्स की स्थापना को प्रोत्साहित कर रहे हैं। सर, पवन ऊर्जा के क्षेत्र में भी हम बड़े कदम उठा रहे हैं। पवन ऊर्जा के माध्यम से बिजली उत्पादन को बढ़ावा देने के लिए नई परियोजनाओं को सरकार बढ़ावा दे रही है। इसके अलावा उन क्षेत्रों में पवन ऊर्जा संयंत्रों की स्थापना की जाएगी, जहां पवन ऊर्जा की संभावनाएं अधिक हैं। जैव ऊर्जा के उपयोग को बढ़ाने के लिए हम जैव ईंधन के उत्पादन और उपयोग को बढ़ावा देंगे। इसके लिए कृषि अवशेषों का उपयोग करके बायोगैस और बायोडीजल

Content Page

उत्पादन को प्रोत्साहित किया जाएगा। इससे किसानों को अतिरिक्त आय का स्रोत मिलेगा और पर्यावरण को भी फायदा होगा।

महोदय, हमारे यशस्वी प्रधान मंत्री, जब गुजरात के तत्कालीन मुख्य मंत्री थे, तब उन्होंने ही - मैं जब 2007 से 2012 में विधायक था, तब मेरे ही समय में-उन्होंने 15 गीगावॉट का एक प्रोजेक्ट शुरू किया था। दूसरा, हमारे गुजरात में चारनका सोलर प्रोजेक्ट है और दुनिया का सबसे बड़ा सोलर पावर गुजरात के कच्छ में बन रहा है, इसलिए मैं प्रधान मंत्री जी को भी बहुत-बहुत धन्यवाद देता हूं।

महोदय, वैश्विक अक्षय ऊर्जा परिदृश्य में देर से प्रवेश करने वाले भारत ने 2014 से प्रधान मंत्री मोदी के नेतृत्व में राष्ट्रीय स्तर पर इस क्षेत्र को सर्वोच्च प्राथमिकता देना शुरू किया, जो कि गुजरात में मुख्य मंत्री के रूप में उनके द्वारा विकसित सफल मॉडल पर आधारित था। इसके परिणामस्वरूप भारत की पवन और सौर ऊर्जा क्षमता में तेजी से वृद्धि हुई है, जो 2014 में मात्र 25 गीगावॉट से बढ़कर 2024 तक 130 गीगावॉट हो गई। इसी अवधि में भारत के कुल बिजली उत्पादन में अक्षय ऊर्जा की हिस्सेदारी तीन गुना बढ़कर 22 प्रतिशत हो गई है। नवीनतम वित्त वर्ष 2023-24 में पवन और सौर क्षमता में अब तक की सबसे अधिक 18 गीगावॉट की वृद्धि देखी गई है। वित्त वर्ष 2014-15 के अपने बजट भाषण में तत्कालीन वित्त मंत्री श्री अरुण जेटली जी ने घोषणा की, "नवीन और नवीकरणीय ऊर्जा को बहुत उच्च प्राथमिकता दी जानी चाहिए।" इस प्राथमिकता को वित्त मंत्री, श्रीमती निर्मला सीतारमण ने अपने सभी सात बजटों में जारी रखा है और नवीनतम बजट भी इसका अपवाद नहीं है।

उपसभापति महोदय, सौर सेल और पैनलों के लिए उपयोग किए जाने वाले सीमा शुल्क-मुक्त पूंजीगत वस्तुओं की सूची का विस्तार करने का निर्णय घरेलू विनिर्माण को बढ़ावा देने में मदद करेगा। बजट में ग्रामीण और शहरी भारत दोनों में भूमि अभिलेखों के डिजिटलीकरण का प्रस्ताव है, जो नवीकरणीय ऊर्जा परियोजनाओं के लिए भूमि पार्सल की मुकदमेबाजी मुक्त खरीद सुनिश्चित करने और निष्पादन में तेजी लाने में एक लंबा रास्ता तय करेगा। सर, कुल मिलाकर यह बजट देश और दुनिया को आश्वस्त करता है कि भारत के शुद्ध शून्य और ऊर्जा सुरक्षा लक्ष्यों को प्राप्त करने के लिए एक महत्वपूर्ण उपकरण के रूप में नवीकरणीय ऊर्जा क्षेत्र पर भारत निरंतर जोर दे रहा है।

महोदय, प्रधान मंत्री मोदी जी ने अपने पहले दो कार्यकालों में दूरदर्शी नीतियां, जैसे संशोधित राष्ट्रीय सौर मिशन, अंतरराज्यीय ट्रांसमिशन सिस्टम शुल्कों में छूट, पवन और सौर ऊर्जा की अनिवार्य स्थिति, त्वरित मूल्यह्रास और उत्पादन आधारित प्रोत्साहन, सौर पार्क, नवीकरणीय खरीद दायित्व और ट्रांसमिशन बुनियादी ढांचे को मजबूत करना, सभी नवीकरणीय ऊर्जा क्षमता में बड़े पैमाने पर विस्तार को बढ़ावा देने में सहायक रहे हैं, क्योंकि भारत 2030 तक 500 गीगावॉट के अपने लक्ष्य को प्राप्त करने के लिए सक्षम है। महोदय, हमारी सरकार की लक्षित उपलब्धियों को, जो 500 गीगावॉट के इस लक्ष्य को साकार करने के लिए अगले पांच वर्षों में लगभग 300 गीगावॉट के लिए नई पवन और ऊर्जा और क्षमता का निर्माण किया जा रहा है।

Content Page

3.00 P.M.

माननीय उपसभापति जी, इसका मतलब है कि अब से वार्षिक क्षमता वृद्धि 18 गीगावॉट के वर्तमान स्तर से बढ़कर 60 गीगावॉट से अधिक हो जाएगी। हालाँकि यह कठिन चुनौती है, लेकिन वित्त वर्ष 2024 में 40.56 गीगावॉट नवीकरणीय ऊर्जा क्षमता की नीलामी हुई, जो अब तक सबसे अधिक है।

माननीय उपसभापति जी, 2024-25 के बजट में नवीकरणीय ऊर्जा के सुचारू एकीकरण के लिए pump storage परियोजनाओं के लिए नीति का भी वादा किया गया है। यह एक स्वागत योग्य कदम है। इसके अलावा हमारी सरकार भारत को हरित हाइड्रोजन विनिर्माण और निर्यात केंद्र के रूप में विकसित करने के लिए प्रतिबद्ध है। इसने राष्ट्रीय हरित हाइड्रोजन मिशन के तहत उदार प्रोत्साहन और वित्त पोषण के माध्यम से ग्रीन हाइड्रोजन पावर उत्पादन के लिए अपना समर्थन स्पष्ट रूप से व्यक्त किया है।

सरकार को सभी संभावित बाधाओं को दूर करने और नवीकरणीय ऊर्जा क्षेत्र के विकास में तेजी लाने के लिए अतिरिक्त समय तक काम करने के लिए बधाई दी जानी चाहिए। स्वच्छ ऊर्जा क्षेत्र पर बजट प्रस्ताव 2030 और उसके बाद के लिए भारत के घोषित जलवायु लक्ष्यों को पूरा करने के लिए सरकार के दृढ़ संकल्प की पुष्टि करते हैं। हमारी सरकार ने 6 जनवरी, 2022 को बहुत ही महत्वपूर्ण निर्णय लिए, जैसे कि ग्रीन एनर्जी कॉरिडोर-इंट्रा-स्टेट ट्रांसमिशन सिस्टम, चरण -II योजना को मंजूरी देना, जिसका उद्देश्य सात कार्यान्वयन राज्यों अर्थात् गुजरात, हिमाचल प्रदेश, कर्नाटक, केरल, राजस्थान, तमिलनाडु और उत्तर प्रदेश में लगभग 20 गीगावॉट नवीकरणीय ऊर्जा परियोजनाओं के ग्रिड एकीकरण और बिजली निकासी की सुविधा के लिए इंट्रा-स्टेट ट्रांसमिशन बुनियादी ढाँचे की स्थापना करना है।

महोदय, गुजरात-पंजाब ग्रीन एनर्जी कॉरिडोर गुजरात के बनास काठा से पंजाब के मोगा तक बन रहे ग्रीन एनर्जी कॉरिडोर से बीकानेर भी जुड़ गया है। ..(**समय की घंटी**).. करीब 1500 किलोमीटर लंबे इस कॉरिडोर के लिए 765 केवी की विद्युत लाइन डाली जा रही है। इससे छह हजार मेगावाट तक बिजली का आदान-प्रदान किया जा सकेगा। राजस्थान के बीकानेर सहित अजमेर और चित्तौड़गढ़ को भी कॉरिडोर से जोड़ा गया है। ..(**समय की घंटी**).. 765 केवी लाइन का राजस्थान में संभवतया यह पहला कॉरिडोर होगा। इसके पूरा होने के बाद बीकानेर को 400 केवी बिजली की कनेक्टिविटी मिल जाएगी।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री बाबूभाई जेसंगभाई देसाई: इस पर करीब दो हजार करोड़ रुपये खर्च होने का अनुमान है। बीकानेर को बिजली देने के लिए जलालसर में सब स्टेशन का निर्माण किए जाने के लिए हमारी सरकार प्रतिबद्ध है। हमारी सरकार बीकानेर, जोधपुर और जैसलमेर जिलों को बिजली के हब बनाने

Content Page

जा रही है, जिससे स्थानीय लोगों को काफी राहत मिलेगी। उपसभापति जी, इन कार्यों के लिए मैं वित्त मंत्री जी और प्रधान मंत्री जी को धन्यवाद देता हूं।

MR. DEPUTY CHAIRMAN: Now Shri Ramji.

श्री रामजी (उत्तर प्रदेश): उपसभापति जी, आपका बहुत-बहुत धन्यवाद कि आपने मुझे नवीन और नवीकरणीय ऊर्जा मंत्रालय के कार्यकरण पर हो रही चर्चा में भाग लेने का अवसर दिया। मैं इसके साथ ही अपनी पार्टी की मुखिया आदरणीय बहिन कुमारी मायावती जी को भी धन्यवाद देता हूं कि उन्होंने मुझे पार्टी की तरफ से अपनी बात रखने का मौका दिया है।

महोदय, रिन्यूएबल एनर्जी भारत के लिए क्यों अहम है? मान्यवर, हमारा जो भारत देश है, उसमें 65 प्रतिशत लोग खेती या कृषि पर डिपेंड करते हैं। अगर हमारे क्लाइमेट में कुछ चेंजेस होते हैं, तो इसका सीधा प्रभाव हमारी खेती पर पड़ता है और हम बड़ी त्रासदी को भी झेलते हैं, क्योंकि हमें कहीं पर बाढ़ देखने को मिलती है, कहीं हैवी रेन देखने को मिलती, कहीं सूखा देखने को मिलता है, तो कहीं पर टैम्पेचर राइज देखने को मिलता है। महोदय, इसके पीछे एक बड़ा रीज़न यह रहा है कि हमने गत वर्षों के अंदर रिन्यूएबल एनर्जी पर ऐसा कोई काम नहीं किया, जिससे समस्याओं की निवृत्ति हो, बल्कि हम टोटली fossil fuels पर डिपेंड रहे। हमने बड़े-बड़े coal mines बनाए और इन्हें बनाने के लिए लाखों की संख्या में पेड़ काटने का काम किया। मान्यवर, मैं एक और उदाहरण देना चाहता हूँ। छत्तीसगढ़ में एक हसदेव अरंड अभयारण्य था और वहाँ पर पारस माइनिंग का काम शुरू किया गया था। इसके लिए लगभग साढ़े चार लाख पेड़ काटे गए, 16,000 वनस्पतियों को नष्ट किया गया, 20 से 22 हजार जंतुओं को नष्ट किया गया और हजारों की संख्या में जलीय जंतुओं को नष्ट किया गया। वहाँ पर जो हजारों ट्राइबल्स बसे हुए थे, उन्हें वहाँ से विस्थापित किया गया, हटाया गया। साढ़े चार लाख पेड़ आदिकाल से ऑक्सीजन दे रहे थे, हमें तमाम तरह की जैव, तमाम तरह की जड़ी-बूटियाँ, तमाम तरह की चीज़ें देने काम कर रहे थे और उसकी वजह से एक नहीं, दो नहीं, बल्कि तमाम ऐसी माइंस को डेवलेप किया। इसका परिणाम यह रहा कि आज भारत के अंदर क्लाइमेट चेंजेज़ हुए। वहाँ निकाले हुए कोयले को जलाने की वजह से जो कार्बन उत्सर्जन किया गया, उससे क्लाइमेट चेंजेज़ होते गए और आज हम तमाम तरह की दिक्कतों का सामना करते हुए दिखाई पड़ रहे हैं।

मान्यवर, यह सरकार की एक अच्छी पहल है कि आज हम रिन्यूएबल एनर्जी की तरफ बढ़ रहे हैं, चाहे वह विंड पावर हो, चाहे सोलर पावर हो, चाहे वह हाइड्रोइलेक्ट्रिक पावर हो। आज चर्चा का मेन विषय सोलर पावर रहा। मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि सोलर पावर जरूरी है, लेकिन हमारे देश में सोलर पावर अभी भी काफी कॉस्टली है। एक किलोवाट सोलर पावर बनाने के लिए एक लाख रुपये का खर्चा आता है और 12 परसेंट के आसपास जीएसटी भी लगा हुआ है, जबकि भारत के अंदर क्रिस्टलाइन सिलिकॉन की कमी नहीं है। जो समुद्री तटीय क्षेत्र है, उस साइड में सिलिकॉन सैंड में मिलता है। मैं सरकार से चाहूँगा कि उस क्रिस्टलाइन सिलिकॉन के ऊपर भी

Content Page

रिसर्च करें और उसमें यूज़ हो रहे केमिकल्स को भी जीएसटी के दायरे से बाहर लेकर आएं। सर, इसमें कुछ मॉनोपोली भी देखी गई है। इस लाइन के अंदर लिमिटेड कंपनियों का आगमन हुआ है और इसकी वजह से जो इसका प्राइस है, सोलर एनर्जी पर जो खर्चा होने वाला है, वह continuous बना हुआ है। आज भी भारत का आम नागरिक सोच भी नहीं पा रहा है कि सोलर एनर्जी के जरिए हम इलेक्ट्रिसिटी का उत्पादन कर सकते हैं। इसके साथ ही, मैं यह भी कहना चाहता हूँ कि हमें इस लाइन के ऊपर चाइना के बराबर काम करना पड़ेगा। आज भी 57 परसेंट सोलर पैनल चाइना से आते हैं, जिनकी क्वालिटी आज भी खराब है। भले ही, दाम सस्ता है, लेकिन क्वालिटी आज भी खराब है। हमारे पास इसमें कोई भी एक्सपर्ट नहीं है, कोई भी ऐसी कंपनी नहीं है, जो उच्च क्वालिटी का सोलर पैनल बना रही हो। इस पर भी सरकार को ध्यान देना पड़ेगा। जब तक हम खुद भी अच्छी क्वालिटी के सोलर पैनल की मैन्यूफैक्चरिंग नहीं करेंगे, तब तक यह बात पूरी नहीं होने वाली है। इसके साथ ही, सरकार को विंड पावर पर भी विशेष ध्यान देना चाहिए। विंड पावर इंडिया में कुछ लिमिटेड पोर्शन में ही दिखाई पड़ती है और लिमिटेड कंपनियों को ही मौका दिया जा रहा है। उनके लिए भी आपको दरवाजे खोलने की जरूरत है और साथ ही हाइड्रोइलेक्ट्रिक पावर भी अहम है। पूरे देश के अंदर तमाम नदियाँ हैं। हम बाढ़ के समय में त्रासदी झेलते हैं, चाहे वह बिहार हो, चाहे उत्तर प्रदेश का कोई पार्ट हो। पीलीभीत के आसपास जो हमारा वनवसा बांध है, वहाँ पर तो इलेक्ट्रिसिटी बनती है, लेकिन जो उसका पानी है, जो शारदा, घाघरा और कोड़ियाला नदी का पानी है, अगर जगह-जगह पर डैम बनाकर, उनका पानी रोक लिया जाए, उससे बिजली बनाई जाए और वहीं से नहर निकालकर, हम अलग-अलग क्षेत्रों में पानी का वितरण करें, तो खेती का भी काम बढ़ेगा, पानी से जो बाढ़ आती है, उससे भी छुटकारा मिलेगा और हम बिजली पर भी आत्मनिर्भर बनने का काम करेंगे।

मान्वयर, यह बात बड़ी अहम है कि जब अमेरिका जैसा देश, जिसके पास बहुत सारा क्रूड ऑइल है, कोयला भी है, आज वह फोसिल फ्यूल पर डिपेंडेंसी को खत्म कर रहा है और धीमे-धीमे सोलर पावर की तरफ बढ़ रहा है। आज अमेरिका 23 मिलियन घरों में बिजली सीधा देने का काम कर रहा है, इसका मतलब है कि वह अपने फ्यूचर को लेकर ज्यादा सजग नजर आता है, लेकिन हम नजर नहीं आ रहे हैं। अभी बात हुई कि आवासीय घरों में छतों पर सोलर पैनल लगाने की जरूरत है। मान्यवर, मैं आपके माध्यम से कहना चाहता हूँ कि आप स्कीम लेकर आए हैं, यह अच्छी बात है, लेकिन क्या वाकई इसका खर्चा एक आम आदमी बिअर कर पाएगा? जब तक हम इसकी कोस्टिंग कम नहीं करेंगे, तब तक यह बात नहीं बनने वाली है। सरकार इसकी कोस्टिंग, इसकी क्वालिटी पर ध्यान दे और जो इसमें दक्ष लोग हैं, उन्हें हम कैसे एक्सपर्ट बना पाएंगे, इसके लिए जो भी ट्रेनिंग देनी चाहिए, इंस्टीट्यूट के द्वारा जो सपोर्ट करना चाहिए, आरएंडडी में चाहिए, हम वे सारे काम करें। इसके साथ ही, इसके ऊपर जो 12 परसेंट जीएसटी लग रहा है, उसे भी खत्म करने का काम करें। आपके माध्यम से, मेरे यही कुछ सजेशंस थे, जो मैंने आपको दिए हैं, धन्यवाद।

SHRI ABDUL WAHAB (Kerala): Thank you, Sir, for giving me a chance to speak. I have to add two points. I will talk very briefly, not like Dr. Brittas and all. The example for this

Content Page

renewable energy is shown in CIAL, Cochin Airport. Sir, Cochin Airport model should be adopted in all the airports of India. I do not know about other Governments, but Kerala Government is promoting solar energy. From my experience, I can say that we invested money in executing the solar project and, in the beginning; they were just making credits in the whole account and the balance to be paid or reimbursed. But now, they are giving only Rs. 2.5 per unit and charging Rs. 7.5 for my use. So, this sort of attitude retracts people from investing money into the solar power.

Sir, Uruguay is an example where 98 per cent of its electricity or the power is generated by renewable energy. So, we have to adopt that practice. Uruguay offers lessons in energy sovereignty and the importance of community engagement in lowering greenhouse gas emissions. Uruguay developed a supportive regulatory environment and a strong partnership between the public and private sectors as the necessary ingredients for providing population access to affordable, reliable and sustainable energy that furthers economic and social development.

Dr. Ramon Mendez Galain, a physicist who understood the potential for Uruguay's wind industry, wrote a detailed proposal for national transition to non-nuclear renewable energy, which led to Uruguay's President appointing him as the national director of energy. Sir, I advise the Ministry to see this Uruguay's pattern and do the needful. Thank you very much, Sir.

श्री उपसभापतिः थैंक यू, माननीय अब्दुल वहाब जी। माननीय प्रो. राम गोपाल यादव जी।

प्रो. राम गोपाल यादव (उत्तर प्रदेश)**:** धन्यवाद, श्रीमन्। मैं एक-दो मिनट से ज्यादा बात नहीं करूंगा।

श्री उपसभापतिः प्रोफेसर साहब, इसमें दो मिनट अधिक बोल सकते हैं।

प्रो. राम गोपाल यादवः श्रीमन्, यह जो रिन्यूएबल एनर्जी है, वह बहुत काम की चीज़ है, क्योंकि कभी-कभी बिजली का ग्रिड फेल हो जाता है, इसमें ग्रिड वगैरह फेल होने का डर नहीं रहता है। मंत्री जी, जो कंपनियां पैनल बनाती हैं, इस संबंध में मेरा सिर्फ सुझाव है और मैं उस पर ज्यादा कोई लेक्चर देना नहीं चाहता हूं। उनमें से कुछ इतने सब-स्टैंडर्ड होते हैं कि वे ज्यादा दिन जो गारंटी देते हैं, उतना वे चलते नहीं हैं। उन पर निगरानी की जरूरत है। दूसरे, खेती के लिए, सिंचाई के लिए और स्कूलों के लिए जो कनेक्शन लेते हैं, उन्हें कन्सेशन पर कनेक्शन दिए जाते थे, उसमें इतनी फॉर्मेलिटीज़ होती हैं कि उसमें कई बार एक महीना भी लग सकता है। अगर किसी किसान को जरूरत है, बिजली नहीं आ रही या किसी वजह से नहर का पानी नहीं पहुंच रहा है, तो वह लगवाना

Content Page

चाहता है, तो फिर उसे प्राइवेट लोगों से लगाना पड़ता है, यह मेरा अपना अनुभव है। मेरी गेहूं की फसल सूख रही थी, बिजली नहीं आ रही थी, तो मैंने कहा कि सोलर से लगा लूं, तो यह संकट खत्म हो जाएगा, तो उन्होंने कहा कि कन्सेशन जो है, उस पर एक महीना लगेगा, हमने कहा कि तब तक तो हमारी फसल सूख जाएगी। हमने इसे प्राइवेट से लगवाया, तो इसमें लगभग तीन लाख रुपये लग गए। इसमें ज्यादा फॉर्मेलिटीज़ हैं। आप कन्सेशन दे रहे हैं या बंद कर दिया है? आर. के. सिंह साहब दे रहे थे, अब पता नहीं कि आप दे रहे हैं या नहीं दे रहे हैं। दे रहे हैं, तो उसकी फॉर्मेलिटीज़ इतना ज्यादा मत कीजिए कि इसमें बहुत टाइम लगे। पैनल्स की जो क्वालिटी होती है, मैं उसके बारे में कुछ कहना चाहता हूं। जो बहुत ही बढ़िया कंपनियां हैं, जो स्कूलों में या किसानों को पैनल सप्लाई करते हैं या देते हैं, वे ऊंची दर पर देते हैं और वे खराब निकल जाते हैं, तो उन पर आपके अधिकारी, जो एक्सपर्ट्स हैं, उनकी नजर होनी चाहिए।

(**सभापति महोदय** *पीठासीन हुए।*)

एक बात और मैं माफी के साथ कहना चाहता हूं कि बहुत अच्छे भाषण कई लोगों ने दिए उधर से भी दिए और इधर से भी दिए, लेकिन मंत्री जी, उधर से जो आपके लोग लिख कर दे देते हैं, तो कई बार उसमें बहुत अतिशयोक्ति हो जाती है, तो उसको थोड़ा सा कम करें, ताकि वह प्रैक्टिकल लगे कि यह जो कह रहे हैं, वह सही कह रहे हैं। बहुत-बहुत धन्यवाद।

श्री सभापतिः राम गोपाल जी, मैं देख रहा था कि आप मेरी तरफ देख ही नहीं रहे थे। आप मुझे नजरअंदाज कर रहे थे।

प्रो. राम गोपाल यादवः सर, मैं आपके डर से बैठ गया।

श्री सभापतिः श्रीमती संगीता यादव ।

श्री जयराम रमेश (कर्नाटक)**:** सर, क्या मंत्री जी का जवाब नहीं आएगा?

श्री सभापतिः उनका जवाब आएगा। क्या मैं संगीता जी को नहीं बुलाऊँ? क्या आप नारी शक्ति की आवाज को दबाना चाहते हैं? आप इधर-उधर नजर फैला लीजिए। ऐसा मत कीजिए, वे ऊपर से आपको देख रही हैं। ...(**व्यवधान**)... इसीलिए मैं कह रहा हूँ कि वे जयराम जी को ऊपर से देख रही हैं। ठीक है। श्रीमती संगीता यादव ।

Content Page

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय सभापति जी, आपने मुझे नवीकरणीय ऊर्जा के ऊपर बोलने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करती हूँ। मैं एक बार और आपका धन्यवाद करती हूँ कि आपने महिला सशक्तिकरण का बड़े अच्छे से पक्ष रखा।

माननीय सभापति जी, यह जो हमारा नवीकरणीय ऊर्जा पर काम चल रहा है, यह 2014 से लगातार एक सतत प्रक्रिया के तहत ही चल रहा है। ये जो हमारे प्रयास हैं, इनसे भारत को तीसरी अर्थव्यवस्था बनाने में बहुत बड़ा योगदान मिलेगा और विकसित भारत की नींव पड़ेगी। यह कोई अचानक हमारे बजट में इसका प्रावधान नहीं किया गया है, इसको मैं कुछ अपने तथ्यों से बताना चाहूँगी। ग्रीन ग्रोथ के लिए हमारी सरकार की एक रणनीति है, उसके तीन स्तंभ हैं - पहला है, कैसे हम रिन्यूएबल एनर्जी के प्रोडक्शन को लगातार बढ़ाएँ; दूसरा है, कैसे हम जीवाश्म ईंधन के इस्तेमाल को कम करें और तीसरा है कि जो तेज गति से हमारी इकोनॉमी चल रही है, इसमें हम कैसे सबका पार्टनरशिप भी बढ़ाएँ। इसी के तहत हमारी इथेनॉल ब्लेंडिंग हो, पीएम कुसम योजना हो, सोलर मैन्युफैक्चरिंग के लिए इंसेंटिव देना हो, रूफटॉप सोलर स्कीम हो, कोल गैसिफिकेशन हो, बैटरी स्टोरेज हो, किसान के लिए पीएम प्रणाम योजना हो, गाँव के लिए गोवर्धन योजना हो, शहरों के लिए व्हीकल स्क्रैपिंग योजना हो, ये सब इसी के पार्ट्स हैं। माननीय सभापति जी, 2014 से रिन्यूएबल एनर्जी के लिए भारत सरकार ने जो भी लक्ष्य रखा है, उसको समय से पूरा किया है। पेट्रोल में 10 परसेंट इथेनॉल ब्लेंडिंग के लक्ष्य को रखा गया था, वह पाँच महीने पहले ही पूरा कर लिया गया। 20 परसेंट इथेनॉल ब्लेडिंग के लक्ष्य को भी भारत ने 2030 से कम करके 2025-26 तक ही पूरा करने का समय रखा है।

माननीय सभापति जी, इसमें कुछ रचनात्मक सुधार भी किए गए हैं। पहला यह है कि हमारे ऊर्जा के क्षेत्र का उत्पादन हो, सही से वितरण हो और जब यह वितरण एक बार हो जाए, उसकी स्थिरता भी बनी रहे। इसके लिए राष्ट्रीय ग्रिड की स्थापना की गई है। माननीय सभापति जी, 10 वर्षों में हमारी सरकार ने ऊर्जा के क्षेत्र में अन्य कई महत्त्वपूर्ण कदम उठाए हैं। हमने इंफ्रास्ट्रक्चर में 11 लाख करोड़ का निवेश किया है। इसमें ऊर्जा परियोजनाओं का महत्वपूर्ण हिस्सा है और ऊर्जा की माँग को 2045 तक दुगुना करने का लक्ष्य भी रखा गया है। 2030 तक 500 गीगावॉटस की नवीकरणीय ऊर्जा क्षमता स्थापित करने की बात भी की गई है। आज पावर मंत्रालय का जो बजट आवंटन है, वह 20,502 करोड़ रुपए रखा गया है, जो 2013-14 के आवंटन से 150 परसेंट ज्यादा है।

माननीय सभापति जी, आज ऊर्जा के क्षेत्र में हम नवीकरणीय ऊर्जा के साथ रोजगार पर भी काम कर रहे हैं। इसके लिए हम सोलर पैनल इंस्टॉलेशन और ग्रीन हाइड्रोजन सेक्टर में प्रशिक्षण कार्यक्रमों के माध्यम से लाखों लोगों को रोजगार दे रहे हैं। हरित हाइड्रोजन सेक्टर के लिए कुशल कार्यबल तैयार करने के लिए 6 वर्षों में 6 लाख लोगों को प्रशिक्षित करने का लक्ष्य रखा गया है। सोलर पैनल इंस्टॉलेशन और प्रबंधन के लिए टेक्निकल क्षेत्र से जुड़े एक लाख लोगों को ट्रेनिंग देने की योजना बनाई गई है। सूर्य घर मुफ्त बिजली योजना का प्रावधान भी किया गया है, जिसके अंतर्गत एक करोड़ घरों में सोलर पैनल लगाए जाएँगे।

Content Page

माननीय सभापति जी, हमारे प्रधान मंत्री जी बहुत विज़नरी तरीके से काम कर रहे हैं। हमारे अन्नदाता कैसे ऊर्जादाता बनें, इस पर प्रयास चल रहा है। कुसुम योजना उसका बहुत बड़ा उदाहरण है, जिसके तीन कंपोनेंट्स हैं - कुसुम ए, कुसुम बी और कुसुम सी। कुसुम 'ए' में हम बंजर जमीन में सोलर पैनल के माध्यम से बिजली का उत्पादन करेंगे, कुसुम 'बी' में हम अपने खेत में सोलर पैनल लगाकर बिजली का उत्पादन करेंगे और कुसुम 'सी' में सोलर पैनल लगाकर सिंचाई की व्यवस्था की गई है।

माननीय सभापति जी, अगर हम गोवर्धन योजना के बारे में बात करें, तो ग्रामीण क्षेत्र में कैसे नवीकरणीय ऊर्जा पर काम किया जाए, इसके लिए काम हो रहा है। इस बजट में सरकार ने गोवर्धन योजना के तहत 500 नए प्लांट्स लगाने की घोषणा की है। ये पुराने जमाने के गोबर गैस प्लांट्स की तरह नहीं होंगे। इसके लिए सरकार ने 10,000 करोड रुपए की राशि इस बार के बजट में रखी है।

माननीय सभापति जी, हमारी सरकार महिलाओं के लिए हमेशा चिंतित रहती है। इसके लिए solar panel installation और प्रबंधन के लिए एक लाख समूह की महिलाओं को ट्रेनिंग दी जा रही है। चूँकि मैं थोड़ा ग्रामीण क्षेत्र से आती हूँ, तो इसमें बिना यह कहे मेरी बात अधूरी रहेगी कि जब 2014 में सरकार बनी थी और घोषणा की गयी थी कि लगातार लाइट आएगी, तो मैं उस समय विधायक थी। मैं यही सोचती थी कि 2017 में यूपी में हमारी सरकार है, सरकार ने यह बोला तो है, लेकिन यह पूरा कैसे होगा। लेकिन माननीय सभापति जी, इसके लिए भी मैं बताना चाहूंगी कि शहरी क्षेत्र में बिजली की आपूर्ति अब 2024 में 23.4 घंटे हो गई है, ऊर्जा आवश्यकता और आपूर्ति की गई ऊर्जा के बीच का जो अंतर 2013-14 में 4.2 था, वह अब घटकर 2024-25 में 0.1 परसेंट रह गया है। माननीय सभापति जी, मैं यह इसलिए बताना चाहूंगी, क्योंकि उस समय अगर शाम को कोई घर में आ जाता था, तो लगता था कि कैसे क्या करें। कहीं पर लाइट के बिना क्या हो सकता है? सर, चूँकि अब आपका आदेश आ गया है, तो मुझे अपनी बात को समाप्त करना पड़ेगा। मेरे पास बहुत कुछ कहने को है, लेकिन ठीक है।

श्री सभापतिः आप एक मिनट और लीजिए।

श्रीमती संगीता यादवः बस, मैं चंद लाइनें कह कर अपनी बात खत्म कर रही हूँ।

श्री सभापतिः एक मिनट और लीजिए।

श्रीमती संगीता यादवः मैं एक मिनट ही लूँगी।

माननीय सभापति जी, मैं बस इतना ही कहूंगी कि हमारे पीएम साहब लगातार हमारी महिलाओं के लिए, किसानों के लिए, युवाओं के लिए काम कर रहे हैं। मैं उनके लिए दो लाइनें कह

Content Page

कर अपनी बात को समाप्त कर रही हूँ कि :

"भारत माँ के घर में नया बसंत दिखाई देता है
वंशवाद की परंपरा का अंत दिखाई देता है।"

मैं भी उस स्टडी का एक हिस्सा हूं।

"तुमने उस दिन परंपरा का सूरज एक उगाया था
जिस दिन तुमने संसद की चौखट शीश झुकाया था।"

सभी को प्रणाम।

MR. CHAIRMAN: The hon. Minister of New and Renewable Energy, Shri Pralhad Joshi, may now reply to the discussion. Now, the hon. Minister.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी): सर, मैं पहले तो आपको धन्यवाद अर्पित करता हूं, क्योंकि पार्लियामेंट में New and Renewable Energy पर चर्चा, जहां तक मैंने रिकॉर्ड उठा कर देखा है, first time हो रही है। इसीलिए मैं आपको धन्यवाद अर्पित करता हूं।

श्री सभापति: माननीय मंत्री जी, the credit goes to the Members of the House, not to me. The credit goes to the Members of the House.

श्री प्रहलाद जोशी: सर, इसमें लगभग 34 मेंबर्स ने भाग लिया है। इसमें अच्छे सजेशंस भी आये हैं और कुछ ने बिना तथ्यों के जानते हुए criticism भी किया है। लेकिन मैं इतना कहता हूं कि जो suggestions आये हैं और जो टीका-टिप्पणी हुई है, हमने सब नोट किया है, क्योंकि यह एक growing field है और नया field भी है। This is one of the most growing fields, इसलिए जो suggestions आए हैं, हम तो इसे बहुत ही positively लेंगे। लेकिन शुरुआत से, उस तरफ से instead of giving the constructive suggestions, बिना तथ्यों के आधार पर, ज्यादा ही टीका-टिप्पणी हुई है, criticism हुआ है। If there is constructive criticism, I can accept it. इसलिए मैं कुछ को उत्तर देना चाहता हूं और हमारी मिनिस्ट्री ने विगत 10 सालों में जो किया है, उसके आंकड़े और विवरण भी आपके माध्यम से सदन के सामने रखना चाहता हूं। हम तो इस घोष वाक्य से अपनी बात शुरू करते हैं, जो हमारे ऋग्वेद से आता है..'The Universe is full of energy, living beings are alive.' *ऊर्जापूर्णम् जगत शरणम् प्राणेनाम् संजीवनम् च।* इसका अर्थ है, 'The Universe is full of energy and all living beings are alive.' इसी से प्रेरणा लेकर हम काम कर रहे हैं। जो एनर्जी यूनिवर्स में है, वह रेन्यूएबल है। उस रेन्यूएबल एनर्जी का पूरा उपयोग करना हमारा कर्त्तव्य है - ऐसा मान कर हम माननीय प्रधान मंत्री जी के नेतृत्व में आगे बढ़ रहे हैं। वेद-पुराण काल से ही हमने सूर्य

Content Page

को भी देवता माना है, वायु को भी देवता माना है, पानी को भी देवता माना है। हम इसी प्रेरणा से काम कर रहे हैं।

जहाँ तक इस डिपार्टमेंट का सवाल है और जो कुछ भी चर्चा में आया है, उसके संदर्भ में मैं एक तथ्य सदन के सामने रखना चाहता हूँ। मैंने तो कल से बैठ कर सभी का भाषण सुना है, इसलिए मैं चाहता हूँ कि इस संदर्भ में मैं जो तथ्य रख रहा हूँ, उसको आप ध्यान से सुनें।

Sir, in 1982, a separate Department of Non-Conventional Energy Sources, DNES, was created in the Ministry of Energy to look after all aspects relating to new and renewable energy. The Department was upgraded into a separate Ministry, that is, the Ministry of Non-Conventional Energy Sources, MNES, in 1992, and it was renamed as Ministry of New and Renewable Energy in 2006. इसमें अभी-अभी माननीय प्रधान मंत्री जी ने ग्रीन हाइड्रोजन को एड किया है, बाकी जो काम हैं, जैसे Development and Promotion of New and Renewable energy, including, solar, wind, bioenergy, small hydro, tidal, geothermal - ये सब इस मंत्रालय के तहत आते हैं। Research and Development regarding the new and renewable energy, अभी तो ग्रीन हाइड्रोजन एड हुआ है। The matter relating to energy storage, decentralized renewable energy applications और उसके साथ-साथ Renewable Energy Development Agency, IREDA, Solar Energy Corporation, SECI- ये सब इस मंत्रालय के तहत आते हैं। मैं तो यह कहना चाहता हूँ कि काँग्रेस पार्टी, यूपीए और इंडी ब्लॉक गठबंधन के कई लोगों ने बहुत टीका-टिप्पणी की है।...(**व्यवधान**)... इंडी के बाद जो 'ए' होता है, वह साइलेंट होता है, इसलिए हम इंडिया एलायंस नहीं बोल सकते हैं, इंडी एलायंस ही करेक्ट है।...(**व्यवधान**)...

Sir, as I said, the Department was formed in 1982; the Ministry was formed in 1992. From 1992 till date, जो हुआ, मैं इसके बारे में बताना चाहता हूँ। 2004 से 2014 तक, in the entire world, when the renewable energy was discussed, developed, काम शुरू हुआ था, तब हमारे देश में इनके कालखंड में उस दस साल में total expenditure 6,091 करोड़ रुपए का हुआ था, whereas, हमारा सिर्फ इस साल का बजट 21,000 करोड़ रुपए से अधिक का है। साथ ही साथ, मोदी जी के 10 ईयर के कालखंड में हमारा ओवरऑल एक्सपेंडिचर 36,952 करोड़ का हुआ है। सर, मैं आपकी अनुमति से स्कीम के बारे में डिटेल में एक्सप्लेन करने की कोशिश करता हूँ। पीएम सूर्य घरः मुफ्त बिजली योजना, पीएम-कुसुम योजना, National Green Hydrogen Mission, Viability Gap Funding Scheme for offshore wind energy projects, PLI for High Efficiency Solar PV Models आदि जो स्कीम्स हैं, इनमें ज्यादा से ज्यादा में ऑलरेडी आर्डर प्लेस हुआ है और सारी स्कीम्स को मिलाकर टोटल अमाउंट 1,60,000 करोड़ है। मैं यही कहना चाहता हूँ कि आपके कालखंड में 1,60,000, 1,70,000, 1,80,000 का एक-एक स्कैम होता था और मोदी जी के कालखंड में सिर्फ MNRE में 1,60,000 का स्कीम हो गया है। आप तो स्कीम और स्कैम के डिफरेंस को समझते हैं! ...(**व्यवधान**)...

Content Page

MR. CHAIRMAN: Only what the Minister speaks will go on record. ...*(Interruptions)*... Only what the hon. Minister speaks will go on record. ...*(Interruptions)*... Nothing except what the hon. Minister says will go on record. ...*(Interruptions)*...

श्री प्रहलाद जोशी: सर, यहां प्रॉब्लम यह है कि वे कुछ भी बोल सकते हैं। जब हम रिप्लाई देना शुरू करते हैं, तो इनमें सुनने की क्षमता नहीं रहती है। यह प्रॉब्लम है, सर। ...(**व्यवधान**)... जिसके नाम का ये जिक्र कर रहे हैं, मैं उसमें जाना नहीं चाहता हूँ। ...(**व्यवधान**)... आप ऐसा मत कीजिए। सर, मैं जयराम जी से रिक्वेस्ट करता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Only what the hon. Minister speaks will go on record, till he concludes. ...*(Interruptions)*...

श्री प्रहलाद जोशी: सर, अभी-अभी तेलंगाना में A1, A2 की बहुत चर्चा हो रही थी। मैं उसमें एक्चुअली में नहीं जाना चाहता था, लेकिन हमको ये उकसा रहे हैं। ...(**व्यवधान**)... सर, ये जो A1, A2 की बात कर रहे हैं, तो तेलंगाना में अभी-अभी, just recently, two-three months back इतना बड़ा कॉन्ट्रैक्ट दिया गया है, वह किसने दिया है? ...(**व्यवधान**)... गलत क्या है, आपकी सरकार ने दिया है। यह तो पूरा रिकॉर्ड पर है, आपकी सरकार ने दिया है। ...(**व्यवधान**)... सर, केरल में...

श्री सभापति: माननीय मंत्री जी, आपने क्या कहा, मेरी तो समझ में नहीं आया।...(**व्यवधान**)... मेरी समझ में नहीं आया कि वास्तव में यह क्या है।

श्री प्रहलाद जोशी: सर, तेलंगाना में A2 को ...(**व्यवधान**)... A1, A2, वे जो भी बोलते हैं, उनकी भाषा में मैं उत्तर दे रहा हूँ, क्योंकि आपने नाम लेने से मना कर दिया है और यह उनको भी मना है और हमको भी मना है। सर, ये ही लोग देते हैं और हमारे ऊपर बोलते हैं। सर, यहां लक्ष्मण जी बैठे हैं। इन्होंने तेलंगाना में दिया है या नहीं दिया है। ...(**व्यवधान**)... केरल में पहले कांग्रेस ने दिया और कम्युनिस्ट ने उसको कंटिन्यू किया, तो हाथी के दांत के बारे में कल बताया था न, यही है हाथी के दांत। ...(**व्यवधान**)... मेरी हिंदी इतनी अच्छी नहीं है, हाथी के दांत। ...(**व्यवधान**)... हाथी के दांत, दिखाने के अलग और खाने के अलग। ...(**व्यवधान**)... Sir, the Ministry of New and Renewable Energy is working in line with the vision of *Panchamrit* commitments of the hon. Prime Minister at CoP26. The hon. Prime Minister has outlined a vision for energy transition of India at the 26th session of the Conference of Parties, 2026 at Glasgow known as *Panchamrit*, which is to reach 500 Giga Watt of non-fossil energy capacity by 2030. इसमें भी प्रश्न उठे हैं कि कैसे करेंगे, मैं इसको बाद में एक्सप्लेन करता हूँ। How are we going to achieve further, I am going to explain it. पंचामृत में हमारा टारगेट है 50 per cent of power generation

Content Page

installed capacity from non-fossil sources by 2030, reduction of total projected carbon emission by 1 billion by 2030, reduction of emission intensity of the economy, that is GDP, by 45 per cent by 2030 over 2005 levels and achieving target net zero emission by 2070. This is the target and this is the *panchamrit*. In line with hon. Prime Minister's announcement, our Ministry is working towards achieving 500 gigawatt installed electricity capacity from non-fossil fuel by 2030. मैं बाद में वह explain करता हूं, how we are going to achieve it. जो सरकार की 9 priorities हैं, उनमें energy security भी है। The Budget allocation, as I already told, last year, was Rs.10,000 crore and this year it is Rs. 20,000 crore; all carry forward, सब मिलाकर, it is Rs.21,330 crores. The Ministry of New and Renewable Energy has six umbrella schemes. One is solar energy, bio-energy program, program for wind and other renewable energy, supporting program, hydrogen mission, storage and transition. There are other schemes. One is PM-Suryaghar. Initially, it was grid connected rooftop scheme. Now, it is subsumed in PM-Suryaghar and the total budget allocated, both capital and revenue together, is Rs. 21,230 crore. I thank hon. Prime Minister and Finance Minister for such a huge allocation. While we are in the process of implementing it, this will create employment opportunity in the renewable sector at the local level, reduce the dependence on fossil fuel, migrate the climate change, enhance the energy security, reduce the carbon emissions and promote the sustainable development. मैंने पहले भी एक sentence में ज़िक्र किया है, अभी मैं थोड़ी detail में जाना चाहता हूं, I am happy to share that in the last one decade, from 2014 to 2024, under the visionary leadership of the Prime Minister, the installed renewable energy capacity has increased 165 percent; from 76.38 gigawatt in 2014 to 2,003.1 gigawatt as of now. For the first time, as I have said, we have crossed 2000 gigawatt. During the last 10 years, the installed solar energy capacity has increased from 2.82 gigawatt in March 2014, to 85.47 gigawatt in June, 2024. It is an increase of around 30 times. During the last 10 years, wind energy was 21 gigawatt. Today, it is 46.66 gigawatt. The share of thermal sources in the total installed capacity has come down from 67.69 gigawatt in 2013-14 to 54.46 gigawatt in 2024. Share of non-fossil fuel in the total installed capacity has increased from 32.20 to 45.54. सर, मैं यह कहना चाहता हूं कि जो हुआ है, उसको appreciate करना है। उसके बाद suggestion देते हैं, तो आप 60 साल तक पावर में थे। हम तो स्वीकारते हैं, लेकिन इनकी problem यह है कि जब थर्मल का जमाना था, तो पहले उत्पादन नहीं करते थे। ...(**व्यवधान**)...

Content Page

श्री सभापतिः माननीय मंत्री जी, एक मामले में इनका experience आपके मुकाबले नहीं है। आपको उधर बैठने का ज्यादा experience है।

श्री प्रह्लाद जोशीः जी, हमें उधर बैठने का ज्यादा experience है, लेकिन अभी हम आगे जनता के आशीर्वाद से मोदी जी के नेतृत्व में इधर ही बैठेंगे। इसमें कोई डाउट नहीं है। सर, जब thermal का जमाना था, घोटाला किया और इसके साथ ही साथ we had the fourth largest reserve of coal, but coal extraction नहीं हुआ, हम import करते थे। सर, import-based power plant बनाए थे, लेकिन आज we have doubled the production of coal. आज का समय new and renewable energy का है, लेकिन दस साल इन लोगों ने कुछ काम नहीं किया। इन्होंने 6,000 crore rupees का expenditure किया। ये लोग आज हमसे प्रश्न करते हैं, हमें पाठ पढ़ाते हैं।

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: Nothing is going on record except what the Minister says.

श्री प्रह्लाद जोशीः सर, † अभी coal import का total substitutable coal import next year से बंद होगा। मैं previous कोल मंत्री के नाते कह रहा हूं। मैं उसमें जाना नहीं चाहता हूं। ...(**व्यवधान**)... सर, इसके साथ मैं यह भी कहना चाहता हूं कि the total RE generation in India has increased from 193.50 billion units (BU) in 2013-14 to 359.89 BU in 2023-24. This is Narendra Modi.

Now, I come to solar power tariff. एक तो मॉडल नहीं बना रहे हैं, PV model नहीं बना रहे हैं, cell नहीं बना रहे हैं। इसमें हमने जो काम किया है, उसके बारे में भी आपको बताता हूं। इन लोगों के कालखंड में कुछ नहीं हुआ है, इसलिए दुनिया से सब कुछ import होता था। इसके कारण the solar power tariff was almost Rs.11 per unit in 2010-11. आज यह है कि हमने जो PLI किया है, हमने जो 'Make in India' किया है, इसका स्तर बढ़ाया है, volume बढ़ाई है। मोदी जी के नेतृत्व में Today, it is Rs.2.60 per unit in 2023-24. And, I am proud to share today that, हम सबके लिए गर्व की बात है, सिर्फ भारतीय जनता पार्टी, नरेन्द्र मोदी और एनडीए के लिए नहीं, India is at the fourth position globally in renewable energy installed capacity, and we are the fifth largest economy of the world. Further, we stood fourth in the matter of wind power capacity and fifth in solar PV capacity.

Now, the installed capacity in solar power as on date is 85.4 GW. Under implementation, जो tender हुआ है, उसका 100.40 GW है। सब कुछ order हुआ है। अभी-अभी जो tender हुआ है, वह 74.34 GW है। Total capacity, which is in the pipeline, is 256.02 GW.

---

* Not recorded.

† Expunged as ordered by the Chair.

Content Page

आपको तो आशा रखनी है। आपके दस साल में तो निराशा ही निराशा थी। आज तो आशा का माहौल है, हम करके दिखाएंगे और आज 200 किया है, आगे मोदी जी के नेतृत्व में 500 भी करके दिखाएंगे। जब 2030 आएगा, तो भी आप उधर रहेंगे और हम इधर रहेंगे। उस समय जो मंत्री रहेंगे, वे स्टेटमेंट देंगे कि हमने 500 अचीव किया है। ऐसा स्टेटमेंट आएगा और इसी सदन में आएगा। आप रहेंगे या नहीं रहेंगे, यह मुझे पता नहीं है। ..(**व्यवधान**).. Sir, in the wind power, installed capacity is 46.6 GW, and, under implementation is 20.81 GW. Tidal is 1.70 GW and total is 68.93 GW. In Hydro, as on date, installed capacity is 51.93 GW and under-implementation is 17.25 GW. Total is 69.18. Including nuclear, non-fossil से आज के दिन, पाइपलान में टोटल 427.56 GW है। आप उम्मीद रखिए - यदि आपके करने से नहीं हुआ, हम भी नहीं कर सकते, मोदी जी नेतृत्व में नहीं होगा - आप ऐसा मान कर मत चलिए - क्योंकि मोदी है, तो मुमकिन है। Sir, India has witnessed significant shift in the investment dynamics of renewable energy projects. During the last 10 years, around seven lakh crores of rupees have already been invested. इनके काल खंड में पूरा मिलाकर 3 लाख भी नहीं हुआ था, लेकिन सिर्फ दस साल में 7 करोड़ हो गया है।

Further to set up the non-fossil fuel-based capacity of 500 GW, 30 lakh crores की expectation है। महोदय, मैं एफडीआई के बारे में बाद में बताऊंगा, मैं अभी न्यू इनिशिएटिव्ज के बारे में बताता हूं। The Union Cabinet has approved the Viability Gap Funding in the offshore wind energy projects with total outlay of Rs. 7,453 crore for installation of 1000 MW offshore wind energy projects, 500 each on the coasts of Tamil Nadu and Gujarat. The upgradation of two ports to meet the logistics requirements of the offshore wind energy projects, the Ministry of New and Renewable Energy is implementing the National Green Hydrogen Mission. In this also, our overall outlay of the Viability Gap Funding is Rs. 19,744 crores. The overarching objective of the Mission is to make India a global hub for the production, usage and the export of the Green Hydrogen and its derivatives. To facilitate large-scale adoption of the rooftop solar scheme, PM Surya Ghar Muft Bijli Yojana has been launched on 29th February, 2024. सर, यह कार्य अभी हुआ है।

(MR. DEPUTY CHAIRMAN *in the Chair.*)

शायद असम से हमारे बीरेन्द्र प्रसाद बैश्य जी अभी बोल रहे थे कि लद्दाख में कुछ कीजिए। MNRE has planned to set up 13,000 MW renewable energy along with 1200 MW battery energy storage system in Ladakh. An inter-State transmission system would be set up because Ladakh is highly potential. As far as solar energy is concerned, it has technically very high solar irradiation. For lower evacuation and grid integration, 13 GW RE projects

Content Page

in Ladakh and dispatch of power from UT of Ladakh and other parts of the country, हमने इसमें भी व्यवस्था कर रखी है।

MNRE is implementing PLI scheme for the high efficiency of solar PV models with the outlay of 24,000 crore of rupees. Under this scheme, Letter of Awards has been issued. Letter of Awards have been issued in November-December, 2021 and April, 2023 for setting up of 48,337 MW, fully or partially integrated manufacturing capacity of high efficiency solar modules. The manufacturing capacities awarded are scheduled for commencing from October'24. सर, नेक्स्ट मंथ आ जाएगा। आज अगस्त है, सितंबर, अक्टूबर में आ जाएगा and April'26. हमने बहुत पॉलिसी रिफॉर्म्स भी लिए हैं, उसके बारे में बोला था कि इसे 500 कैसे करेंगे। Notification trajectory of RE power bids of 50 gigawatts per annum is to be issued by Renewable Energy Implementation Agency, that is, Solar Energy Corporation of India, National Thermal Power Corporation, NTPC, National Hydro-Electrical Power Corporation, Satluj Jal Vidyut Nigam. That is from 23-24 to 27-28. हमने इन्हें बताया है, इंस्ट्रक्शन दिया है कि they have to call for the bids for 50 gigawatts every year. Foreign Direct Investment is permitted up to 100 per cent under the automatic route. कल कई माननीय सदस्य फोरन डायरेक्ट इन्वेस्टमेंट के बारे में पूछ रहे थे। Regarding waiver of interest rate, interstate transmission system charged for the interstate sale of solar and wind power project to be commissioned by 30th June, 2025. For green hydrogen projects till December, 2030 and offshore wind projects till December, 2032, to boost the renewable energy purchase obligation, RPO trajectory has been issued and notification has been issued. Now, Renewable Energy Purchase Obligation is mandatory for every Discom. A project development cell has been set up. It is already there. Standard bidding guidelines have been issued. मैं आपको प्रधान मंत्री पीएम कुसुम योजना के बारे में बताता हूँ। मैं पीएम सूर्य घर बिजली योजना के बारे में कुछ कहना चाहता हूँ। To bring relief to the common man, this year, the Prime Minister has launched PM Surya Ghar Muft Bijli Yojana. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, please.

श्री प्रहलाद जोशी: जब आप भाषण दे रहे थे, तब मैंने पूरा सुना था। अब आपको भी सुनना पड़ेगा। As on 13 February, 2024, installed rooftop solar panels of one crore household were there with the outlay of Rs. 75,021 crores. This scheme has overwhelming response from the residential households. Till July, 2024, more than 1.30 crore individuals have registered, more than 15 lakh consumer applications have been received and around 2.3 lakh solar roof top systems have been installed. फरवरी लास्ट में शुरू हुआ, मार्च में इलेक्शन थे, अप्रैल में

Content Page

इलेक्शन थे, मई में इलेक्शन थे, जून-जुलाई से लेकर आज दो महीनों में 2.3 lakh solar roof systems have been installed. The scheme stands globally as a monumental effort with one of the world's most impactful and the biggest initiatives of renewable energy. Through the scheme, households will be able to save electricity bills as well as earn additional income through the sale of surplus power to the discoms. अब मैं आपको यह एक्सप्लेन करता हूँ कि यह कैसे फ्री होता है। Sir, up to 2 KV, Rs. 60,000 is the subsidy. For third KV, it is Rs. 18,000. We can maximum go up to Rs. 78,000 for 3 KV. जो हमारे पास 7,000-odd empanelled vendors हैं, हम यह भी मॉनिटर करते हैं, the maximum price should be between Rs. 1,50,000 to Rs. 1,60,000 for total 3 KV. अगर आप 1 लाख, 60 हज़ार लें, तो भी 78 हज़ार, लगभग 50 परसेंट हम सब्सिडी दे रहे हैं। Without collateral security from nationalised banks 7 per cent interest में इनको लोन मिलेगा। अगर 80 हज़ार लोन लेते हैं, तो भी the total EMI for ten years will be Rs.610 to Rs.625. Monthly household, जो national average है, उसके हिसाब से लेते हैं, तो उनका मंथली बिल टोटल 1,875 रुपये आता है। अब वह बिल तो नहीं आता है। 1,875 रुपये मंथली बिल है, तो उसमें पूरा माफ हो गया। उसमें बैंक को 610 रुपये ईएमआई देते हैं। Net Metring System है, उसमें अगर आप deduct करते हैं - वे हर महीने on an average 1,875 रुपये देते थे, मैं देश का एवरेज़ बता रहा हूं, उसमें net monthly benefit will be Rs.1,265 and normally 3 केवी के लिए 300 units will be generated in normal course. पांच लोगों के एक घर में 300 यूनिट्स कोई भी इस्तेमाल नहीं करता है। ये अपोज़ीशन वाले जहां भी रूल कर रहे हैं, वहां उन्होंने 200 यूनिट्स कहा, लेकिन 200 यूनिट्स कभी भी नहीं दी, 50-60 यूनिट्स ही दी हैं, लेकिन इसमें 360 यूनिट्स जनरेट होती हैं। अगर वह 250 यूनिट्स यूज़ करता है, तो भी nearly about 90-100 यूनिट्स he can sell to the Discom. Now Renewable Purchase Obligation (RPO) has been notified and has been made mandatory. Otherwise, Discoms will be penalised. पहले तो यह toothless था, इसीलिए कोई भी इसका इस्तेमाल नहीं करता था। इस कारण मैं आपको बताना चाहता हूं, for a family of 4-5 persons, the maximum units will be 200-250 units. The remaining units he can sell. And by doing that, he can earn also. जब चुनाव आता है, तो ये लोग 200 यूनिट्स देने की बात करते हैं और अंत में देते कितना हैं? जब मैं राजस्थान का प्रभारी था, तो मेरे साथ अरुण सिंह जी भी थे, उस समय इन्होंने सभी जगह यही एनाउंस किया और वहां इलेक्ट्रिसिटी बंद हो गई। इन्होंने फ्री इलेक्ट्रिसिटी देने के चक्कर में लोगों को इलेक्ट्रिसिटी से ही फ्री कर दिया। In normal course, this panel's life is more than 25 years. अगर आप 25 साल लेते हैं, then for 15 years, it will be entirely free. सर, यह तो sustainable model है। जहां फ्री एनाउंस किया, वहां इलेक्ट्रिसिटी सिस्टम पूरा ठप्प हो गया। आप इसे उपयोग कीजिए, इसमें आपको लाभ होगा। अभी Renewable Purchase Obligation (RPO) मेंडेटरी है। इसीलिए यह कैसे फ्री है - कम से कम जो शुद्ध मन से, शुद्ध अंतःकरण से सुन रहे हैं, उनको तो समझ आया है, ऐसा मैं मानता हूं। ...(**व्यवधान**)... The subsidy of Rs.430 crore has already

Content Page

been directly transferred into the bank accounts of beneficiaries in two months. We should all appreciate it and communicate it. Subsidy of Rs.430 crore has already been directly transferred into the bank accounts of beneficiaries in two months. The scheme will result in addition of 30 gw solar capacity through the rooftop solar panel in the residential sector generating one lakh crore units of electricity and resulting in reduction of 720 mmt of CO2 emission over 25 years.

4.00 P.M.

कोई माननीय सदस्य बोल रहे थे कि सिर्फ CO2 का लक्ष्य रखने से कुछ नहीं होगा। इसमें तो समग्रता से सोचना चाहिए। जो इसका उपयोग करते हैं, उनको भी benefit होना है; nature को भी benefit होना है, अगर हम यह सोच कर काम करते हैं, तो यह काम आगे बढ़ेगा। इसलिए मैं यही कहना चाहता हूँ कि अगर आप 100 परसेंट ठीक तरह से देखते हैं, अगर चश्मा निकाल कर देखते हैं, तो आपको दिखेगा how good it is. अगर आप ऑपोज़िशन, politics का चश्मा पहन कर देखते हैं, तो आपको नहीं दिखेगा। ...(**व्यवधान**)...

The second one is the National Green Hydrogen Mission. जब भी technology के adoption की बात आती है, दुनिया 40-50-60 साल से उसका उपयोग करके, invention करके, discover करके उसको अपनाती है, लेकिन भारत में उसका काम शुरू होता है, सर, मैं गर्व से कहता हूँ, यह देश के लिए भी गर्व है, हम सब लोगों के लिए गर्व है, when the so-called developed countries have started the work of Green Hydrogen Mission, उससे पहले भारत में मोदी जी के नेतृत्व में शुरू हुआ है, the last week itself. इसीलिए मैंने चेयरमैन साहब और सदन को धन्यवाद अर्पित किया है कि पहली बार इसकी चर्चा हो रही है। ...(**व्यवधान**)...

श्री जयराम रमेश: सर, इसको authenticate करना चाहिए।

श्री प्रहलाद जोशी: हाँ, हाँ, मैं authenticate करता हूँ। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No cross-talk please. ...*(Interruptions)*... माननीय मंत्री जी, आप इधर देखिए, प्लीज़।

श्री प्रहलाद जोशी: पार्लियामेंट में last week एक question उठाया गया। ...(**व्यवधान**)...

श्री उपसभापति: माननीय जयराम जी, आप बीच में न बोलें। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

Content Page

SHRI PRALHAD JOSHI: The National Green Hydrogen Mission was launched on 4th January, 2024, with an initial outlay of Rs.19,744 crore up to 2029-30. This has become possible only because of the visionary leadership of Prime Minister, Shri Modi. मोदी जी का नाम सुनते ही इनको दर्द उठ जाता है। ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, बैठ कर बात न करें।

श्री प्रहलाद जोशी: सर, मैं आपको Green Hydrogen Mission के बारे में बताता हूँ।

श्री उपसभापति: प्लीज़, प्लीज़। ...(**व्यवधान**)... डा. साहब, प्लीज़। ...(**व्यवधान**)... आप बताएँ। ...(**व्यवधान**)... माननीय मंत्री जी, आप बोलें। ...(**व्यवधान**)...

SHRI PRALHAD JOSHI: Sir, what I said is that out of a total of about Rs.19,000 crore, an amount of Rs.17,490 crore is for green hydrogen project and the remaining amount is for manufacturing of electrolysers. In the SIGHT scheme, Strategic Intervention and Green Hydrogen Transition, in Component-1 for manufacturing of electrolysers, tender हो गया है, award हो गया है। It is awarded. जयराम जी, आप सुनिए, it is awarded. Work has started. ...*(Interruptions)*... आप आ जाइए, मैं आपको बाद में बताता हूँ। ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, आपस में बात नहीं करें। ...(**व्यवधान**)... सिर्फ माननीय जोशी जी की बात ही रिकॉर्ड पर जाएगी और कोई नहीं, प्लीज़। ...(**व्यवधान**)...

SHRI PRALHAD JOSHI: Green Hydrogen Mission Component-2 का tender भी हो चुका है, bid final हो चुका है। ...(**व्यवधान**)... मैंने बताया कि ए-1 को कहाँ-कहाँ दिया है। केरल में क्या हुआ, तेलंगाना में क्या हुआ, वह सब मैंने बताया और मैं इसे बार-बार नहीं बोलना चाहता हूँ। राजस्थान में जब आपकी सरकार थी, तब क्या हुआ, वह भी मैं बोलता हूँ। राजस्थान में उनको बुला-बुला कर भाई बोला था और क्या बोलना है!

सर, SIGHT Component-1 में Tranche-I में 1,500 megawatt was awarded to eight companies. In SIGHT Component-2 Tranche-I, 4,12,000 tonnes per annum, इसमें green hydrogen का allotment हो चुका है। In Tranche 2, tender for 4,50,000 tonnes per annum is ripe. In mode 2 of component 2, for green ammonia for the fertilizers, which is equivalent to 1.3 lakh tonnes of hydrogen, process is on. इस प्रकार से काम हुआ है। यह अलॉट हो गया है, काम शुरू हो गया है। इसके साथ ही साथ आपको थोड़ा और दुख यह होगा कि इतना काम कैसे हो गया, क्योंकि आप तो appreciate नहीं करते। मैं आपको बताता हूँ, the success story. Just to

Content Page

give a glimpse of the success of this initiative, let me inform my esteemed colleagues that we have completed the bidding of Tranche 1 allocating 4.12 lakh tonnes per annum green hydrogen. We are in the process of awarding 7.5 lakh tonnes per annum. सर, मैं आपको बताता हूँ कि first Tranche पर 4.12 lakh tonnes जो already allot हुआ है, in that, 50 per cent quantity has already been booked. That is, 2 lakh tonnes per annum green hydrogen is tied up to be exported to the global companies thus realizing our vision for 'Make in India, Make for the World'. That has already been done.

सर, मैं आपको इतना ही कहना चाहता हूँ कि many of the States like Rajasthan, Uttar Pradesh, Gujarat, Madhya Pradesh have initiated the process of encouraging the green hydrogen project. Through you, I appeal to the other States. इसमें तो politics नहीं करना है। Green hydrogen के projects आपके यहाँ आएँगे। इसके लिए हमारा support है। इसलिए मैं यह appeal करता हूँ कि आप policy बना दीजिए। आपके यहाँ policy बनने के बाद वहाँ projects आएँगे। तो over all, जो green hydrogen का विषय है, इस पर अभी दुनिया में भी बहुत काम हो रहा है और भारत में भी हो रहा है और future is the green hydrogen. तो इसीलिए हम सब लोगों को मिल कर काम करना है। तो हमारे shipping sector में pilot project के रूप में some of the ships run through the green hydrogen. We have allocated Rs.115 crores. For steel sector, we have a pilot project of Rs.455 crores. It is already alloted. We have also outlaid the pilot project of the transport sector for Rs. 496 crores till 2025-26. So, this is about the green hydrogen.

सर, प्रधान मंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान - इसके बारे में बहुत चर्चा हुई। मैं समझता हूं कि इसमें किसी भी पार्टी की सरकार हो, हम सबको मिलकर काम करना है। PM-KUSUM was launched in 2019. It has been scaled up in November, 2020 and January, 2024. This scheme was launched to benefit the farmers' community to provide financial support to the farmers for installation of standalone solar pumps. इसमें component A है, component B है और component C है। इसमें मैं आपको बताना चाहता हूं कि first of all, PM-KUSUM is demand-driven. The implementation of beneficiary selection and commissioning of the plant is responsibility of the State implementing agency. After Renewable Purchase Obligation (RPO), demand has started now. मैं आपको बताना चाहता हूं कि component C में, जो आप चर्चा कर रहे थे, component C में कर्णाटक से हमारे पास 1,79,588 pumps का डिमांड आया। अगर project fail है, तो यह क्यों आता? ठीक है, शुरुआत में कोविड भी था, बाद में RPO नहीं था, अभी RPO हो गया है। कर्णाटक में आज के दिन तो हमारी पार्टी की सरकार नहीं है। अगर वहाँ project fail फेल हो रहा है, तो आपकी पार्टी की सरकार ने हमारे पास इतनी बड़ी मात्रा में डिमांड क्यों भेजा है? They have sent the demand officially. तेलंगाना ने भी भेजा है, why? It is because, now, people are feeling that it is going to be successful and

Content Page

that is needed. So, basically, we should understand this. Component-A में तेलंगाना ने 4,000 मेगावाट का डिमांड किया है और Component-C में apart from Karnataka and Telangana, Maharashtra, Rajasthan, Madhya Pradesh, Gujarat, all the States have demanded. Component-B में हमें overall जो demand मिला है...., Component-C में हमने already 35 लाख पम्पों के लिए सोचा था, लेकिन उसके अलावा 28 लाख एक्सट्रा पम्पों के लिए हमें officially request भेजा गया है, because I am quite confident that this is going to be most successful. But, 'Yes', थोड़ा delay हुआ है। स्टेट्स ने इसको implement करने में delay किया है। States implementation में delay क्यों किया? डिले इसलिए हुआ कि एक तो RPO नहीं था, दूसरा, कई जगहों पर electricity फ्री कर दिया गया है, इसलिए farmers इसके तहत इसको लेने के लिए तैयार नहीं था, लेकिन अभी स्टेट गवर्नमेंट्स, जहाँ भारतीय जनता पार्टी, एनडीए की सरकार नहीं है, वे भी यह समझ रहे हैं कि sustainable model यही है। इस तरह से PM-KUSUM भी आगे बढ़ रहा है। This is a demand-driven project which we should appreciate and understand. इसलिए यह भी success होगा और सक्सेस हो रहा है। इसके तहत हमारे पास already ज्यादा demand आया है। इसके साथ-ही-साथ एक और स्कीम है और वह है Offshore Wind Energy Programme. आज से 30 साल पहले offshore wind energy के बारे में कई देशों ने सोचा और उस पर काम भी शुरू किया। यह यूरोपियन कंट्रीज़ में है, इंग्लैंड में है, लेकिन भारत में इस पर काम नहीं हुआ था। हमने इस पर भी काम शुरू किया है, क्योंकि India is blessed with a coastline of 7,600 Kilometres surrounded by water on three sides and has a good potential for the offshore wind energy generation. इस तरह के un-tapped energy को tap करने का निर्णय करके Modi-led Government, the Ministry has issued a strategy for the establishment of offshore wind energy projects and various business models for the project development indicating the bidding trajectory for the installation of 37 gigawatt capacity. As on date, offshore wind में एक एस्टिमेट किया गया है कि इसमें 37 gigawatt बिजली का उत्पादन हो सकता है। क्या हमें इसको tap नहीं करना चाहिए? इसके लिए हमने काम शुरू किया है। The initial phase of MNRE identified zones, each of Gujarat and Tamil Nadu, is to exploit the wind energy potential. The Government has approved it. चूँकि यह नया है, इसलिए इसमें investment ज्यादा होता है। इसके लिए पोर्ट को अपग्रेड करना पड़ता है, उसके लिए बड़े-बड़े equipment आते हैं। पोर्ट अपग्रेडेशन के लिए और overall VGF के लिए we have allocated and already, इसका process शुरू हो गया है, Rs. 7453 crores including Rs. 6853 crores for installation and commission of one gigawatt. Sir, 500 megawatt each in Gujarat and Tamil Nadu in 2025-26. इसके साथ ही गुजरात ने 4.50 रुपए में और तमिलनाडु ने 4 रुपए में power off-take के लिए agreement किया है और उसके लिए tender बुलाया गया है। इस पर काम शुरू हो जाएगा। The Ministry through the Solar Energy Corporation has served the global bids for bidding and commissioning and operating of 4000 megawatt of offshore wind power projects on the

Content Page

coast of Tamil Nadu and issued first tender for leasing out the seabed for the development of 4 gigawatt offshore wind power project in line with the offshore wind energy strategy.

सर, मैं आपको आश्वस्त करना चाहता हूँ कि PM *Surya Ghar*, PM-KUSUM, green hydrogen, offshore wind energy - इन सभी योजनाओं में काम हो रहा है। यह पहली बार है कि इन सभी में काम हो रहा है। This is the first time ever we are in all the sectors. रिन्यूएबल एनर्जी सेक्टर के तहत जो un-tapped है, उसके लिए हमने काम करना शुरू किया है। इसमें challenges हैं, मैं इससे इंकार नहीं करता हूँ। But the challenges have to be met by both the State and the Centre together, क्योंकि land देना State Government के हाथ में है। चूंकि हमें काम करना है, इसलिए हम स्टेट्स के साथ लगातार बातचीत करते रहते हैं। मैं यह भी कहना चाहता हूँ कि one more scheme that was added to that was of Polysilicon wafer cells, PV models. We have already processed a scheme of Rs.24,000 crores for that. This is quite optimistic. इस तरह, बहुत ही अच्छे ढंग से हमारे projections के अनुसार काम आगे बढ़ रहा है।

मैंने already कई विषयों के बारे में बता दिया है, लेकिन यहां जो प्रश्न पूछे गए हैं, उनके बारे में अब मैं संक्षेप में बताना चाहता हूँ। सबकी तरफ से एक प्रश्न आया थाकि as to whether we can achieve the target of 500 gigawatt. That I have replied. यह भी कहा गया कि "पीएम सूर्य घर : मुफ्त बिजली योजना" में मुफ्त कैसे होता है, यह एक जुमला है। यह जुमला नहीं है, बल्कि जो फैक्ट है, वह मैंने बताया है। Renewable energy installed capacity has been increased; that I have also explained, क्योंकि इस पर भी प्रश्न पूछा गया था।

मैं investment के बारे में यह बताना चाहता हूँ कि FDI equity inflow from 615.95 million dollars in 2014--under ten years of Modi Government--has increased to 3,764.06 million dollars during 2023-24, which is an increase of 3,148.11 USD. इसमें इतनी बड़ी मात्रा में FDI आ रहा है।

IREDA loan distributed also has been increased. In 2014, Rs.14,390 crores were disbursed and now, in 2024, Rs.1,25,916 crores have been disbursed. See the difference. सर, इसमें जमीन-आसमान का फर्क है। ये Indian companies हैं, इनको loan लेकर काम करना पड़ता है। इसमें Rs. 1,11,597 crores का फर्क है। मैं बताना चाहता हूँ कि इसमें काम शुरू हो गया है।

RE investment in 2014 was Rs.3 lakh crores. In 2024, it is Rs.7.5 lakh crores. मैं Green Hydrogen के बारे में बता चुका हूँ। रंजीत रंजन जी ने वेस्ट मैनेजमेंट के बारे में प्रश्न उठाया था। The Ministry of Environment and Forests has issued guidelines in this regard that everybody has to follow because wastage कहीं भी होती है। जब हम online transaction करते हैं, computer वगैरह का भी e-waste generate होता है। आप कुछ भी करते हैं तो सभी जगह waste generate होता है। Rules are in place for waste generation, which are applicable to

Content Page

solar photo-voltaic modules or panels or cells waste generated up to the year 2034-2035 as per the guidelines laid down by the Central Pollution Control Board. The majority of the wind turbine components are made up of the metals which can be recycled. इस पर भी हमने प्रोग्राम बनाया है।

One more important point was raised that India is also working on storage also. जैसा मैंने कहा, 12,000 मेगावॉट का storage हम लद्दाख में कर रहे हैं। Besides that, India is also making progress in the energy storage sector having currently achieved around 114 megawatt grid-scale battery storage and 4,500 megawatt pumped storage. उसके साथ ही Ministry of Power से - अभी जो bids हम कर रहे हैं, हमारी जो 4-5 renewable energy implementing agencies है, वे round the clock - अगर आप renewable energy उत्पादन करते हैं, उसके लिए bid करते हैं, for that, tenders have to be floated and that work is going on and VGF Scheme for the development of 4,000 megawatt per hour of Battery Energy Storage System projects by 2031 with the financial outlay of Rs.3,760 crores and support up to 40 per cent of the capital cost in the VGF has been allowed and that process is also on, Sir. यहां land acquisition के बारे में बात हुई। रंजीता ने कुछ विषय उठाया। मैं उन्हें कहना चाहता हूं कि हर एक प्रोजेक्ट में land acquisition का इश्यु है। इसमें भी इश्यु आ रहा है, तो हम स्टेट गवर्नमेंट के साथ coordinate कर रहे हैं। वह चाहे इस पार्टी का हो या उस पार्टी को हो, हम तो coordinate कर रहे हैं। And, it is very unfortunate that some of the Members only see the progress in the other countries. हम भी equally कर रहे हैं। RE sector में हमारा जो achievement है, उसके लिए दुनिया हमको मान रही है। India is in the forefront of this. दुनिया मान रही है, लेकिन यहां कुछ लोग criticism ही करते हैं, अगर हम कुछ सजेशंस देते हैं, तो constructive criticism होता है। अगर उनकी तरफ से कुछ सजेशंस आते हैं, तो हम उन पर विचार करते हैं। In spite of political difference, हमें तो इसमें काम करना है, क्योंकि this is the future. हमारे children ही नहीं, बल्कि grand children, great grand children के लिए हमको इस earth को, इस भूमि को safe रखना है, तो renewable energy must है। हम सबको मिलकर काम करना है। We have to work together. For green hydrogen, I have already explained, 23 bids have been received in Tranche 2 and the Government has imposed the basic custom duty on the import of solar PV cells and the modules. ...*(Interruptions)*... Therefore, इनके कालखंड में, the Government has imposed the basic custom duty on the solar PV cells and modules. हमारे समय में rupees twenty four thousand crore में cells and modules manufacturing के लिए काम शुरु हुआ है। And with respect to cells, I would like to inform that supply chain with respect to the modules, we have now sufficient capacity of 60 gigawatt, which is likely to increase to 100 gigawatts. As far as our modules is concerned, now, we have 60 gigawatt and likely to increase 100 gigawatt in coming three

Content Page

years. For that, there is a viability gap funding. With respect to cells, we have 6 gigawatt now, which is likely to increase 18 gigawatt. And in the few months, it is going to become 18 gigawatts. ...*(Interruptions)*...

श्री उपसभापति: अन्य किसी की बात रिकॉर्ड पर नहीं जा रही है।

SHRI PRALHAD JOSHI: It is going to become 25-30 gigawatts by March, 2025. इस टारगेट को मन में रखकर काम चल रहा है। इसमें ऑलरेडी 6 गीगावाट हुआ है, 18 गीगावाट बहुत जल्द हो जाएगा और मैं cells के बारे में बात कर रहा हूं कि वह मार्च, 2025 तक 25-30 gigawatt हो जाएगा। Further, to provide level playing fields and domestic manufacturers in the solar manufacturing, the Government has imposed the basic custom duty on import of solar PV cells and modules, solar glass, copper, interconnect, etc. इसलिए मैं कहना चाहता हूं कि Congress and the INDIA Alliance should understand the difference between their time, when everything was imported. Everything was imported. जहां तक पी.वी. मॉड्यूल का सवाल है, 2 गीगावाट का भी नहीं बनता था, अभी 60 गीगावाट का शुरू हो गया है।

As per IRENA's International Renewable Energy and jobs: Annual reviews; job creation has nearly doubled from 4.37 lakh in 2014 to almost nearly 10 lakh in 2022. This is double. Moreover, the schemes like PM Surya Ghar Yojana, 17 lakh direct jobs will be created in manufacturing, logistics supply chain, installation and O&M. इसके लिए भी ट्रेनिंग के लिए PM Surya Ghar, PM Kusum इन सबको मिलाकर for training, there is around Rs. 700 crores and apart from that skill development मंत्रालय भी इसमें काम कर रहा है। Another thing is that from 2000 to 2015, 11,542 persons were trained and skilled, whereas from 2015 to 2024, more than 61,170 were skilled. And out of those 61,000 skilled persons, 27,472 persons got employment. उनको जॉब मिली और increase of GST के बारे में बताया। Sir, GST rate on renewable equipment was revised from five per cent to 12 per cent on the recommendation of GST Council in its 45th meeting held on 17.5.2021. The GST Council is a joint forum of Centre and State. This correction in rate is helping the domestic manufacturers of the renewable energy...एक सेक्टर के डिमांड के आधार पर किया है। यह हमने नहीं किया है, स्टेट के लिए रिक्वेस्ट आई थी और स्टेट ने रिकमंड किया है। Sir, this correction in rate is helping the domestic manufacturers of the renewable energy equipment through the better utilization of the input tax credit, making them more competitive both domestically compared to the imports. That is why it is done. It was demand of the sector and that is why it is done. ...*(Interruptions)*... सर, जीएसटी काउंसिल भारत सरकार के कहने पर नहीं चलती है। उसमें सभी स्टेट्स शामिल रहती हैं।

Content Page

MR. DEPUTY CHAIRMAN: Please, he is not yielding.

SHRI PRALHAD JOSHI: The Ministry is implementing the renewable energy research and technology development program with a total budget of Rs. 220 crores for the year 2021-2022 to 2025-26. Through this House, I would like to apprise the entire country that we are proud of our scientists who have made a considerable progress in R&D of the renewable energy. मैं आपको बताना चाहता हूं कि there is development of high-efficiency perovskite solar cells of 25.8 per cent efficiency and 30 per cent efficiency of Silicon-Perovskite Tandem solar cells by NCPRE-IIT Bombay. This has been developed domestically, Sir. यह R&D का प्रभाव है। The CSIR and National Physical Laboratory developed the first kind of primary standard solar cell facility in the country with the lowest calibration of uncertainty in the world, which would help the solar manufacturing industry to achieve significant cost saving. As a major impetus, NTPC launched India's first hydrogen bus. The trial of India's first hydrogen bus was held in Leh. इसका ट्रायल शुरू हो गया है। Advanced Research Centre for Powder Metallurgy and New Materials (ARCI) has established first of its kind, automated assembly line in fabrication of proton exchange membrane. On this technology, PEM fuel cell is developed in the country for utilising the indigenous component. भारत के component यूज़ करके, PEM टेक्नोलॉजी यूज़ करके हमने अभी first of its kind, automated assembly line for the fabrication of PEM शुरू की है। इसके साथ ही मैं PM Kusum के बारे में कहना चाहता हूं। सर, मैं लास्ट में पांच मिनट में कुछ कहना चाहता हूं। Hon. Member of the Congress Party raised several issues. मैंने GST के बारे में बताया, GST Council के बारे में बताया। महोदय, मैंने सूर्य घर योजना के बारे में बताया। महोदय, 'हिंदी-चीनी भाई-भाई' के बारे में कहा गया। ..(**व्यवधान**).. 'हिंदी-चीनी भाई-भाई' के बारे में 'मोदी-चीनी भाई-भाई' कहा गया। सर, ये लूज़ कमेंट्स अच्छे नहीं हैं। हमें भी इन्हें remind कराना पड़ेगा, We will have to remind them what happened in 1962. It is because of your failure. 'हिंदी-चीनी भाई-भाई' के कारण, we lost around 38,000 sq. kms. of land and we just surrendered before China! We just surrendered before China! What happened when Tibet was encroached by China? उन लोगों को राशन भेजा गया। ..(**व्यवधान**).. This is your track record! एक रिकॉर्ड रखकर, जिस पार्टी में ..(**व्यवधान**).. सर, इन लोगों ने आरोप लगाया है। मैं यह अपने आप नहीं कह रहा हूं। सर, इन लोगों ने आरोप लगाया है। 'मोदी-चीनी भाई-भाई' किसने कहा है? ऐसा इन लोगों ने कहा है। सर, मैं यह कहना चाहता हूं कि ये लोग ही हैं, जिस पार्टी ने अपनी पार्टी चलाने के लिए चाइना से चंदा लिया था। वे लोग हमें सिखाते हैं! They have availed donation from China for their party! और जिन्होंने एमओयू बनाया, और जब अपोजिशन में थे, तब भी छुप-छुप

Content Page

कर किससे मिले थे? Chinese Ambassador से मिले थे। ये लोग हमें सिखाते हैं! ये लोग जो बोल रहे हैं, इन्हें आरोप लगाने से पहले सोचना चाहिए।

महोदय, आम आदमी पार्टी के एक मैम्बर ने कहा कि चाइना जीरो से हीरो बन गया। इनकी पार्टी की सोच देखिए कि ये कहते हैं कि चाइना जीरो से हीरो बन गया। ..(**व्यवधान**).. यह आम आदमी पार्टी के सदस्य ने कहा है।..(**व्यवधान**).. सर, यह आम आदमी पार्टी के सदस्य ने कहा है, मैंने अपने आप नहीं कहा है, मैं अपने आप कुछ नहीं कह रहा हूं। यदि जीरो से हीरो बोलेंगे तो क्या China को appreciate करना है इनका काम है? ..(**व्यवधान**)..

MR. DEPUTY CHAIRMAN: He is not yielding. ...*(Interruptions)*...

श्री प्रह्लाद जोशी: मैं यह कहना चाहता हूं कि जिन्होंने चाइना से चंदा लिया, वे उनके साथ बैठकर हमें पाठ सिखा रहे हैं! महोदय, but doesn't acknowledge and recognize the heroics. जो काम हुआ है, मैं वह बताना चाहता हूं कि हमने सोलर में फोर्थ पोजिशन से ..(**व्यवधान**).. हम फिफ्थ पोजिशन में ओवरऑल रिन्यूएबल एनर्जी में पहुँचे हैं। ये उसके बारे में एप्रिशिएट नहीं कर सकते हैं, स्टेट में जो फेल्योर आया है, उसके बारे में बात नहीं करते हैं।..(**व्यवधान**)..

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): उपसभापति जी. ..(**व्यवधान**)..

SHRI TIRUCHI SIVA: Sir, hon. LoP wanted to say something. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He is not yielding. ...*(Interruptions)*...

श्री प्रह्लाद जोशी: महोदय, Mr. Pathak, Co_2 reduction led to renewable energy... ...*(Interruptions)*... But, I cannot realize why you cannot achieve both these goals. ...*(Interruptions)*... What is impossible for them is मोदी के लिए पॉसिबल है, मुमकिन है। Sir, he raised the issue of India's solar energy. सर, हम 2.8 से 85 गीगावॉट तक पहुँच गए हैं।

श्रीमती रंजीत रंजन: *

श्री प्रमोद तिवारी: *

श्री शक्तिसिंह गोहिल: *

---

* Not recorded.

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...*(Interruptions)*...केवल मंत्री जी की बात ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)..

श्री प्रह्लाद जोशी: सर, उन्होंने कहा। We don't mind constructive criticism, पर ऐसा बोलेंगे, तो हमें रिप्लाई देना ही पड़ेगा।

(*At this stage some hon. Members left the Chamber.*)

सर, दो कंपनी को देते हैं, तीन कंपनी को देते हैं, मैन्युफैक्चरिंग में लिमिटेड लोग हैं। सर, देखिए इनकी प्रॉब्लम क्या है? ये आरोप लगाते हैं, ये बिना तथ्य के आधार पर आरोप लगाते हैं, लेकिन बाद में सुनने की क्षमता नहीं है, बाद में भाग जाते हैं। सर, मैं बता रहा हूं, to keep it on record, जाने के पहले सुनकर जाइए। Sir, for Solar PV panels, there are 93 manufacturers in the country. रंजीत रंजन जी, समझ लीजिए कि there are 93 manufacturers in the country and enlisted in MNRE's approved list of manufacturers. मैन्युफैक्चरर्स में जो एप्रूव्ड है, वह 93 है। सोलर पीवी सैल में 9 मैन्युफैक्चरर्स हैं।...(**व्यवधान**)....

श्री उपसभापति: सिर्फ माननीय मंत्री जी की बात ही रिकॉर्ड पर जा रही है। .(**व्यवधान**)..

SHRI PRALHAD JOSHI: For copper interconnect, there are about more than 12 manufacturers. For encapsulants, there are 10 manufacturers. सबको ऑर्डर मिल रहे हैं। सर, ये क्या बात करते हैं! जॉब क्रिएशन के बारे में डीएमके के सदस्य ने सवाल उठाया था, मैंने उसका उत्तर दे दिया है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please, please. आप धैर्य से माननीय मंत्री जी को सुनिए।

श्री प्रहलाद जोशी: सर, मैं बहुत ज्यादा लंबा नहीं बोलता हूँ। ये उठकर चले गए हैं। जब ये उठकर चले जाते हैं, तो हमारा उत्साह भी कम हो जाता है।

श्री उपसभापति: माननीय मंत्री जी, आप चेयर को एड्रेस करिए।

श्री प्रहलाद जोशी: महोदय, देरेक ओब्राईन जी ने इंटरनेशनल सोलर एजेंसी के बारे में सवाल उठाया। सर, मैं कहता हूँ कि from 1947 to 2014, not a single international organization was conceptualized and set up to be headquartered in India. This is the first time, under the

visionary leadership of the hon. Prime Minister, International Solar Alliance का हेडक्वार्टर भारत बन गया है। And, India co-funded ISA to promote growth of solar energy in the world and increase the international cooperation. सागरिका घोष जी ने कहा कि gap between the vision, यानी सपना and reality, यानी हकीकत। जो सपनों की बात करते हैं, they should know that since 2014, देश में दुस्वपन देखने का दौर खत्म हो गया है। So, I would like to say, हमें सपना देखने के लिए भी धैर्य चाहिए। TMC shall dream but we realize them. हम सपनों को साकार करते हैं। हम सपनों के सौदागर नहीं हैं। हम सपनों को दिखाते भी हैं और साकार भी करते हैं। यह मोदी जी की सरकार है। इसके साथ ही, कंसल्टेशन की बात की कि आप कंसल्ट नहीं करते हैं, सुनते नहीं हैं। मैं आपको बता रहा हूँ, वेस्ट बंगाल का जो भी सदस्य है, आप सुन लीजिए। ...(**व्यवधान**)... नहीं, नहीं, ये भाग गए, लेकिन एकाध इधर भी तो होगा। आप सुनिए और जाकर वेस्ट बंगाल में बोलिएगा। सर, जब भी कंसल्टेशन के लिए मीटिंग बुलाते हैं, हम तो इंडस्ट्रीज़ के साथ हर महीने मीटिंग करते हैं, लेकिन जब हम कंसल्टेशन करने के लिए, सजेशन लेने के लिए और उनके साथ मिलकर काम करने के लिए - - सर, जब हम पोलिटिकल लेवल पर बुलाते हैं, मंत्री के लेवल पर बुलाते हैं, तब ठीक है, यह इनकी पोलिटिक्स है, लेकिन ये ऑफिसर्स से भी नहीं मिलते हैं। हम कहाँ से कंसल्ट करें? हम मीटिंग बुलाते हैं, almost, at regular intervals. वे लोग नहीं आते हैं और इधर आकर हमें भाषण देते हैं, हमें पाठ पढ़ाते हैं कि कंसल्टेशन करिए, कंसल्टेशन करिए, 'Think globally, act locally.' आप थोड़ा तो अपना घर सुधारिए। हमने आपको एक पार्क दिया था। A mega solar park of about 125 MW was given. पाँच वर्ष तक लैंड भी नहीं दिया, बात भी नहीं की और बात करने की कोशिश करें, तो रिस्पाँड भी नहीं करते हैं। ...(**व्यवधान**)... हमने 125 मेगावाट का सोलर पार्क वेस्ट बंगाल को दिया। The State failed to implement it. सर, ये बोलते हैं कि रिन्यूएबल एनर्जी पर स्टेट में बहुत काम हो रहा है। मैं उसकी डिटेल में नहीं जाना चाहता हूँ। सर, मैं देवेगौड़ा जी को धन्यवाद देता हूँ। उन्होंने बहुत कंस्ट्रक्टिव सजेशन दिया है, आशीर्वाद दिया है। जो उनके सजेशंस हैं, मैंने उन्हें पूरे ध्यान से सुना है। जो आपके अनुभव हैं, हम उनका पूरा उपयोग करेंगे और आपके सजेशंस का भी पूरा उपयोग करेंगे। Sir, days of darkness will not be forgotten. अभी तो इधर पावर कट हुआ है। एक्चुअली, मेरा काम सिर्फ रिन्यूएबल एनर्जी का है, लेकिन बीच-बीच में इधर पावर कट है, महाराष्ट्र में पावर कट हो रहा है, तमिलनाडु में पावर कट हो रहा है। सर, इसका जिम्मेदार कौन है? जिन्होंने 60 सालों तक राज किया, उन लोगों ने सोचा नहीं। जैसे, मैंने पहले कहा, जब कोल का विषय था, तब कोल में उत्पादन नहीं किया, अब यह रिन्यूएबल का विषय है, तो रिन्यूएबल में काम नहीं करते हैं और आरोप हमारे ऊपर लगाते हैं। सर, मैं लद्दाख के बारे में इतना ही कहना चाहता हूं। Sir, I would like to thank all esteemed colleagues for their inputs. विकसित भारत का हमारा जो सपना है, aim है, उसके लिए ऊर्जा विकास हमारा मिशन है।

Sir, with these words, I am concluding. मैंने डीटेल में उत्तर देने की कोशिश की है। मैं आशा करता हूं, क्योंकि अभी वे बाहर चले गए हैं, लेकिन कहीं पर भी हों, वे सुन रहे होंगे, तो मैं अपील करता हूं कि Hydrogen की जो पॉलिसी है, Green Hydrogen की पॉलिसी है, उसे एनाउंस

Content Page

करो, land का issue solve करो। जब consultation के लिए बुलाते हैं, तो आप आ जाइए, at least, bureaucrat के level पर आ जाइए। हम भारत को renewable energy में world leader बनाने का, जो सपना देख रहे हैं, उसके लिए हम आपका भी सहयोग मांगते हैं। सर, इन्हीं शब्दों के साथ, आपका बहुत-बहुत धन्यवाद कि आपने मुझे बोलने के लिए इतना समय दिया।

श्री उपसभापतिः धन्यवाद, माननीय मंत्री जी। आपके उत्तर के साथ 'Discussion on the Working of the Ministry of New and Renewable Energy' खत्म हुआ। अब स्पेशल मेंशन्स।

SPECIAL MENTIONS

Demand for de-notification of 3070 acres of land of Kedla-Dania area of Central Coal Field Ltd., a subsidiary of Coal India Ltd.

श्री खीरू महतो (बिहार)**:** महोदय, झारखंड प्रदेश के अंतर्गत कोल इंडिया लि० की अनुषंगी कंपनी सेंट्रल कोल फील्ड लि० स्थित है, जिसमें कोल बेयरिंग एरिया एक्ट (सी.बी.ए.) के तहत अधिसूचना संख्या 2082 दिनांक 30.06.1981 से तीन हजार सत्तर (3,070) एकड़ जमीन अर्जित की है, जो केदला, दनिया साइडिंग तक के लिए किया था, जिसमें 10 गांव अर्जित क्षेत्र में पड़ते हैं, वे गांव हैं - (1) बसंतपुर (2) पचंडा (3) कोतरे (4) हरदाग (5) रहावन (6) पचमो (7) पदनां टांड (8) विहाई महुआ (9) लईयो एवं (10) दनिया, जो झारखंड प्रदेश के दो जिलों में सर्वप्रथम रामगढ़ जिला एवं बोकारो जिला में पड़ते हैं। पहले तो जमीन के एक्विज़ीशन के बीस साल बाद सी.सी.एल. ने टाटा कंपनी को कोलियरी चलाने के लिए रुपये लेकर रजिस्ट्री कर दी, ...

श्री उपसभापतिः माननीय खीरू जी, वही पढ़िएगा, जो लिखा हुआ है।

श्री खीरू महतोः जी, सर। दस गांव के लिए अभी तक पुनर्वास की व्यवस्था नहीं की गई है। आज 45 वर्ष हो रहे हैं, भू-विस्थापित गरीबी का दंश झेल रहे हैं।

अतः मैं भारत सरकार से देश एवं राष्ट्रहित में मांग करता हूं कि अर्जित भूमि 45 वर्ष हो गए हैं, जबकि कंपनी द्वारा काम नहीं किए जाने तथा पुनर्वासित नहीं करने के कारण रैयतों को जमीन का नियमत डी-नोटिफिकेशन कराया जाए, जिससे रैयत जमीन पर खेतीबाड़ी कर अपनी जीवनयापन कर सकें तथा आवश्यकता पड़ने पर पुत्री का विवाह या अपने अपरिहार्य परिस्थिति में वे इसका लाभ ले सकें।

श्री उपसभापतिः धन्यवाद। माननीय सदस्यगण, जो अप्रूव्ड टेक्स्ट है, आप वही पढ़ें।

Content Page

MR. DEPUTY CHAIRMAN: The hon. Member, Dr. Fauzia Khan (Maharashtra), associated herself with the Special Mention made by the hon. Member, Shri Khiru Mahto.

Now, Shrimati S. Phangnon Konyak.

Demand to develop sports infrastructure especially in backward areas of Nagaland

SHRIMATI S. PHANGNON KONYAK (Nagaland): Sir, the subject of my Special Mention is 'Demand to Develop Sports Infrastructure, especially, in Backward Areas of Nagaland.' through this Special Mention submission, I request the Government to develop sports infrastructure in those districts of Nagaland without any infrastructure or representation in sports-related organisations and agencies. It is pertinent that an avenue be provided for youth to take up sports as a profession. Not all districts in the State have equitable access and support for sports. The development of sports infrastructure will encourage young people from the State, specially, backward areas to take up sports instead of, at times, other undesirable activities. I request that this demand be given due consideration so that youth from Nagaland, especially, backward areas get an opportunity to take up sports as a vocation. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati S. Phangnon Konyak: Dr. Fauzia Khan (Maharashtra), Dr. Kalpana Saini (Uttarakhand), Dr. Sasmit Patra (Odisha), Shri Pradip Kumar Varma (Jharkhand), Shri S. Selvaganabathy (Puducherry), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Dr. Sumer Singh Solanki (Madhya Pradesh).

Now, Shri Ajit Kumar Bhuyan.

Concern over the Human-Animal Conflict

SHRI AJIT KUMAR BHUYAN (Assam): Mr. Deputy Chairman, Sir, my Special Mention is 'Concern over Human-Animal Conflict.' Human-animal conflict is a major conservation concern in all wildlife-range areas of our country, and Assam is at the forefront. Similarly, several human-animal conflicts have been reported in the States of Odisha, Karnataka, Tamil Nadu, Kerala, Uttar Pradesh, Telangana and Andhra Pradesh. India has the largest

Content Page

number of wild Asian Elephants, estimated to be around 30,000. Loss of their traditional foraging environments has been bringing wild elephants closer to human habitations, sparking these conflicts. Tigers are a vital aspect of India's wildlife heritage and culture, and the country is proud to be home to more than 75 per cent of the world's wild tiger population. Similarly, the human-tiger conflicts have existed since time immemorial. Udalguri district of Assam is one of the top human-animal conflict zones in Assam. Records show that more than 100 elephants and 200 people have been killed in the last 12 years in this conflict.

A report released by the Union Ministry of Environment, Forest and Climate Change showed that from 2014-2022, 3,938 human lives were lost to wild elephant attacks and, in Assam, the number was 561. The Forest Department should ensure the timely release of compensation for the loss of crops and households, among other steps. The Central Government should be prepared to increase the amount of compensation given to those who lost their lives in the human-animal conflict. Sir, I urge upon the Government, through you, to take early steps to eliminate human-animal conflicts so that we can save precious human lives.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Ajit Kumar Bhuyan: Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra),

Demand for harnessing AI in primary education focussing on government school readiness for integrating new technology effectively

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, the integration of Artificial Intelligence in primary education holds immense potential to revolutionize learning by offering personalized and adaptive experiences. AI promises to transform education by improving engagement, accessibility and administrative efficiency. It ensures equitable access to quality education, especially for students with disabilities and learning challenges, preparing them for a technology-driven future.

Sir, a comprehensive National Framework for AI in Education should be developed along with partnerships from the private sector to fund for effective implementation. The

Content Page

National Education Technology Forum must accelerate its efforts by organizing regional and national conferences, sharing best practices and creating guidelines for AI tools in education. Platforms like DIKSHA and SWAYAM portals should incorporate AI to provide personalized learning, enhance teacher training and reduce administrative burdens. Additionally, tools like *Anuvadini*, developed by AICTE, can be integrated into these educational portals to provide multilingual content. Enhancing digital literacy and AI training programs for teachers will significantly improve their ability to integrate AI into their teaching practices.

Sir, as per Government data in 2023, only 24 per cent of Government schools have internet access and just 37 per cent have functional computers. Reliable electricity remains a major issue, particularly in rural areas. By investing in robust internet connectivity and digital infrastructure, creating smart classes, upgrading existing computer labs in schools, particularly in underserved areas, India can ensure that all students benefit from AI-driven educational innovations. I urge the Government to look into it.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri S. Niranjan Reddy: Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala) and Shri Haris Beeran (Kerala).

Concern over students committing suicide due to pressure of studies

श्री घनश्याम तिवाड़ी (राजस्थान): महोदय, मैं आज एक महत्त्वपूर्ण विषय की ओर सदन का ध्यान आकर्षित करना चाहूँगा। सभी ने राजस्थान के कोटा में कोचिंग कर रहे छात्रों की आत्महत्या की खबरें पढ़ी होंगी। मैं आपके माध्यम से सदन को बताना चाहूँगा कि राजस्थान के विभिन्न शहरों में छात्र देश-प्रदेश के सभी क्षेत्रों से मेडिकल और नॉन-मेडिकल की प्रतियोगी परीक्षाओं की कोचिंग करने आते हैं, इनमें कोटा, जयपुर, सीकर इत्यादि मुख्य शहर हैं।

इन शहरों में कोचिंग कर रहे छात्रों पर परीक्षा और पढ़ाई का इतना अधिक दबाव हो जाता है कि बच्चे इस दबाव को झेल नहीं पाते और या तो वे गम्भीर अवसाद का शिकार हो जाते हैं या इसके भी आगे आत्महत्या की ओर अग्रसर हो जाते हैं। इससे ये बच्चे तो प्रभावित होते ही हैं, साथ ही जो माता-पिता बच्चों के भविष्य के लिए सपने देखते हैं, उनके भी सपने टूट जाते हैं। इसका मुख्य कारण है - बच्चों का मानसिक स्वास्थ्य से अनभिज्ञ होना और उन्हें तत्काल उचित देखभाल का नहीं मिलना।

एक आँकड़े के अनुसार 2017 में 7, 2019 में 18 और 2022 में 15 आत्महत्या के प्रकरण कोटा

पुलिस थाने में दर्ज हुए। यह तो केवल कोटा का हाल है, पूरे राजस्थान और देश में भी ऐसे बहुत से केसेज़ दर्ज होते हैं।

मेरा सरकार से यह निवेदन है कि इन शहरों में बच्चों पर पढ़ाई का दबाव कम करने और मानसिक अवसाद के सम्बन्ध में उनकी उचित देखभाल और ज्ञान हेतु ऐसे सेंटर्स बनाए जाएँ या कोचिंग संस्थानों में इस विषय पर एक पीरियड हो, ताकि देश की इस नई पीढ़ी को बचाया जा सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Ghanshyam Tiwari: Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Haris Beeran (Kerala) and Shrimati S. Phangnon Konyak (Nagaland).

Demand to address issues related to Postnatal Maternal Mental Health for holistic care of new mothers

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, postnatal maternal mental healthcare is a critical issue that affects the well-being of countless Indian mothers. While we have made significant strides in maternal and child healthcare, mental health of new mothers remains overlooked. Postpartum depression (PPD) is a severe and prevalent condition, affecting 22 per cent of mothers in India. It impacts the mother's health and has long-term implications for child-development and overall well-being of a family. Despite its prevalence, PPD often goes undiagnosed and untreated due to lack of awareness, social stigma, and inadequate mental healthcare infrastructure. A major component in addressing this issue is the role of Auxiliary Nurse Midwives. ANMs are often the first point of contact for new mothers in rural areas. Their success in maternal and child healthcare is commendable, but their training in mental health for identifying and managing PPD requires significant enhancement. A study based in Pune demonstrated that targeted training programs can significantly improve ANMs' ability to manage high-risk cases, including those involving mental-health concerns. Widespread training is essential to equip them with necessary skills to address PPD. We require legislation that mandates mental health screening and support as part of routine postnatal care. Comprehensive training modules should be developed for ANMs and other healthcare workers, focusing on maternal mental health. Nationwide awareness campaigns will help de-stigmatise postpartum depression, encouraging mothers to seek help by establishing community-based support groups. I urge the Government to prioritise postnatal

Content Page

maternal mental healthcare and ensure that new mothers receive the holistic care they deserve, fostering healthier families.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Tiruchi Siva: Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P.P. Suneer (Kerala), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shrimati Mahua Maji (Jharkhand) and Dr. V. Sivadasan (Kerala).

Demand to expedite construction and upgradation of new Airport infrastructure at Shimla

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I rise today to draw the attention of this august House to the critical need for the expedited construction and upgradation of the new airport infrastructure in Shimla, including the provision of more parking space for plane. But the current airport infrastructure is inadequate to meet the growing demands of tourism and other sectors. Due to the shortage of runways, only a limited number of fixed-wing planes can land, restricting the number of flights. It is my suggestion that at least 4 to 5 planes may be increased by inviting airlines with suitable planes to operate in the region. Additionally, the height of the airport restricts the passenger-carrying capacity of the planes to 36 seats, and on the return journey, it is reduced to just 25 seats. This greatly hampers tourism, commuters, and Government operations. The infrastructure is in poor condition, with acute parking shortages and other deficiencies. Hence, through you, I earnestly request the hon. Civil Aviation Minister to expedite the construction and upgrading of the airport building, including the addition of more parking space for planes and an increase in the number of planes. This will not only boost tourism but also significantly contribute to the overall economic development of the State.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by Shri Harsh Mahajan: Dr. Fauzia Khan (Maharashtra), Dr. V. Sivadasan (Kerala) and Dr. Sasmit Patra (Odisha).

Content Page

Concern over closure of District Agro-Meteorological Units

DR. FAUZIA KHAN (Maharashtra): Sir, District Agro-Meteorological Units (DAMUs), established in 2018, offer farmers free localized weather forecasts and agricultural advisories, helping them to make informed decisions on agricultural activities like sowing, fertilizer use, harvesting, and crop storage, thereby reducing crop losses and improving yields and income. It is understood that there are proposals to close down 199 DAMUs, including those shut in March 2024, and to privatise these services due to rising costs as automated electronic communication is favoured over employing personnel at agro-met units.

DAMUs, in collaboration with Krishi Vigyan Kendras, have provided invaluable training to farmers on agricultural practices and climate-resilient seed varieties. Block-level weather advisory services and forecasts through SMS, *WhatsApp*, electronic and print media have helped farmers manage daily weather changes and extreme events. These advisories have also provided crop and location-specific guidance, extreme weather warnings, and best practices for various farming sectors, including beekeeping, livestock, poultry, pig and fish farming.

A 2020 National Council of Applied Economic Research study showed that 98 per cent of surveyed farmers adapted their practices based on weather advisories, leading to economic benefits. The closure of DAMUs will affect food security, agricultural productivity and farmers' livelihoods. While the Government may feel that automated systems can replace human involvement, the unique value added by agro-met staff through localized and personalized advisories cannot be overlooked. Therefore, I urge the Government to retain the localized agro-met services to strengthen the agricultural economy.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by Dr. Fauzia Khan: Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shrimati Mahua Maji (Jharkhand), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala) and Shri P.P. Suneer (Kerala).

Demand for changes in Ayushman Bharat Scheme

Content Page

श्री संजय सेठ (उत्तर प्रदेश): महोदय, स्वास्थ्य के क्षेत्र में हमारी सरकार की सबसे महत्वपूर्ण योजना है 'आयुष्मान भारत योजना', जिसके अंतर्गत अभी तक 55 करोड़ नागरिकों और 12.34 करोड़ परिवारों को 5 लाख रुपए तक का स्वास्थ्य बीमा दिया गया है। इस योजना से "स्वस्थ भारत, समर्थ भारत" को बढ़ावा मिल रहा है। 'आयुष्मान भारत योजना' दुनिया की सबसे बड़ी Centrally sponsored scheme है, जो अमेरिका में शुरू की गई 'ओबामा केयर' से भी बड़ी योजना है। इस योजना में प्रति वर्ष प्रति परिवार 5 लाख रुपये तक का स्वास्थ्य आश्वासन मिलता है। यह योजना पूरी तरह से कैशलेस और पेपरलेस है एवं पूरे देश में पोर्टेबल भी है। इस योजना की सबसे बड़ी बात यह है कि इसमें परिवार के आकार या उम्र या लिंग पर कोई सीमा नहीं है। इसमें योजना पात्र लाभार्थियों की संख्या 2011 के 'Socio Economic Caste Census (SECC) के आधार पर तय की जाती है तथा इस योजना का पंजीकरण स्वत: ही राशन कार्ड के आधार पर होता है। यह census का data पुराना होने के कारण इस योजना से अभी भी कई गरीब परिवार वंचित रह गए हैं, क्योंकि जब भी वे कार्ड बनवाने जाते हैं, तो SECC में नाम न होने के कारण उन्हें आयुष्मान कार्ड नहीं दिया जाता है।

अत: मैं सरकार से माँग करता हूँ की इस योजना से छूटे हुए या वंचित गरीब लोगों को इस योजना में शामिल करने के लिए विशेष जागरूकता अभियान चलाया जाए तथा जिनके पास राशन कार्ड नहीं है या नहीं बन पाए हैं और वे पात्र भी हैं, उनको भी इस योजना में शामिल करने के लिए प्रावधान किए जाएँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: The hon. Member, Dr. Fauzia Khan (Maharashtra), associated herself with the Special Mention made by the hon. Member, Shri Sanjay Seth.

5.00 P.M.

Demand for a comprehensive program to create awareness about food adulteration

श्री संजय यादव (बिहार): खाद्य उत्पादकों, खाद्य विक्रेताओं, आम नागरिकों, खाद्य निर्माताओं और खाद्य कंपनियों के बीच जागरुकता पैदा करने के लिए एक व्यापक कार्यक्रम की तत्काल आवश्यकता महसूस की जा रही है, ताकि उपभोक्ताओं को खाद्य पदार्थों में मिलावट से उनके स्वास्थ्य को होने वाले खतरों के बारे में पूरी तरह से जागरूक किया जा सके। साथ ही, खाद्य उत्पादकों, प्रसंस्कृत खाद्य निर्माताओं, आपूर्तिकर्ताओं और खाद्य पदार्थों के विक्रेताओं को भी कड़े कानूनों और निरंतर पर्यवेक्षण से रोका जाना चाहिए, ताकि वे खाद्य पदार्थों को रसायनों, हानिकारक लवणों, योजकों, अत्यधिक चीनी और चमक देने वाले रसायनों एवं परिरक्षकों से भरने के बारे में दो बार सोचें।

खाद्य उत्पादों के स्वाद, रूप, बिक्री और शेल्फ जीवन को बढ़ाने के लिए इन रसायनों के बड़े पैमाने पर उपयोग से लोगों के जीवन के लिए खतरा पैदा करने वाली बीमारियाँ होती है। हम अपनी मेजों और प्लेटों में आने वाले प्रत्येक खाद्य उत्पाद में मिलावट के प्रति आंखें नहीं मूंद सकते। देश भर

Content Page

में ऐसे जागरुकता अभियान एवं कार्यक्रम चलाए जाएं, जिससे लोग स्वयं यह पता लगाने में सक्षम हो जाएँ कि किस- किस प्रकार के खाद्य पदार्थ उनके लिए हानिकारक हैं। इसके साथ ही साथ, ऐसे हेल्पलाइन नंबर अथवा शिकायत करने के फ़ोरम उपलब्ध हों, जहां पर किसी भी प्रकार की कोई मिलावट अथवा छेड़छाड़ करने वालों एवं स्वाद बढ़ाने के लिए हानिकारक पदार्थों के अनुचित उपयोग के विरुद्ध लोग बिना अपनी जानकारी दिए शिकायत दर्ज कर सकें, ताकि इस तरह की मिलावट की हर संभावना को जड़ से मिटाया जा सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Sanjay Yadav: Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala) and Shri P.P. Suneer (Kerala).

Demand to establish Sports Injury Centre and Urology Department and augment facilities of Meerut Medical College, Meerut at par with other national level hospitals

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): लाला लाजपतराय मेडिकल कॉलेज, मेरठ पश्चिमी उत्तर प्रदेश के 14 जिलों का सर्वाधिक महत्वपूर्ण चिकित्सा का केंद्र है। इस मेडिकल कॉलेज में 52 एकड़ जमीन रिक्त पड़ी हुई है। वहां कुछ बीमारियों के गंभीर मरीजों के इलाज की व्यवस्था न हो पाने के कारण इन 14 जिलों के मरीज दिल्ली के लिए रेफर किए जाते हैं, जिनमें से ज्यादातर दिल्ली एम्स सहित दिल्ली के अन्य अस्पतालों में आते हैं। इस बोझ को कम करने की दृष्टि से मैं भारत सरकार से यह आग्रह करना चाहता हूँ कि मेरठ मेडिकल कॉलेज, मेरठ को पीजीआई में परिवर्तित किया जाए एवं इस कॉलेज को एम्स हॉस्पिटल का सैटलाईट सेंटर बनाया जाए तथा वहाँ यूरोलॉजी विभाग की भी स्थापना की जाए।

मेरा यह भी आग्रह है कि यहाँ कैंसर इंस्टिट्यूट की स्थापना किये जाने पर भी विचार किया जाए, जिसमें प्राथमिकता के तौर पर सामान्यतः कैंसर के परीक्षण की व्यवस्था होनी चाहिए, जिससे पहली स्टेज या दूसरी स्टेज पर मरीज को जानकारी हो जाए और उसकी जान बच सके, क्योंकि मरीज को सामान्यतः तीसरी और चौथी स्टेज में जानकारी होती है, जिस कारण उसको बचाना असंभव हो जाता है।

इस संबंध में मैं आपसे यह भी आग्रह करना चाहता हूँ कि यहाँ स्पोर्ट्स इंजरी का विभाग भी खोला जाए, ताकि राष्ट्रीय एवं अंतर्राष्ट्रीय स्तर के प्रतियोगिताओं में भाग लेने वाले खिलाड़ियों के अभ्यास के दौरान चोटिल होने पर यहाँ चिकित्सा सुविधा मिले।

मैं इस संबंध में सरकार का ध्यान आकृष्ट करना चाहता हूँ कि जनहित से जुड़े इस महत्वपूर्ण विषय पर गंभीरतापूर्वक अनुकूल निर्णय हो सके, इस दृष्टि से विचार करें।

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Member associated themselves with the Special Mention made by hon. Member, Shri Laxmikant Bajpayee: Shri Pradip Kumar Varma (Jharkhand).

Demand to increase frequency of trains and reduce crowd in Mumbai suburban local trains

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I rise to draw the attention of this august House to the pressing issue of overcrowding in the Mumbai suburban local train network and the urgent need to increase train frequency to prevent accidents. Mumbai's suburban railway, catering to over 7.5 million commuters daily, is the lifeline of the city. However, the current infrastructure is severely strained, leading to perilous conditions for passengers. According to recent data, over 2,000 deaths and nearly 3,000 injuries were reported on the suburban railway network in 2023 due to overcrowding-related accidents. The peak hours witness trains operating at over 300 per cent capacity, with passengers risking their lives by hanging onto doors and windows. Such overcrowding not only endangers lives but also severely impacts the quality of life and productivity of millions of Mumbaikars. There is an urgent need to increase the frequency of trains during peak hours. Currently, the Central and Western lines run trains at intervals of approximately 3-5 minutes. By increasing the frequency to 2-3 minutes, the load can be significantly reduced. Additionally, deploying more 15-coach trains, instead of the current 12-coach ones, can accommodate more passengers per trip. I urge the Ministry of Railways to prioritize this issue and allocate necessary funds and resources for infrastructure upgrades. This includes expediting the ongoing Mumbai Urban Transport Project (MUTP) phases and ensuring timely completion. Enhancing the suburban train network will not only save lives but also improve the overall efficiency and reliability of Mumbai's public transport system.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Medha Vishram Kulkarni: Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala) and Shri Sandosh Kumar P (Kerala).

Content Page

Demand to connect Hisar directly to Chandigarh

श्री सुभाष बराला (हरियाणा): महोदय, मैं आपके माध्यम से माननीय रेल मंत्री का ध्यान हरियाणा राज्य को प्रभावित करने वाले एक महत्वपूर्ण मुद्दे की ओर आकर्षित करना चाहता हूं। हिसार से चंडीगढ़ तक सीधी रेल कनेक्टिविटी का न होना बहुत चिंता का विषय है। चंडीगढ़, हरियाणा की राजधानी और हरियाणा के सभी सरकारी मुख्यालय होने के कारण, राज्य के निवासियों के लिए सुगम और तेज़ परिवहन की सुविधा के लिए सीधा रेलवे लिंक होना ज़रूरी है।

वर्तमान में, हिसार, फतेहाबाद, टोहाना, नरवाना, कैथल और पेहोवा में रहने वाले लोग चंडीगढ़ जाने ले लिए रेल सेवाओं से वंचित हैं और स्थानीय परिवहन पर निर्भर रहने को मजबूर हैं, जो समय लेने के साथ असुविधाजनक भी है। कनेक्टिविटी की कमी के कारण इन क्षेत्रों मे सामाजिक-आर्थिक विकास प्रभावित होता है।

मैं माननीय रेल मंत्री से आग्रह करता हूं कि वे हिसार को चंडीगढ़ से सीधा जोड़ने के लिए जमालपुर शेखां से टोहाना के बीच एक लूप लाइन ओर कैथल से अम्बाला वाया पिहोवा नई रेल लाइन का निर्माण करें, जिससे हिसार को चंडीगढ़ वाया जमालपुर शेखां - टोहाना - नरवाना, कैथल, पिहोवा, अम्बाला तक सीधा जोड़ा जा सकता है और इस लूप लाइन से नई लाइन की स्थापना करके, हम यह सुनिश्चित कर सकते हैं कि यह बुनियादी ढांचा विकास न केवल कनेक्टिविटी को बढ़ाएगा, बल्कि पूरे राज्य में समान विकास को भी बढ़ावा देगा।

Demand for assistance to families of TB Patient

SHRI JAWHAR SIRCAR (West Bengal): Sir, I wish to draw the attention of this Council to the fact that a recent study that covered 1,482 TB-affected households in four States, namely, Assam, Bengal, Maharashtra and Tamil Nadu, has revealed that 61 per cent of tuberculosis-affected households experience "catastrophic" costs. By "catastrophic", health researchers refer to healthcare costs crossing 20 per cent of a household's annual income, which compels them to significantly lower their living expenses or to borrow money to cover costs. In 2017, Government announced a National Strategic Plan to end TB and achieve "zero catastrophic costs" for TB-affected families by 2020 as a milestone towards achieving a five-fold reduction in TB incidence and prevalence by 2025. The Central TB Control Programme could not achieve its target to eliminate the infection's economic distress to households by 2020. India has the world's largest burden of TB patients with an estimated 1.93 million new infections detected in 2021. The TB Control Programme offers free diagnosis and treatment, but multiple earlier studies have flagged diagnostic delays and catastrophic treatment costs. Since April 2018, they

Content Page

offered nutritional support to TB patients is through a payment of Rs.500 per month for each patient throughout the treatment duration that typically lasts six months in drug-sensitive TB without complications. This assistance is insufficient to cover the costs incurred by the BPL families. The Government may seriously consider increasing this amount to the poorest families of TB patients. I demand the Government to look into it.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Jawhar Sircar: Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Ajit Kumar Bhuyan (Assam) and Dr. V. Sivadasan (Kerala).

Demand to maintain the safety and security of the National Highways of Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, Manipur has only two National Highways. One is NH-2 (Imphal-Dimapur Road) which connects Manipur to Nagaland and Assam serving as a vital link to the rest of India. Another is NH-37(Imphal-Jiribam Road) which connects Manipur to Assam and the rest of India facilitating trade and commerce. In fact, these two National Highways are the lifelines of Manipur. But frequent disturbances, bandhs and blockades, etc., cause many hardships to the people of Manipur.

People are facing economic hardships by affecting trade and commerce, supply of essential goods, price hikes and scarcity of goods. Passengers face delays, cancellation and increased travel time affecting daily life, education and healthcare. Shortages of essential items like food, medicines and fuel exacerbating humanitarian crisis. Frequent disturbances deter tourists and investors which is hindering economic growth and development of the State.

I urge upon the Union Government to maintain the two National Highways of Manipur safe and secure without any kind of disturbance or blockade, so that people can move freely all the year round.

Demand for setting up of potato processing units in Uttar Pradesh

श्री बृज लाल (उत्तर प्रदेश): महोदय, उत्तर प्रदेश देश में सबसे बड़ा आलू उत्पादक राज्य है। देश के कुल आलू उत्पादन का 32 प्रतिशत उत्तर प्रदेश में होता है। 2022 में 20 मिलियन टन आलू का

Content Page

उत्पादन हुआ था। उत्तर प्रदेश के आलू उत्पादक मुख्य जिले हैं- आगरा, अलीगढ़, हाथरस, मथुरा, फिरोजाबाद, इटावा, मैनपुरी, फरुखाबाद, कन्नौज, कानपुर देहात, उन्नाव, बरेली, बदायूं, बिजनौर, संभल, लखनऊ और रायबरेली। किसानों को आलू का उचित मूल्य दिलाना एक चुनौती है। कई बार अधिक उत्पादन होने के कारण आलू की कीमतें गिर जाती हैं, जिससे किसानों को बहुत अधिक नुकसान होता है। कभी-कभी तो ऐसा भी होता है कि किसान अपने आलू बाजारों में छोड़कर चले आते हैं। स्थिति यहां तक खराब होती है कि सूंअर पालने वाले बहुत कम दामों में आलू खरीद कर सूअरों को खिलाते हैं ।

उत्तर प्रदेश में आलू प्रसंस्करण की केवल तीन इकाइयां हैं। हापुड़ की इकाई आलू फ्लेक्स, कोसीकलां मथुरा की पेप्सीको चिप्स और फ्रेंच फ्राई तथा बिजनौर की इकाई फ्रेंच फ्राई बनाती है। देश में केवल 7.5 प्रतिशत आलू का प्रसंस्करण हो पाता है और उत्तर प्रदेश में कुल उत्पादन का 1 प्रतिशत भी नहीं होता है।

मैं खाद्य प्रसंस्करण उद्योग मंत्री जी से अनुरोध करता हूं कि आलू प्रसंस्करण इकाइयां उत्तर प्रदेश के आगरा, फरुखाबाद, उन्नाव और बरेली जिलों में लगाई जाए, जिससे आलू का अधिक मात्रा में प्रसंस्करण हो सके और इसका लाभ किसानों को मिल सके। ये इकाइयां गुजरात पैटर्न पर लगाई जानी चाहिए, जहां आलू का प्रसंस्करण सबसे अधिक हो रहा है।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Brij Lal: Shri Amar Pal Maurya (Uttar Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Babubhai Jesangbhai Desai (Gujarat) and Shri Ram Chander Jangra (Haryana).

Demand for construction of elevated road on a section of National Highway passing through Chandauli town, Uttar Pradesh

श्रीमती साधना सिंह (उत्तर प्रदेश): महोदय, मैं ध्यान चंदौली जनपद के चंदौली मुख्यालय के बीचों बीच से गुजरने वाले ...

श्री उपसभापति: माननीय साधना सिंह जी, जो आपको एप्रूव्ड टैक्स्ट है, केवल उसी को पढ़िए।

श्रीमती साधना सिंह: महोदय, राष्ट्रीय राजमार्ग के दोनों तरफ घनी आबादी और व्यावसायिक परिसर के अलावा नगर पंचायत मुख्यालय, पुलिस लाइन, दस राष्ट्रीय बैंक, नगर पंचायत कार्यालय, बाजार, न्यायाधीश आवास, सरकारी जिला अस्पताल व मंडी विकास समिति का कार्यालय और चंदौली स्टेशन होने के कारण यहाँ जाम की समस्या आये दिन बनी रहती है।

Content Page

महोदय, मैं जो विषय तैयार करके आई थी।...(**व्यवधान**)..

श्री उपसभापतिः माननीय साधना सिंह जी, आप इसका नियम समझ लीजिए कि आपने जो टैक्स्ट यहाँ लिखकर दिया है, जो मंजूर हुआ है, वही शब्दश: पढ़ना है।

श्रीमती साधना सिंहः कई बार एम्बुलेंस और अग्निशमन के वाहन भी यहाँ आकर फंस जाते हैं जिससे आपातकाल की सुविधाएं भी बाधित होती हैं।

महोदय, राष्ट्रीय राजमार्ग के इस भाग पर एलिवेटेड रोड बनाने से इस समस्या का सदा के लिए समाधान हो जायेगा।

Demand for construction of Tintoi-Modasa railway line

श्री चुन्नीलाल गरासिया (राजस्थान)**:** महोदय, राजस्थान राज्य के विश्व-प्रसिद्ध पर्यटक स्थल उदयपुर में पिछले कई वर्षों से पर्यटकों के आने की संख्या मे काफी बढ़ोतरी हुई है, जिसका मुख्य कारण रेल मार्ग की सुविधा का पर्याप्त होना।

माननीय प्रधानमंत्री जी और माननीय रेल मंत्री जी के अथक प्रयासों से उदयपुर-असारवा (अहमदाबाद) तक रेल-आमान परिवर्तित कर नया रेलमार्ग शुरू करवा दिया गया है तथा देश के कई राज्यो को जोड़ने के लिए नई रेलगाड़ियाँ भी उदयपुर सिटी से शुरू करवा दी गई हैं। मैं इसके लिए माननीय प्रधानमंत्री जी और रेल मंत्री जी का कोटि-कोटि अभिनंदन करता हूं।

उदयपुर-संभाग क्षेत्र से कई उद्योगपति, गरीब, मजदूर वर्ग, नौकरी पेशा लोग अपने रोजगार के लिए मुंबई के लिए आवागमन रेल द्वारा करते हैं, परंतु वर्तमान में जो रेल मार्ग शुरू किया गया है, वह उदयपुर से असारवा (अहमदाबाद) तक किया गया है। वहां से मुंबई के लिए अन्य ट्रेनें पकड़नी पड़ती है, जिससे रेल यात्री, छोटे-बच्चे, बुजुर्ग काफी परेशान होते हैं। यदि यही रेलमार्ग टिंटोई से मोडासा (गुजरात) जो 20 किलोमीटर तक का एक टुकड़ा बचा है, इस मार्ग पर रेल लाइन बिछा दी जाए तो वाया-बड़ौदा-उदयपुर रेल मार्ग से मुंबई के लिए सीधा रेल मार्ग जुड़ जाएगा जिससे उद्योगपति, गरीब, मजदूर वर्ग, नौकरी-पेशा लोगों और पर्यटकों को मुंबई से उदयपुर आने-जाने में समय और धन दोनों की बचत होगी।

अतः मैं आपके माध्यम से भारत-सरकार से मांग करता हूं कि टिंटोई से मोडासा (गुजरात) तक 20 किलोमीटर नये रेल मार्ग का सर्वेक्षण करवा कर, इसे उदयपुर रेल मार्ग से जोड़ा जाए, जिससे वाया बड़ौदा होते हुए मुंबई तक पहुंचा जा सके, इससे समय व दूरी की बचत होगी, उदयपुर आने के लिए पर्यटकों को सीधा रेल मार्ग भी मिल जाएगा और पर्यटकों की संख्या में वृद्धि होगी।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Chunnilal Garasiya: Shrimati Ramilaben

Content Page

Becharbhai Bara (Gujarat) and Ms. Indu Bala Goswami (Himachal Pradesh).

Urgent need to restore the glorious position of the Cooch Behar National Library located in the Cooch Behar Palace in West Bengal

SHRI NAGENDRA RAY (West Bengal): Sir, historically speaking, the establishment of the Cooch Behar National Library at Cooch Behar Palace dates back to the year 1870. This Library has great heritage character and position among the local people of the Kshastriya Rajbanshi community because of cultural and ethnical bond and values. It has a huge collection of various types of rare books, journals, magazines, manuscripts, periodicals, etc. This historical Library was later renamed as the North Bengal State Library and is situated in the heart of Cooch Behar Town. It is important to know that after the merger of Cooch Behar with the Indian Dominion, the Library was accorded 'A' category status. Later, it was renamed as North Bengal State Library by West Bengal Government and in the process, it got 'B' category status on 1st April, 1969.

I humbly request the Central Government to conduct a comprehensive review of the situation and order restoration of the original character and position of the Library as the Cooch Behar National Library in the larger interest of the Kshatriya Rajbanshi community. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Pramod Tiwari, "Concern over cases of tax dispute on GST."

Concern over cases of tax dispute on GST

श्री प्रमोद तिवारी (राजस्थान): महोदय, जीएसटी अधिकारियों ने विदेशी शाखाओं द्वारा प्रदान की गई सेवाओं पर बेंगलुरु स्थित इंफोसिस लिमिटेड पर अप्रत्यक्ष कर चोरी से संबंधित 32,403 करोड़ रुपये का नोटिस दिया है। यह अप्रत्यक्ष कर मामला वर्ष 2017 से शुरू होकर अगले 5 वर्ष के लिए है। यह मांग इंफोसिस के लिए एक वर्ष के लाभ से अधिक है। हालाँकि, इंफोसिस ने नोटिस को "कारण बताओ पूर्व" नोटिस कहा और कहा कि उसका मानना है कि कर संबंधित सेवाओं पर लागू नहीं होता है। जीएसटी की मांग से दिलचस्पी बढ़ना तय है, क्योंकि इंफोसिस गुड्स एंड सर्विसेज टैक्स नेटवर्क (जीएसटीएन) पोर्टल का प्रबंधन करती है। 2015 में कंपनी को वस्तु एवं सेवा कर (जीएसटी) के लिए प्रौद्योगिकी प्लेटफॉर्म बनाने के लिए 1,380 करोड़ रुपये का ठेका मिला था। जीएसटी इंटेलिजेंस महानिदेशालय के एक नोट में कहा गया है कि आईटी दिग्गज ने कारोबार करने के लिए विदेशों में

Content Page

शाखा कार्यालय स्थापित किए और भारत से अपने निर्यात चालान के हिस्से के रूप में इन विदेशी शाखाओं पर किए गए खर्च को शामिल किया। डीजीजीआई ने कहा, चूंकि कंपनी ग्राहकों के लिए विदेशी शाखाएं बनाती है, उन शाखाओं और कंपनी को जीएसटी अधिनियम के तहत "विशिष्ट व्यक्तियों" के रूप में माना जाता है। आईटी प्रमुख ने कहा कि उसने अपने सभी जीएसटी बकाया का भुगतान कर दिया है। विशेषज्ञों ने चिंता व्यक्त की है कि जीएसटी पर एक मुखर दृष्टिकोण समग्र व्यावसायिक भावना को प्रभावित करेगा। अतः इस सदन के माध्यम से, मैं माँग करता हूँ कि सरकार इस मामले में उचित कार्यवाही करे।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Pramod Tiwari: Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri Neeraj Dangi (Rajasthan), Shrimati Jebi Mather Hisham (Kerala) and Shrimati Phulo Devi Netam (Chhattisgarh).

Ms. Indu Bala Goswami, "Demand to include protection and conservation of monuments of historical and religious importance under MPLAD Scheme."

Demand to include protection and conservation of monuments of historical and religious importance under MPLAD Scheme

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश): माननीय उपसभापति जी, मैं आपके माध्यम से माननीय Statistics and Programme Implementation मंत्री जी से सांसद निधि में संशोधन करने के लिए निवेदन करना चाहती हूँ।

महोदय, सांसद निधि के नियम के तहत धार्मिक आस्था से संबंधित भूमि पर सांसद निधि का प्रयोग करने का प्रावधान नहीं है। यहाँ मैं माननीय मंत्री जी के संज्ञान में लाना चाहती हूँ कि सांसद निधि नियम के तहत विरासत और पुरातात्विक स्मारकों और इमारतों के संरक्षण और बचाव की अनुमति है। गौरतलब है कि पूरे देश में 3,679 ASI साइट्स हैं, जिनमें से 1,076 मंदिरों को ASI के अंतर्गत राष्ट्रीय धरोहर के रूप में संरक्षित किया गया है

भारत अपनी संस्कृति और सभ्यता के लिए दुनिया भर में प्रसिद्ध है। दुनिया भारत को शांतिदूत कहकर पुकारती है। भारत की संस्कृति और सभ्यता का परिचय हमारे देश के मंदिरों में जाकर देव दर्शन करके होता है। गौरतलब है कि महान विरासत संजोये, हजारों साल की गाथा वाला हिंदुस्तान, आज पूरी दुनिया में योग, दर्शन, आध्यात्म और संस्कृति का सन्देश उजागर कर रहा है। नई पीढ़ी में भी अब अपनी जड़ों से जुड़ने की नई जागरूकता आई है, इसलिए संस्कृति और आध्यात्मिकता के क्षेत्र में देश न केवल आधुनिक इंफ्रास्ट्रक्चर बना रहा है, बल्कि प्राचीन गौरव को भी जीवंत करने पर बल दे

Content Page

रहा है।

मैं सरकार से इस मामले पर गौर करने का आग्रह करती हूं।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Ms. Indu Bala Goswami: Shrimati S. Phangnon Konyak (Nagaland), Shri Naresh Bansal (Uttarakhand), Shri Ram Chander Jangra (Haryana), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala) and Shri R. Girirajan (Tamil Nadu).

Mananiya Shri Akhilesh Prasad Singh; 'Demand for establishment of Shivshakti Corridor in the States of Bihar and Jharkhand.'

Demand for establishment of Shivshakti Corridor in the States of Bihar and Jharkhand

श्री अखिलेश प्रसाद सिंह (बिहार): महोदय, बिहार का इतिहास विभिन्न राजवंशों और महान हस्तियों के जन्मस्थान और कई धर्मों से विरासत में मिली एक समृद्ध संस्कृति को दर्शाता है। यहाँ धार्मिक पर्यटन, विरासत पर्यटन और प्रकृति पर्यटन जैसी पर्यटन गतिविधियों के लिए अपार संभावनाएं हैं। पर्यटन मंत्रालय द्वारा जारी अद्यतन आंकड़ों के अनुसार देश के कुल पर्यटकों में से केवल 1.46 प्रतिशत बिहार की यात्रा करते हैं। इस संबंध में मैं आपके माध्यम से पर्यटन मंत्रालय से यह मांग करता हूँ कि झारखंड के देवघर स्थित ज्योतिर्लिंग बाबा बैद्यनाथ धाम, दुमका स्थित बाबा बासुकी नाथ धाम, गिरिडीह स्थित हरिहरधाम तथा बिहार में कैमूर स्थित अति प्राचीन मुंडेश्वरी धाम, गया स्थित कोटेश्वर नाथ मंदिर, लखीसराय स्थित अशोक धाम, सुल्तानगंज स्थित अजगैबीनाथ मंदिर, मधेपुरा स्थित सिंहेश्वर स्थान, मुजफ्फरपुर स्थित गरीबनाथ धाम और अरेराज स्थित सोमेश्वर नाथ मंदिर को आपस में मिलाते हुए एक शिवशक्ति कॉरिडोर विकसित किया जाए। महोदय, उक्त सभी शिव मंदिरों के प्रति देश-विदेश के आम जनों में गहरी आस्था है। इसलिए मेरा आग्रह है कि बिहार के समग्र विकास को ध्यान में रखते हुए इस पूरे कॉरिडोर में बेहतर परिवहन सुविधाओं, अच्छे होटलों और मान्यता प्राप्त ट्रैवल एजेंट की अवसंरचना स्थापित करने के लिए एक विस्तृत कार्य-योजना बनाई जाए। इससे न केवल बिहार और झारखंड में बड़े पैमाने पर रोजगार सृजन होगा, बल्कि वहां की अर्थव्यवस्था भी लाभान्वित होगी।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Akhilesh Prasad Singh: Shri Pramod Tiwari (Rajasthan), Shri Neeraj Dangi (Rajasthan), Dr. Sangeeta Balwant (Uttar Pradesh), Shrimati Jebi Mather Hisham (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh) and Shrimati Mahua Maji (Jharkhand).

Content Page

Shri C. Ve. Shanmugam; 'Need to provide hassle free Education Loans to students of Tamil Nadu.' The hon. Member is not present. Shri M. Shanmugam; 'Need to bring a comprehensive legislation for the welfare of domestic workers and to constitute Labour Welfare Boards.' The hon. Member is not present. So, both Shri C. Ve. Shanmugam and Shri M. Shanmugam are not present. *Now,* Shri Mithlesh Kumar; 'Demand for returning the money deposited in Sahara India back to the affected people of the country.'

Demand for returning the money deposited in Sahara India back to the affected people of the country

श्री मिथलेश कुमार (उत्तर प्रदेश): माननीय उपसभापति महोदय, मैं सदन के माध्यम से सरकार का ध्यान सहारा इंडिया में जमा कराए गए देश के गरीब, मजदूर तथा मध्यमवर्गीय परिवारों को उनकी जमा पूँजी वापस दिलाने के सम्बन्ध में दिलाना चाहता हूँ। वर्षों पहले सहारा इंडिया में पूरे देश के गरीबों और मध्यमवर्गीय लोगों ने, किसी ने बेटी की शादी, किसी ने बच्चों की पढ़ाई तथा किसी ने अपने बुढ़ापे के लिए, भविष्य के लिये अपनी गाढ़ी कमाई का पैसा निवेश किया था, जिसमें सबसे ज्यादा निवेशक उत्तर प्रदेश और बिहार राज्य से हैं। इसमें मैच्योरिटी पूरी हो चुकी है, लेकिन अभी तक निवेशकों को उनका पैसा वापस नहीं मिल पाया है, जबकि सहारा इंडिया में जमा कराए निवेशकों के पैसों के 24,000 करोड़ रुपए सेबी के पास जमा हैं। कुछ दिन पहले सरकार की पहल की वजह से लोगों में अपनी जमा-पूँजी पाने की आस जगी थी, लेकिन कुछ ही लोगों को 10,000 रुपए मिल पाए, उसके बाद उसकी चर्चा ही बंद हो गई। बहुत से निवेशक ज्यादा समय हो जाने तथा सहारा इंडिया के एजेंटों की लापरवाही से अपने निवेश किये गए पैसे के पेपर भी गवाँ चुके हैं।

अत: मैं सदन के माध्यम से सरकार से आग्रह करना चाहूँगा कि जनहित में सहारा इंडिया में जमा कराए गए देश के गरीब, मजदूर तथा मध्यमवर्गीय परिवारों को उनकी जमा-पूँजी वापस दिलाने की कृपा करें, जिससे उन सभी गरीब परिवारों को राहत मिल सके। मैं सरकार से इस मामले पर गौर करने का आग्रह करता हूँ। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Mithlesh Kumar: Dr. Fauzia Khan (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Kesridevsinh Jhala (Gujarta), Shri Sadanand Mhalu Shet Tanavade (Goa), and Shri Sanjay Singh (National Capital Territory of Delhi).

Shri R. Girirajan; to urge the Government to allocate Rs.2,000 crores for planting and restoring Mangrove covers in the coastal areas of Tamil Nadu.

Content Page

Demand to allocate Rs. 2000 crores for planting and restoring Mangrove covers in the coastal areas of Tamil Nadu

SHRI R. GIRIRAJAN (TAMIL NADU): Sir, mangrove forests have served as bio-shield along the coastal areas and save lives and livelihoods of people. Mangroves are salt-tolerant trees reduce risk to more than 15 million people and prevent several thousand crores of property damages every year. Preserving and restoring mangrove forests is economically effective strategy for protecting coasts from tropical storm damage. The beneficial impact of mangroves has been observed on several occasions including the cyclones in Tamil Nadu. The damage caused by Tsunami was also considerably less in mangrove rich areas. The conservation of mangroves has been embedded in the culture of coastal communities since ancient times. The Green Tamil Nadu Mission, Wetlands Mission and Climate Mission has helped in restoring mangrove covers in coastal areas of Tamil Nadu. One thousand hectares of mangrove area is under restoration of degraded forest and Tamil Nadu Biodiversity Conservation and Greening Project for Climate Change Response (TBGPCCR). Mangrove planting and restoration is being planned under coastal rehabilitation mission and TN-SHORE. The eco-restoration of Ennore creek over an extent of 188 hectares has also begun where mangrove seedlings are to be planted. In 2023-24 Budget, the hon. Finance Minister said that Mangrove Initiative for Shoreline Habitats & Tangible Incomes (MISHTI) will be taken up for mangrove plantation along the coastline and announced a new three-year scheme, *Amrit Dharohar* for wetlands. India's total number of Ramsar sites has increased from 26 in 2014 to 75 in 2022, of which 14 are in Tamil Nadu. India is making special efforts to get the international recognition for its mangrove, wetlands and joined the Mangrove Alliance for Climate (MAC) during the UN climate talks in Egypt in 2022. Hence, I urge upon the Government to allocate Rs.2,000 crores for planting and restoring Mangrove covers in the coastal areas of Tamil Nadu.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri R. Girirajan: Dr. Fauzia Khan (Maharashtra), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), and Shrimati Jebi Mather Hisham (Kerala).

Now Shri Satnam Singh Sandhu.

Content Page

Demand to release of pending scholarship arrears in Punjab

श्री सतनाम सिंह संधू (नामनिर्देशित): महोदय, पिछले 10 सालों में marginalized communities की बेहतरी के लिए माननीय प्रधान मंत्री जी ने कई कदम उठाए हैं, लेकिन मेरा मानना है कि देश में गरीब बच्चों को पढ़ाने का काम सबसे बड़ा काम हो रहा है। यही गरीब परिवारों के upliftment का सबसे बड़ा medium भी है। दस सालों के दौरान पिछड़े वर्गों के 11 करोड़ से ज़्यादा students को सरकार ने scholarships प्रदान कीं, लेकिन पंजाब में पढ़ने वाले अनुसूचित जाति के छात्रों की 1084.90 करोड़ रुपये की राशि राज्य सरकार द्वारा वर्ष 2017 से 2019 तक जारी नहीं की गई है। अब राज्य सरकार ने सत्र 2017-20 के लिए 40 परसेंट, यानी 366.00 करोड़ रुपये जारी करने का निर्णय लिया है, जबकि 60 परसेंट, यानी 718.90 करोड़ रुपये अब भी बाकी हैं। Scholarship की रकम नहीं मिलने से, बहुत सारे छात्रों का drop out हुआ और कई colleges बंद हो गए। इसके बावजूद, संस्थानों ने ऐसे गरीब बच्चों की पढ़ाई में रुकावट नहीं आने दी। मेरी मांग है कि सरकार इस बारे में कुछ कदम उठाए, जिससे कि pending post-matric scholarship रकम की liability तय की जाए और तत्काल रूप से ये रकम colleges को जारी की जाएं।

MR. DEPUTY CHAIRMAN: Dr. Ajeet Madhavrao Gopchade, not present. Now, Shri Sanjay Singh on 'Need for adequate facilities to Paramilitary Forces Personnel and their families'.

Need for adequate facilities to Paramilitary Force Personnel and their families

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र): महोदय, देश में 10 लाख से अधिक अर्धसैनिक बल के जवान कार्यरत हैं। ये जवान बाढ़, भूकम्प जैसी प्राकृतिक आपदाओं से लेकर चुनावों, हड़तालों, सांप्रदायिक दंगों और आतंकवादी हमलों में जी-जान लगा कर नागरिकों और देश की रक्षा करते हैं, लेकिन आज इन्हीं जवानों के परिवारों के लिए शिक्षा, चिकित्सा, आवास और पुनर्वास जैसी मूलभूत सुविधाओं में कई कमियाँ हैं, जिनकी ओर मैं सरकार का ध्यान आकर्षित करना चाहता हूँ।

मान्यवर, वर्ष 2004 के बाद की भर्ती में जवानों को पेंशन नहीं मिलती, कैंटीन की सुविधा पर जी.एस.टी. लगता है, तो वहीं जूनियर अधिकारियों की पदोन्नति में भी कई सुधारों की आवश्यकता है।

देश की आन, बान और शान के लिए अपना जीवन न्यौछावर करने वाले अर्धसैनिक बल के जवानों एवं उनके आश्रित परिवारों की सुविधाओं के लिए सरकार उपयुक्त कदम उठाये, ऐसा मेरा अनुरोध है।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the

Content Page

Special Mention raised by the hon. Member, Shri Sanjay Singh: Shri Pramod Tiwari (Rajasthan), Shri R. Girirajan (Tamil Nadu) and Shrimati Mahua Maji (Jharkhand).

The House is adjourned to meet at 11.00 a.m. on Wednesday, the 7th August, 2024.

The House then adjourned at thirty-eight minutes past five of the clock till eleven of the clock on Wednesday, the 7th August, 2024

Content Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)